Tenth Lok Sabha IV Session (08/07/1992 to 20/08/1992) LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, July 8, 1992/Asadha 17, 1914 (Saka)

No. 121

11 A.M.

1. Oath By Members

Sarvashri Rajkishorc Mahto and Rajesh Khanna took the oath in English, signed the Roll of Members and took their seats in the House.

2. Introduction of Ministers

The Prime Minister introduced six Members of the Union Council of Ministers.

3. Obituary References

The Speaker made references to the passing away of Shri Yash, a sitting member, Shri C.M. Kedaria, a Member of Second, Third and Fourth Lok Sabha; Shri Hakam Singh, a member of Seventh Lok Sabha and Shri Sachindra Chaudhri, a member of Third Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

4. Starred Questions

Starred Question No. 1 was orally answered. Replies to Starred Question Nos. 2—13 and 15—20 were laid on the Table.

5. Unstarred Questions

Replies to Unstarred Question Nos. 1—12, 14—18, 20—166, 168—209 were laid on the Table.

6. Motion of No-confidence in the Council of Ministers

The Speaker informed the House that he had received twenty-six notices of Motion of No-confidence in the Council of Ministers from Sarvashri Lal Krishna Advani, Madan Lal Khurana, Atal Bihari Vajpayee, Satyanarayan Jatiya, Dr. Laxminarain Pandey, Sarvashri Devendra Prasad Yadav, Ram Vilas Paswan, Srikanta Jena, Jaswant Singh, Somnath Chatterjee, Pius Tirkey, George Fernandes, Indrajit Gupta, Chitta Basu, Hari Kishore Singh, Ram Prasad Singh, Smt. Saroj Dubey, Sarvashri Upendra Nath Verma, Sharad Yadav, Rabi Ray, Brishin Patel, Pratap Singh, Mohammad Ali Ashraf Fatimi, Ram Sunder Deo, Roshan Lal and Syed Shahabuddin.

Shri Jaswant Singh who had secured the first place in the ballot, then asked for leave of the House to move the motion of Noconfidence in the Council of Ministers.

The Speaker asked those Members who were in favour of leave being granted to rise in their place. As not less than fifty Members rose, the Speaker declared that leave was granted and the motion would be taken on 15 and 16 July, 1992.

7. Announcement by Speaker

The Speaker made the following announcement:—

"On 10 December, 1991, I made an announcement in the House in respect of Constitution of the Committee on Fertilizer Pricing under Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha. The Committee were to make a report to the Speaker within six months. At the Committee's request I have since extended time for submission of their report on or before the last day of the current session of Lok Sabha."

8. Special Mentions

During Question Hour and again thereafter some members raised the matter regarding killings in Kumher (Rajasthand). In response, the Minister of State for Home Affairs made a statement.

9. Statements by Ministers

- *(1) The Minister of Finance made a statement on irregularities and fraudulent transactions in Banks and other Financial Institutions.
- **(2) The Minister of Home Affairs made a statement regarding Ram Janma Bhoomi-Babri Masjid issue.

(Lok Sabha adjourned at 2.01 P.M. and re-assembled at 3.04 P.M.)

^{*} At 1.40 P.M.

^{**} At 4.30 P.M.

10. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Foreign Trade (Development and Regulation) Ordinance, 1992, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (2) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
 - (i) The Foreign Exchange Conservation (Travel) Tax Abolition Ordinance, 1992 (No. 8 of 1992) promulgated by the President on the 29th May, 1992.
 - (ii) The Capital Issues (Control) Repeal Ordinance, 1992 (No. 9 of 1992) promulgated by the President on the 29th May, 1992.
 - (iii) The Special Court (Trial of Offences Relating to Transactions in Securities) Ordinance, 1992 (No. 10 of 1992) promulgated by the President on the 6th June, 1992.
 - (iv) The Forcign Trade (Development and Regulation) Ordinance, 1992 (No. 11 of 1992) promulgated by the President of the 19th June, 1992.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar for the year 1990-91.
 - (ii) Annual Report of the Paradeep Phosphates Limited Bhubaneswar, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Notification No. S.O. 431(E) (Hindi and English versions) published in Gazette of India dated the 15th June, 1992 containing President's Order regarding constitution of Finance Commission consisting of Shri Krishna Chandra Pant as the Chairman and four other members as mentioned in the Notification issued under article 280 of the Constitution.

- (6) A copy of the Notification No. S.O. 405 (Hindi and English versions) published in Gazette of India dated the 2nd February, 1991 specifying the subject-fields as designated trades, for Graduate and Technician Apprentices, for the purpose of the Apprentices Act, 1961 issued under section 2 of the said act.
- (7) A copy of the Notification No. S.O. 2961 (Findi and English versions) published in Gazette of India dated the 30th November, 1991 making certain amendments to Notifications No. G.S.R. 1011 dated the 10th July, 1979 and G.S.R. No. 50 dated the 22nd December, 1980 so as to substitute ratio of trade apprentices of workers, issued under section 8 of the Apprentices Act, 1961.

11. Calling Attention

Smt. Gccta Mukherjee called the attention of the Minister of Surface Transport to the situation arising out of the nationwide transport strike resulting in shortage and shooting prices of essential commodities and the steps taken by Government in the matter.

The Minister of Surface Transport made a statement in regard thereto.

12. Government Bill-Introduced

The Jammu & Kashmir State Legislature (Delegation of Powers) Bill, 1992.

13. Matters under Rule 377

- (1) Shri Bijoy Krishna Handique raised a matter regarding need to take adequate steps for protecting strategic areas in the country from reported CIA's surveillance.
- (2) Shri V.S. Vijayaraghavan raised a matter regarding need to restore the power of Regional Passport Offices to issue emergency passports.
- (3) Shri Ankushrao R. Tope raised a matter regarding need to allocate sufficient funds to State Governments for providingesafe drinking water to villages.
- (4) Dr. Laxminarain Pandcy raised a matter regarding need to look into the demands of All India Central School Teachers' Association.

- (5) Shri Bhagwan Shankar Rawat raised a matter regarding need to provide financial assistance to Uttar Pradesh Government for early construction of a barrage on river Yamuna at Agra, Uttar Pradesh.
- (6) Shri Jitendra Nath Das gaised a matter regarding need to restore certain railway facilities at Jalpaiguri and Coochbehar, West Bengal.
- (7) Shri Ramashray Prasad Singh raised a matter regarding need to take steps for balanced development of Nawada, Jahanabad and Aurangabad districts in Bihar for checking growing menace of terrorism in these areas.
- (8) Shri Ram Badan raised a matter regarding need for land reforms in the country and to ensure that SCs get possession of the land allotted to them.

(Lok Sabha adjourned at 4.50 P.M. and re-assembled at 5 P.M.)

14. Statutory Resolution-Under Consideration

Dr. Laxminarain Pandev moved the following resolution:-

"That this House disapproves of the Foreign Trade (Development and Regulation) Ordinance, 1992 (Ordinance No. 11 of 1992) promulgated by the President on the 19th June, 1992."

The discussion was not concluded.

(Lok Sabha adjourned at 5.02 P.M. and re-assembled at 5.30 P.M.) 5.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th July, 1992)

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 9, 1992/Asadha 18, 1914 (Saka)

No. 122

11 A.M.

1. Starred Questions

Starred Question Nos. 21—24 were orally answered. Replies to Starred Question Nos. 25—40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 210—216, 218—314, 316—402 were laid on the Table.

3. Statement by Prime Minister

The Prime Minister made a statement regarding certain irregularities and transactions in Banks and other financial institutions.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the National Housing Policy (Hindi and English versions).
- (4) A copy of the Environment (Protection) Third Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 562(E) in Gazette of India dated the 27th May, 1992 under section 26 of the Environment (Protection) Act. 1986.
- (5) A copy of the Notification No. S.O. 319(E) (Hindi and English versions) published in Gazette of India dated the 7th May, 1992 restricting certain activities in specified area of Aravali Range as mentioned in the Notification issued under subsection (2) of section 3 of the Environment (Protection) Act, 1986.
- (6) A copy of the Notification No. S.O. 433(E) (Hindi and English versions) published in Gazette of India dated the 15th June, 1992 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States, Union Territories/Commodity Board during the period from the 1st April, 1992 to the 30th September, 1992 (Kharif, 1992 Season) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

5. Assent to Bills

- (1) Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the last session and assented to by President:—
 - (1) The Appropriation (No. 2) Bill, 1992
 - (2) The Finance Bill, 1992
- (2) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha of the following two Bills passed by the Houses of Parliament during the last session and assented to by the President:—
 - (1) The National Commission for Minorities Bill, 1992
 - (2) The Parliament (Prevention of Disqualification) Amendment Bill, 1992.

6. *Motion regarding Report of Select Committee—Extension of Time

Shri P.R. Kumaramangalam moved the following motion:—

"That this House do extend upto the last day of the Winter Session, 1992, the time for presentation of the Report of the Select Committee on the Bill further to amend the Constitution of India viz. the Constitution (Seventy-first Amendment) Bill, 1990 (Amendment of Articles 81, 82, 170 & 327).

The motion was adopted.

(Lok Sabha adjourned at 2.17 P.M. and re-assembled at 3.04 P.M.)

7. Matters Under Rule 377

- (1) Shri Jagmeet Singh Brar raised a matter regarding need to remove ban on people of Punjab to purchase land in various other States.
- (2) Shri Sriballav Panigrahi raised a matter regarding need to set up a new Railway Zone in Orissa.
- (3) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need to provide more L.P.G. connections to the people of hilly regions of Uttar Pradesh.
- (4) Dr. Lal Bahadur Rawal raised a matter regarding need to set up an electronic telephone exchange at Charra and Atrauli, Uttar Pradesh with STD facilities.
- (5) Shri Harikewal Prasad raised a matter regarding need to declare the whole country as drought affected and provide relief to the people affected by drought.
- (6) Shri Sobhanadreeswara Rao Vadde raised a matter regarding need to direct Government of Andhra Pradesh not to dispossess the people of the land purchased by them for pisciculture in coastal districts in Andhra Pradesh.
- (7) Shri Pawan Kumar Bansal raised a matter regarding need to declare 9 August the birthday of Padmashri S. Ranganathan as National Library Day.

^{*}Memorandum giving reasons for extension of time circulated separately.

8. Discussion Under Rule 193

Time available: 3 Hrs.
Time taken: —Hrs. 56

Mts.

Balance: 2 Hrs. 04 Mts.

Shri Jaswant Singh raised a discussion regarding the scam involving operations in Government Securities running into thousands of crores of rupees.

The discussion was not concluded.

5.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th July, 1992)

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, July 10, 1992/Asadha 19, 1914 (Saka)

No. 123

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri D. Pattuswamy, a Member of Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Reference by Speaker

The Speaker made a reference to the successful launching of INSAT-2A and congratulated the Scientists.

3. Questions

Due to uproarious scenes in the House, Starred Questions could not be called for oral answer. SQ. Nos. 41—57, 59 and 60 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Questions Nos. 403—419, 421—522 and 524—601 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.14 A.M. and re-assembled at 11.45 A.M.) (Lok Sabha adjourned at 11.50 A.M. and re-assembled at 2 P.M.)

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Cottage Industries

- Corporation of India Limited and the Ministry of Textiles for the year 1992-93.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) S.O. 177(E) published in Gazette of India dated the 3rd March, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa.
 - (ii) S.O. 246(E) published in Gazette of India dated the 27th March, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa.
 - (iii) S.O. 247(E) published in Gazette of India dated the 27th March, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa.
 - (iv) S.O. 299(E) published in Gazette of India dated the 27th April, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa.
 - (v) S.O. 300(E) published in Gazette of India dated the 27th April, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa.
 - (vi) G.S.R. 561(E) published in Gazette of India dated the 27th May, 1992 together with an explanatory memorandum making certain amendments to certain Notifications in the manner specified in column (3) of the Table annexed with the Notification.
- (3) A copy of the Notification No. G.S.R. 557(E) (Hindi and English versions) published in Gazette of India dated the 26th

May, 1992 together with an explanatory memorandum regard ing exemption to the employees of Air India, Indian Airlines, Vayudoot and Pawan Hans, whether serving or retired, when they travel on a free or rebated ticket, from the payment of the Inland Air Travel Tax leviable thereon, under section 49 of the Finance Act. 1989.

- (4) A copy of the Insurance (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 961 in Gazette of India dated the 4th April, 1992 under sub-section (3) of section 114 of the Insurance Act, 1938.
- (5) A copy of the Finance Minister's letter (Hindi and English versions) dated the 2nd June, 1992 along with Memorandum of Economic Policies for the year 1992-93 addressed to the Managing Director, International Monetary Fund.
- (6) A copy of the Special Court (Trial of Offences Relating to Transactions in Securities) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 585(E) in Gazette of India dated the 6th June, 1992 under sub-section (2) of section 14 of the Special Court (Trial of Offences Relating to Transactions in Securities) Ordinance, 1992.

(Lok Sabha adjorned at 2.03 P.M. and re-assembled at 3.30 P.M.) 3.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th July, 1992)

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, July 13, 1992 / Asadha 22, 1914 (Saka)

No. 124

11 A.M:

1. Questions

Due to interruption in the House, Starred Questions could not be called for oral answer. SQ. Nos. 61—80 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 602—831 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.02 A.M. and re-assembled at 4 P.M.)

(Lok Sabha adjourned at 4.06 P.M. and re-assembled at 5 P.M.)

2. Statement by Minister

The Minister of Home Affairs made a statement regarding developments at Ayodhya.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government on the working of the Pawan Hans Limited, New Delhi, for the year 1989-90.

- (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) above.
- (2) A statement (Hindi and English versions) (i) correcting the reply given on the 25th March, 1992 to Unstarred Question No. 4423 by Shri Syed Shahabuddin, M.P. regarding large / medium / small / tiny units in Bihar; and (ii) giving reasons for delay in correcting the reply.
- (3) A copy of the Draft Notification No. 10(5) / 91-LP (Hindi and English versions) specifying the requirements mentioned in the Table annexed to the Notification which shall be complied with by the industrial undertakings to enable them to be regarded as an ancillary or a small scale industrial undertaking for the purpose of the Industries (Development and Regulations) Act, 1951 under sub-section (3) of section 11B of the said Act.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th July, 1992)

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 14, 1992/Asadha 23, 1914 (Saka)

No. 125

11 A.M.

1. Starred Questions

Starred Question Nos. 81—85 were orally answered. Replies to Starred Question Nos. 86—100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 832—867, 869—958 and 960—1063 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1989-90 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Malaviya Regional Engineering College, Jaipur, for the year 1989-90.

- (2) A statement (Hindi and English version) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1989-90 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1988-89 together with Audit Report thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1988-89 together with Audit Report thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Department of Education, Ministry of Human Resource Development for the year 1992-93.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1990-91.

- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1990-91.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1989-90 along with Audited Accounts under section 21 of the Delhi Public Library Act, 1969.

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- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Public Library, Delhi for the year 1989-90.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1989-90 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1989-90.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1989-90.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1989-90 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Vidalaya Sangathan, New Delhi, for the year 1989-90.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1989-90 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering, Bombay, for the year 1989-90.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National School of Drama, New Delhi, for the year 1990-91.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Indian Institute of Management, Calcutta, for the year 1989-90.

- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Lucknow, for the year 1989-90.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1988-89.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Warangal, for the year 1990-91.
 - (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training for the year, 1990-91.
 - (ii) A statement (Hindi and English versions) regarding

Review by the Government on the working of the National Council of Educational Research and Training for the year 1990:91.

- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Allahabad Museum Society, Allahabad, for the year 1990-91.
- (34) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi for the year 1989-90.
- (36) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi for the year 1990-91 along with Aduited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sangeet Natak Akademi for the year 1990-91.
- (38) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1989-90 together with Audit Report thereon.

^{*} Annual Report was laid on the Table on 29.7.1991.

- (40) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy each of the following papers (Hindi and English versions under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Educational Consultants India Limited, New Delhi, for the year 1989-90.
 - (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Educational Consultants India Limited, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (42) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1990-91.
- (44) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Indian Council of Philosophical Research, New Delhi, for the year 1990-91.

- (46) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Lucknow, for the year 1990-91.
- (48) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1989-90 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Warangal, for the year 1989-90.
- (50) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1989-90 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Kurukshetra, for the year 1989-90.

- (52) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Kurukshetra, for the year 1990-91.
- (54) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Muscology, New Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Museum Institute of History of Art, Conservation and Muscology, New Delhi, for the year 1990-91.
- (56) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Madras, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers Training Institute, Madras, for the year 1990-91.
- (58) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute,

- Bhopal, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Bhopal, for the year 1990-91.
- (60) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi for the year 1989-90 under section 18 of the University Grants Commission Act, 1956.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission, New Delhi, for the year 1989-90.
- (62) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1989-90 together with Audit Report thereon.
- (64) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering Bombay, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering, Bombay, for the year 1990-91.
- (66) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management,

Calcutta, for the year 1990-91 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Calcutta, for the year 1990-91.
- (68) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi for the year 1989-90.
- (70) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—

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(i) Statement No. XXX
                                  - Sixth Session, 1986
 (ii) Statement Mo. XXX
                                  - II Part of Eighth Session, 1987
 (iii) Statement No. XXIX
                                  - Ninth Session, 1987
 (iv) Statement No. XXIX
                                                                 Eighth
                                  - Tenth Session, 1988
 (v) Statement No. XXIV
                                  - Eleventh Session, 1988
                                                                 Lok
(vi) Statement No. XXI
                                  - Twelth Session, 1988
                                                                 Sabha
(vii) Statement No. XXI
                                 - Thirteenth Session, 1989
(viii) Statement No. XVIII -
                                 - Fourteenth Session, 1989
 (ix) Statement No. XIV
                                 - First Session, 1989
 (x) Statement No. XV
                                 - Second Session, 1990
                                                                 Ninth
(xi) Statement No. XI
                                 - Third Session, 1990
                                                                 Lok
                                 - Sixth Session, 1990
(xii) Statement No. IX
                                                                 Sabha
(xiii) Statement No. VIII
                                 - Seventh Session, 1991
(xiv) Statement No. VII
                                 - First Session, 1991.
                                                                 Tenth
(xv) Statement No. IV
                                 - Second Session, 1991
                                                                 Lok
(xvi) Statement No. II
                                 - Third Session, 1992
                                                                 Sabha
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(72) A copy of the Railway Claims Tribunal (Procedure) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 438(E) in Gazette of India dated the 28th April, 1993 under sub-section (3) of section 30 of the Railway Claims Tribunal Act, 1987.

- (73) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 18 of the Pharmacy Act, 1948:—
 - (i) The Pharmacy Council of India (Amendment) Regulations, 1991 published in Notification No. 11-1/80-PCI/Pt. I in Gazette of India dated the 21st September, 1991.
 - (ii) The Pharmacy Council of India (Pension/Family Pension-cum-General Provident Fund-cum-Retirement Gratuity) Regulations, 1991 published in Notification No. 26-11/83-PCI in Gazette of India dated the 11th January, 1992.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Trivandrum, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Cancer Centre, Trivandrum, for the year 1990-91.
- (75) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Medical Council of India for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Medical Council of India for the year 1990-91.
- (77) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council for the year 1990-91.

- (79) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India for the year 1990-91.
- (81) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Homoeopathy, New Delhi, for the year 1990-91.
- (83) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (82) above.

4. Panel of Chairmen

The Speaker announced that he had nominated Shri Peter G. Marbaniang vice Col. Rao Ram Singh appointed as Minister.

5. Report of the Business Advisory Committee

Shri P.R. Kumaramangalam presented the Sixteenth Report of the Business Advisory Committee

6. Report of the Committee on Government Assurances

Dr. Laxminarain Pandey presented the Fifth Report (Hindi and English versions) of the Committee on Government Assurances.

7. Report of the Committee on Subordinate Legislation

Shri Somnath Chatterjee presented the Fourth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

8. Report of Joint Committee

Shri Nathuram Mirdha presented the Report (Hindi and English versions) of the Joint Committee on the Bill further to

amend the Constitution of India viz. the Constitution (Seventy-second Amendment) Bill, 1991 (Insertion of new part IX and addition of Eleventh Schedule).

9. Evidence before Joint Committee

Shri Nathuram Mirdha laid on the Table the record of evidence tendered before the Joint Committee on the Bill further to amend the Constitution of India viz. the Constitution (Seventy-second Amendment) Bill, 1991 (Insertion of new part IX and addition of Eleventh Schedule).

10. Report of Joint Committee

Shri Chitta Basu presented the Report (Hindi and English versions) of the Joint Committee on the Bill further to amend the Constitution of India viz. the Constitution (Seventy-third Amendment) Bill, 1991 (Insertion of new part IXA and addition of Twelfth Schedule).

11. Evidence before Joint Committee

Shri Chitta Basu laid on the Table the record of evidence tendered before the Joint Committee on the Bill further to amend the Constitution of India viz. the Constitution (Seventy-third Amendment) Bill, 1991 (Insertion of new part IXA and addition of Twelfth Schedule).

12. Statement by Minister

The Minister of State in the Ministry of Railways made a statement regarding derailment of 8033 Ahmedabad-Howrah Express on 9 July, 1992 at Badnera-Wardha Section of Central Railway.

13. Motion regarding Joint Committee on Offices of Profit

Shri Chiranji Lal Sharma moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri Som Pal from Rajya Sabha and to communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

14. Motion for Election to Committee

Kumari Selja moved the following motion:-

"That in pursuance of paragraph 1 of the Government of India, Archaeological Survey of India, Resolution No. 32/33/88-M, dated 17 March, 1992, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution."

The motion was adopted.

15. Government Bills - introduced

- (1) The Constitution (Seventy-seventh Amendment) Bill, 1992 (Amendment of article 323B).
- (2) The Inland Waterways Authority of India (Amendment) Bill, 1992
- (3) The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1992
- (4) The Capital Issues (Control) Repeal Bill, 1992

The motion for leave to introduce the Bill at (4) above moved by Shri Rameshwar Thakur was opposed. The motion was adopted and the Bill was introduced.

16. Statement regarding Ordinance - Laid on the Table

An explanatory statement (Hindi and English versions), giving reasons for immediate legislation by the Capital Issues (Control) Repeal Ordinance, 1992, was laid on the Table.

17. Matter Under Rule 377

- (1) Shri K. Pradhani raised a matter regarding need to provide incentives to SC/ST students in educationally backward States to check drop-out rate among them.
- (2) Shri N. Dennis raised a matter regarding need to take steps for the proper maintenance of Tamil Nadu section of the Trivandrum-Kanyakumari National Highway No. 47.
- (3) Smt. Basava Rajeshwari raised a matter regarding need to ensure that Rajehur Thermal Plant was not closed.
- (4) Dr. Parshuram Gangwar raised a matter regarding need to set up an electronic telephone exchangeoat Pilibhit, Uttar Pradesh.

- (5) Shri Shyam Lal Kamal raised a matter regarding need to take steps for modifying the Police Act to cope up with the worsening law and order situation in the country.
- (6) Shri Manjay Lal raised a matter regarding need for Special financial help to Government of Bihar to meet the drought situation.
- (7) Shri Jitendra Nath Das raised a matter regarding need to resume the construction of broad gauge railway line from Maldah to Guwahati.
- (8) Shri R. Jeevarathinam raised a matter for paying compensation to the farmers of Tamil Nadu whose crops had been destroyed by virus.

(Lok Sabha adjourned at 12.56 P.M. and re-assembled at 2.05 P.M.)

18. Government Bill - Passed

Time recommended by BAC: 1 Hr.

Time taken: 3 Hrs. 41 Mts.

The Jammu and Kashmir State Legilature (Delegation of Powers) Bill, 1992

The motion for consideration of the Bill was moved by Shri M.M. Jacob.

An amendment for the circulation of the Bill for the purpose of cliciting opinion thereon by the 15th October, 1992 was moved by Shri Girdhari Lal Bhargava.

The following members took part in the debate:-

- (1) Prof. Prem Dhumal
- (2) Shri Mani Shankar Aiyar
- (3) Shri Hari Kishore Singh
- (4) Shri Sharad Dighc
- (5) Shri Saifuddin Choudhury
- (6) Shri Bhogendra Jha
- (7) Shri K.P. Singh Deo
- (8) Shri Giridhari Lal Bhargava
- (9) Shri Chitta Basu
- (10) Shri E. Ahmed
- (11) Shri C. Sreenivaasan
- (12) Shri Sudhir Sawant
- (13) Shri Syed Shahbuddin
- (14) Shri K. V. Thomas
- (15) Shri Venkateswarlu Ummareddy

Shri M.M. Jacob replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.M. Jacob The following members took part in the debate:—

- (1) Shri George Fernandes
- (2) Shri Ram Naik
- (3) Shri M.M. Jacob

On the motion the House divided, Ayes 163, Noes 61. The motion was accordingly adopted and the Bill was passed.

19. Discussion Under Rule 193

Time permissible: 2 Hrs. Time taken: 13 Mts. Balance: 1 Hr. 47 Mts.

Shri P.C. Thomas raised a discussion on the statement made by the Minister of Home Affairs in the House on the 13th July, 1992 regarding developments at Ayodhya. His speech was not concluded.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th July, 1992)

C.K. JAIN, Secretary-General.

Subject to correction MGIP(PLU)MRND—2588LS—14-7-92.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, July 15, 1992/Asadha 24, 1914 (Saka)

No. 126

11 A.M.

1. Starred Questions

Starred Question Nos. 101—105 were orally answered. Replies to Starred Question Nos. 106—112 and 114—121 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Question Nos. 1064—1081, 1083—1117, 1119—1151, 1153—1200, 1202—1212, 1214, 1215, 1217—1254 and 1256—1295 were laid on the Table.

3. *Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1992 published in Notification No. G.S.R. 193 in Gazette of India dated the 9th May, 1992.
 - (ii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1992 published in Notification No. G.S.R. 194 in Gazette of India dated the 9th May, 1992.

^{*} Laid at 2.45 P.M.

- (iii) G.S.R. 195 published in Gazette of India dated the 9th May, 1992 containing Corrigendum to the Notification No. G.S.R. 587 dated the 19th October, 1991.
- (iv) G.S.R. 196 published in Gazette of India dated the 9th May, 1992 containing Corrigendum to Notification No. G.S.R. 588 dated the 19th October, 1991.
- (v) The Indian Police Service (Fixation of Cadre Strength)
 Third Amendment Regulations, 1992 published in
 Notification No. G.S.R. 197 in Gazette of India dated
 the 9th May, 1992.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1992 published in Notification No. G.S.R. 198 in Gazette of India dated the 9th May, 1992.
- (vii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1992 published in Notification No. G.S.R. 199 in Gazette of India dated the 9th May, 1992.
- (viii) The All India Services (Study Leave) Amendment Regulations, 1992 published in Notification No. G.S.R. 70 in Gazette of India dated the 22nd February, 1992.
 - (ix) The All India Services (Confidential Rolls) Amendment Rules, 1992 published in Notification No. G.S.R. 135 in Gazette of India dated the 21st March, 1992.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from the 1st January, 1990 to the 31st December, 1990.
 - (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of Commission's advice in certain cases mentioned in the Report.
- (3) A copy (Hindi and English versions) of the Summary of Conclusions of the Official Team of Government of India which visited Ayodhya on Ram Janma Bhoomi-Babri Masjid Issue.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 27 of the Coir Industry Act, 1953:—
 - (i) The Coir Board (Services) Second Amendment Byelaws, 1990 published in Notification No. S.O. 60(E) in Gazette of India dated the 21st January, 1992 together with a Corrigendum thereto published in Notification No. S.O. 305(E) dated the 30th April, 1992.
 - (ii) The Coir Board (Services) Third Amendment Bye-Laws, 1992 published in Notification No. S.O. 304(E) in Gazette of India dated the 30th April, 1992.
 - (iii) The Coir Board General Provident Fund (Amendment) Bye-Laws, 1992 published in Notification No. S.O. 306(E) in Gazette of India dated the 30th April, 1992.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Petrochemicals Corporation Limited, Vadodara, and the Department of Chemicals and Petrochemicals Ministry of Chemicals and Fertilizers for the year 1992-93.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 read with clause (c)(iv) of the Proclamation dated the 19th January, 1990 issued by the President in relation to the State of Jammu and Kashmir:—
 - (i) Review by the Government on the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1984-85.
 - (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India (No. 13 of 1991) (Commercial) Union Government Bharat Ophthalmic Glass Limited under article 151(1) of the Constitution.
- (9) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Government of India for the year 1992-93.
 - (ii) Memorandum of Understanding between the Andrew Yule and Company Limited and the Department of Heavy Industry, Government of India for the year 1992-93.
 - (iii) Memorandum of Understanding between the Hindustan Cables Limited and the Department of Heavy Industry, Government of India for the year 1992-93.
 - (iv) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Government of India for the year 1992-93.
- (10) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 1990-91 along with Audited Accounts.
- (11) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 1990-91.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Labour Institute, New Delhi, for the year 1990-91.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- 4. Report of the Committee on Private Members' Bills and Resolutions SHRI SHYAM BIHARI MISHRA presented the Eleventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Statements by Ministers

The Minister of State of the Ministry of Environment and Forests made a statement on the United Nations Conference on Environment and Development.

The Minister of State in the Ministry of Home Affairs made a statement regarding the incident of Police firing in Bhilai on 1 July, 1992.

6. Motions for Elections to Committees

(1) Shri P. R. Kumaramangalam moved the following motion:-

"That in pursuance of Section 5(j) read with Section 6(2) of the Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum Act, 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, subject to the other provisions of the said Act."

The motion was adopted.

(2) Shri Nirmal Kanti Chatterjee moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee vice Shrimati Krishna Sahi ceased to be a member of the Committee on her appointment as a Minister."

The motion was adopted.

7. Motion regarding Sixteenth Report of the Business Advisory Committee

Shri P.R. Kumaramangalam moved the following motion:—

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 14th July, 1992."

The motion was adopted.

8. Matters under Rule 377

- (1) Shri Prithviraj D. Chavan raised a matter regarding need to introduce a new express train between Bombay and Kolhapur, Western Maharashtra.
- (2) Shri M.G. Reddy raised a matter regarding need for early commissioning of Reni Gunta Power Project, Andhra Pradesh.
- (3) Shri Janardan Prasad Mishra raised a matter regarding need to provide central assistance to Government of Uttar Pradesh for replacement of transmission lines in Sitapur district, Uttar Pradesh.
- (4) Shri Santosh Kumar Gangwar raised a matter regarding need to grant licences for setting up sugar mills at Mirganj, Nawabganj and Barcilly, Uttar Pradesh.
- (5) Shri E. Ahamed raised a matter regarding need to provide more railway amenities to Malabar region, Kerala.
- (6) Shri Probin Deka raised a matter regarding need to introduce Boeing service to Lilabari in Assam.
- (7) Shri Chandrajit Yadav raised a matter regarding need to take appropriate steps to meet the situation arising out of inadequate rains in the country.

(Lok Sabha adjourned at 1.44 p.m. and re-assembled at 2.45 p.m.)

9. Motion of No-Confidence in the Council of Ministers

Time available: 8 Hrs.

Time taken: 4 Hrs. 12 Mts.

Balance: 3 Hrs. 48 Mts.

Shri Jaswant Singh moved the following motions:—

"That this House expresses its want of confidence in the Council of Ministers."

The following members took part in the debate:—

- (1) Shri Arjun Singh
- (2) Shri Ram Vilas Paswan
- (3) Shri P. Chidambaram
- (4) Shri Somnath Chatterjee
- (5) Shri Sontosh Mohan Dev (Speech unfinished)

The discussion was not concluded.

7.01 p.m.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th July, 1992)

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 16, 1992/Asadha 25, 1914 (Saka)

No. 127

11 A.M.

1. Starred Questions

Starred Question Nos. 123—127 were orally answered. Replies to Starred Question Nos. 122, 128—142 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1296—1342, 1344—1368, 1370—1375 and 1377—1476 were laid on the Table.

3.* Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Model Rent Control Legislation (Hindi and English versions).
- (2) A copy cach of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - Review by the Government on the working of the Kerala Agro Industries Corporation Limited for the year 1989-90.
 - (ii) Annual Report of the Kerala Agro Industries Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

^{*}Laid at 2.05 P.M.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the revised Memorandum regarding Delegated Legislation in respect of the Foreign Trade (Development and Regulation) Bill, 1992 (Hindi and English versions).

4. Message From Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 15th July, 1992, Rajya Sabha agreed without any amendment to the Jammu and Kashmir State Legislature (Delegation of Powers) Bill, 1992, passed by Lok Sabha on the 14th July, 1992.

5. Government Bills-Introduced

- (1) The Copyright Cess Bill, 1992.
- (2) The Copyright (Second Amendment) Bill, 1992.

6. Matters Under Rule 377

- (1) Shri Sudhir Sawant raised a matter regarding need to provide certain infrastructural facilities for fishery trade in Ratnagiri and Sindhudurg areas, Maharashtra.
- (2) Shri Yashwantrao Patil raised a matter regarding need to link Ahmednagar, Maharashtra by air service.
- (3) Shri Ram Tahal Choudhary raised a matter regarding need for creation of a separate 'Vananchal' State comprising Chhota Nagpur and Santhal Pargana areas of Bihar.
- (4) Shri Hari Kewal Prasad raised a matter regarding need for improvement in rail services in Eastern Uttar Pradesh.
- (5) Dr. (Smt.) K.S. Soundaram raised a matter regarding need to declare State roads between Madras and Kanyakumari as National Highways.
- (6) Shri Bhagwan Shankar Rawat raised a matter regarding need for implementation of the recommendations of Jaswant Singh Commission in regard to setting up Benches of High Courts particularly in Western Uttar Pradesh.
- (7) Shri Manphool Singh raised a matter regarding need to provide more funds to Rajasthan Government for relief operations in drought affected areas of Bikaner district, Rajasthan.

8. Motion of No-Confidence in the Council of Ministers

Time available: 8 Hrs.

Time taken: 12 Hrs. 22 Mts.

Further discussion on the following motion moved by Shri Jaswant Singh on the 15th July, 1992 was resumed:—

"That this House expresses its want of confidence in the Council of Ministers."

The following Members took part in the debate:-

- (1) Shri Sontosh Mohan Dev
- (2) Shri Chandra Sckhar
- (3) Shri Buta Singh

(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.05 P.M.)

- (4) Shri Indrajit Gupta
- (5) Dr. Balram Jakhar
- (6) Shri George Fernandes
- (7) Dr. Manmohan Singh
- (8) Shri Pius Tirkey
- (9) Shri Ebrahim Sulaiman Sait
- (10) Shri P.G. Narayanan
- (11) Smt. Gccta Mukherjee
- (12) Shri Sobhanadreeswara Rao Vadde
- (13) Shri Chitta Basu
- (14) Maj. Gcn. (Retd.) Bhuwan Chandra Khanduri
- (15) Shri K.P. Reddaiah Yadav
- (16) Shri Bhogendra Jha
- (17) Shri Mukul Balkrishna Wasnik
- (18) Shri P.C. Thomas
- (19) Shri Tcj Narayan Singh

The discussion was not concluded.

9.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th July, 1992)

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 17, 1992/Asadha 26, 1914 (Saka)

No. 128

11 A.M.

1. Questions

Due to interruption in the House, Starred Questions could not be called for oral answer. SQ. Nos. 143—153 and 155—162 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 1477—1509, 1511—1574, 1577—1592 and 1594—1665 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.54 A.M. and re-assembled at 12:22 P.M.) (Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.00 P.M.)

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1992-93.
 - (ii) Memorandum of Understanding between the Hindustan

^{*} Laid at 2 P.M.

- Aeronautics Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1992-93.
- (iii) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1992-93.
- (iv) Memorandum of Understanding between the Bharat Earth Movers Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1992-93
- (v) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1992-93.
- (vi) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1992-93.
- (vii) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1992-93.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited for the year 1990-91.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Notification No. G.S.R. 473(E) (Hindi and English versions) published in Gazette of India dated the 4th May, 1992 approving the amendment to the

- Visakhapatnam Fishing Harbour Regulations, 1986 under subsection (4) of section 124 of the Major Port Trust Act, 1963.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India and the Ministry of Surface Transport for the year 1992-93.
- (6) A copy of the High Court Judges (Travelling Allowance) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 117 in Gazette of India dated the 14th March, 1992 under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (7) A copy of the Supreme Court Judges (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 559(E) in Gazette of India dated the 27th May, 1992 under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.
- (8) A copy of the Report of the Official Team who visited Ayodhya from 12 to 14 July, 1992 (English version).
- (9) A statement (Hindi and English versions) giving reasons for not laying simultaneously the Hindi version of the Report.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) S.O. 176(E) published in Gazette of India dated the 3rd March, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
 - (ii) S.O. 368(E) published in Gazette of India dated the 28th May, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
 - (iii) S.O. 369(E) published in Gazette of India dated the 28th May, 1992 together with an explanatory memorandum regarding revised rates of exchange for

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- conversion of certain foreign currencies into Indian currency or vice-versa.
- (iv) G.S.R. 536(E) published in Gazette of India dated the 19th May, 1992 together with an explanatory memorandum regarding exemption to materials imported into India against value based Advance Licence from the whole of the basic and additional duties of customs leviable thereon, subject to certain conditions mentioned in the Notification.
- (v) G.S.R. 537(E) published in Gazette of India dated the 19th May, 1992 together with an explanatory memorandum regarding exemption to materials imported into India against an Advance Licence from the whole of the basic and additional duties of customs leviable thereon, subject to certain conditions mentioned in the Notification.
- (vi) G.S.R. 538(E) published in Gazette of India dated the 19th May, 1992 together with an explanatory memorandum regarding exemption to goods imported into India against an Advance Customs clearance permit from the whole of the basic and additional duties of customs leviable thereon, subject to certain conditions mentioned in the Notification.
- (vii) G.S.R. 539(E) published in Gazette of India dated the 19th May, 1992 together with an explanatory memorandum making certain amendments to Notification No. 190/92-Cus., dated the 14th May, 1992.
- (viii) G.S.R. 568(E) published in Gazette of India dated the 1st June, 1992 together with an explanatory memorandum making certain amendments to Notification No. 44/91-Cus., dated the 30th May, 1991.
 - (ix) G.S.R. 476(E) published in Gazette of India dated the 6th May, 1992 together with an explanatory memorandum regarding exemption to gold of purity

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- not exceeding 0.995 when imported by Units under the scheme for export of gold jewellery and articles from the whole of the basic customs duty leviable thereon.
- (x) G.S.R. 477(E) published in Gazette of India dated the 6th May, 1992 together with an explanatory memorandum making certain amendments to Notification No. 164/78-Cus., dated the 21st August, 1978.
- (xi) G.S.R. 478(E) published in Gazette of India dated the 6th May, 1992 together with an explanatory memorandum making certain amendments to Notification No. 122/92-Cus., dated the 1st March, 1992.
- (xii) G.S.R. 500(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum prescribing an effective rate of basic customs duty of 65 per cent on certain dry fruits and spices.
- (xiii) G.S.R. 501(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum making certain amendments to certain notifications so as to delete certain entries.
- (xiv) G.S.R. 502(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum rescinding certain notifications.
- (xv) G.S.R. 503(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum prescribing effective rates of auxiliary duty of customs.
- (xvi) G.S.R. 504(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum prescribing full exemption from auxiliary duty of customs to certain specified goods.
- (xvii) G.S.R. 505(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum prescribing total exemption from auxiliary duty of customs on certain goods which are wholly or partially exempted from the basic duty of customs.
- (xviii) G.S.R. 506(E) published in Gazette of India dated the 14th

- May, 1992 together with an explanatory memorandum prescribing a concessional rate of 5 per cent auxiliary duty on certain specified goods.
- (xix) G.S.R. 507(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum prescribing a concessional rate of auxiliary duty on certain goods which are wholly or partially exempted from the basic duty of customs.
- (xx) G.S.R.508(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum prescribing a concessional rate of 30 per cent auxiliary duty on certain specified goods.
- (xxi) G.S.R.509(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum prescribing a concessional rate of 30 per cent auxiliary duty on certain goods which are wholly or partially exempted from the basic duty of customs.
- (xxii) G.S.R.510(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum prescribing the rate of auxiliary duty of customs on component parts of simulators of aeroplane etc.
- (xxiii) G.S.R.511(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum prescribing partial exemption from auxiliary duty on exposed cinematographic films.
- (xxiv) G.S.R.512(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum prescribing the rate of auxiliary duty of customs on component parts of medical, electronic equipments.
- (xxv) G.S.R.513(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum prescribing the rate of auxiliary duty on component parts of machinery imported for initial setting up of specified machineries.
- (xxvi) G.S.R.514(E) published in Gazette of India dated the 14th

- May, 1992 together with an explanatory memorandum prescribing the rate of auxiliary duty of customs on copper wires, bars etc. exported earlier.
- (xxvii) G.S.R.526(E) published in Gazette of India dated the 15th May, 1992 together with an explanatory memorandum making certain amendments to Notification No. 155/91-Cus., dated the 5th December, 1991.
- (xxviii) G.S.R.534(E) published in Gazette of India dated the 19th May, 1992 together with an explanatory memorandum making certain amendments to Notification No.29/89-Cus., dated the 1st March, 1989.
 - (xxix) G.S.R.535(E) published in Gazette of India dated the 19th May, 1992 together with an explanatory memorandum making certain amendments to Notification No.185/92-Cus., dated the 14th May, 1992.
 - (xxx) G.S.R.545(E) and G.S.R.546(E) published in Gazette of India dated the 21st May, 1992 together with an explanatory memorandum regarding exemption to raw materials and components used in the manufacture of goods with provisions of the Section 65 of the said Customs Act from the whole of the basic, additional and auxiliary duties of Customs.
 - (xxxi) G.S.R.547(E) published in Gazette of India dated the 21st May, 1992 together with an explanatory memorandum seeking to prescribe a basic customs duty of 65 percent on imported stainless steel coin blanks produced out of cold rolled stainless steel strips sent out of India calculated on the value of conversion from cold rolled stainless steel strips to such coin blanks.
- (xxxii) G.S.R.548(E) published in Gazette of India dated the 21st May, 1992 together with an explanatory memorandum seeking to prescribe an auxiliary duty of 45 per cent on the stainless steel coin blanks calculated on conversion cost.
- (xxxiii) G.S.R.586(E) published in Gazette of India dated the 9th

- June, 1992 together with an explanatory memorandum making certain amendments to Notification No.83/90-Cus., dated the 20th March, 1990.
- (xxxiv) G.S.R.622(E) published in Gazette of India dated the 22nd June, 1992 together with an explanatory memorandum making certain amendments to Notification No.34/90-Cus., dated the 20th March, 1990.
- (xxxv) G.S.R.642(E) published in Gazette of India dated the 26th June, 1992 together with an explanatory memorandum making certain amendments to Notification Nos.191/92 and 193/92-Cus., dated the 14th May, 1992.
- (xxxvi) G.S.R.649(E) published in Gazette of India dated the 30th June, 1992 together with an explanatory memorandum making certain amendments to Notification No.514/86-Cus., dated the 30th December, 1986.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R.469(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of excise duty of 15 percent *ud valorem* on sterile contact lens care solution.
 - (ii) G.S.R.470(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum making certain amendments to Notification No.83/90-CE, dated the 20th March, 1990 so as to fully exempt vacuum flasks from the basic excise duty.
 - (iii) G.S.R.471(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum making certain amendments to Notification No.14/92-CE, dated the 1st March, 1992 so as to fully exempt plastic insulated wire from basic excise duty.
 - (iv) G.S.R.516(E) published in Gazette of India dated the

- 14th May, 1992 together with an explanatory memorandum making certain amendments to Notification No.87/89-CE, dated the 1st March, 1992 so as to change certain descriptions consequent upon the changes made in the Central Excise Tariff.
- (v) G.S.R.517(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory mamorandum prescribing effective rates of special excise duty.
- (vi) G.S.R.518(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum seeking to set off of Special excise duty paid on inputs used in finished goods under certain circumstances.
- (vii) G.S.R. 519(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum regarding exemption to goods manufactured in a free trade zone or 100 per cent Export Oriented undertaking from the whole of the special duty of excise leviable thereon.
- (viii) G.S.R. 520(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum prescribing effective rates of excise duty on certain goods falling under Chapters 78 and 79 of the Schedule to the Central Excise Tariff.
- (ix) G.S.R. 521(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum seeking to allow movement of exciseable goods without payment of special excise duty.
- (x) G.S.R. 522(E) published in Gazette of India dated the 14th May, 1992 together with an explanatory memorandum seeking to allow rebate of special excise duty on export of exciscable goods under Rule 12, 12A and 191A of the Central Excise Rules, 1944.
- (xi) G.S.R. 523(E) published in Gazette of India dated the

- 14th May, 1992 together with an explanatory memorandum making certain amendments to Notification No. 177/86-CE, dated the 1st March, 1986 so as to allow credit or set off of special excise duty paid on the inputs used in the finished products under the MODVAT Scheme.
- (xii) G.S.R. 527(E) published in Gazette of India dated the 15th May, 1992 together with an explanatory memorandum regarding exemption to gold potassium cyanide solution produced in a factory and used for the manufacture of jari in that factory from the whole of the duty of excise leviable thereon.
- (xiii) G.S.R. 643(E) published in Gazette of India dated the 26th June, 1992 together with an explanatory memorandum making certain amendments to Notification No. 34/92-CE, dated the 1st March, 1992.
- (12) A copy of the Notification No. 362(E) (Hindi and English versions) published in Gazette of India dated the 27th May, 1992 together with an explanatory memorandum specifying all the countries which are parties to the General Agreement on Tariff and Trade under sub-section (4) of section 9B of the Customs Tariff Act, 1995.
- (13) A copy of the Notification No.S.O. 459(E) (Hindi and English versions) published in Gazette of India dated the 24th June, 1992 notifying that during the year 1992-93 subscription made to the Public Provident Fund and balances at the credit of the subscribers shall bear interest at the rate of 12 per cent per annum issued under section 5 of the Public Provident Fund Act. 1968.
- (14) A copy of the Notification No.G.S.R. 547 (Hindi and English versions) published in Gazette of India dated the 28th September, 1991 containing Corrigendum to the Notification No. G.S.R. 4 dated the 5th January, 1991, issued under section 48 of the Life Insurance Corporation Act, 1956.
- (15) A statement (Hindi and English versions) indicating results of market loans floated in June, 1992.

- (16) A statement (Hindi and English versions) (i) correcting the reply given on 22nd February, 1991 to Unstarred Question No. 127 by Shri Kamal Chaudhry regarding suspension of IIFT employees; and (ii) giving reasons for delay in correcting the reply.
- **(17) A copy of the Notificiation No. G.S.R. 679(E) (Hindi and English versions) published in Gazette of India dated the 17th July, 1992 together with an explanatory memorandum regarding exemption to persons who have been resident outside India from the obligation of surrender of their foreign currency assets held abroad when they return to India issued under section 14 of the Foreign Exchange Regulation Act, 1973.
- 3. Motion of No-Confidence in the Council of Ministers

Time available:

: 8 Hrs.

Time taken:

: 14 Hrs.

Further discussion on the following motion moved by Shri Jaswant Singh on the 15th July, 1992 was resumed:—

"That this House expresses its want of confidence in the Council of Ministers."

The following members took part in the debate:—

- (1) Shri P.V. Narasimha Rao
- (2) Shri Jaswant Singh (By way of reply)

On the Motion the House divided: Ayes *215; Noes *267.

The Motion was accordingly negatived.

4. Motion Regarding Eleventh Report of the Committee on Private Members Bills and Resolutions

Shri Shyam Bihari Misra moved the following motion:—

"That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th July, 1992."

The motion was adopted.

^{*}Subject to correction.

^{**}Laid at 6.17 P.M.

5. Private Member's Resolution-Withdrawn

Further discussion on the following Resolution moved by Shri Satyagopal Misra on the 30th April, 1992, continued:—

"This House urges upon the Central Government to take measures for giving adequate compensation to the victims of Bhopal gas disaster and also to take appropriate steps for the extradition of the former Chairman of Union Carbide Corporation (UCC) from U.S.A. to face the criminal charges in the gas leak case."

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Dr. Laxminarain Pandey
- (3) Shri Digvijay Singh
- (4) Shri Satyanarain Jatiya
- (5) Shri Kamla Misra Madhukar
- (6) Prof. Rasa Singh Rawat
- (7) Shri Oscar Fernandes
- (8) Dr. Chinta Mohan

Shri Satyagopal Misra replied to the debate.

The Resolution was withdrawn by leave of the House.

6. Private Member's Resolution-Under Consideration

Shri Rupchand Pal moved the following motion:-

"This House calls upon the Government to immediately undertake a comprehensive review of the disinvestment Policy of the Government in respect of Public Sector undertakings."

His speech was not concluded.

The discussion was not concluded.

7. Statements by Ministers

- (1) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 20th July, 1992.
- (2) The Minister of State in the Ministry of Home Affairs made a statement regarding intrusion into Indian territory by Myanmar Army personnel on the 16th June, 1992.

6.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th July, 1992)

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 20, 1992/Asadha 29, 1914 (Saka)

No. 129

11.01 A.M.

1. Questions

Due to interruption in the House, Starred Questions could not be called for oral answer. SQ. Nos. 163—182 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 1666—1720, 1722—1812 and 1814—1896 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 12.38 P.M. and re-assembled at 2.03 P.M.)

2. *Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Brahmaputra Board (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 143 in Gazette of India dated the 21st March, 1992 under section 30 of the Brahmaputra Board Act, 1980.
- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 14 of 1991) — (Commercial) — Steel Authority of India Limited — Salem Steel Plant under article 151(1) of the Constitution.

^{*}Laid at 2.05 P.M.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society for the year 1990-91.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Aluminium Company Limited and the Ministry of Mines.

3. Matters under Rule 377

- (1) Shri Ankushrao R. Tope raised a matter regarding need for setting up a new gas terminal at USAR.
- (2) Shri Abraham Charles raised a matter regarding need to ensure that regional office of Railway Recruitment Board was not shifted from Kerala.
- (3) Shri Mohan Lal Jhikram raised a matter regarding need to provide more funds to Madhya Pradesh Government for drought relief in Mandla district.
- (4) Shri Madan Lal Khurana raised a matter regarding need to control the prices of essential medicines.
- (5) Smt. Basava Rajeshwari raised a matter regarding need to ensure that Vijayanagar Steel Plant at Hospet in Karnataka was not closed.

4. Special Mention

During Question Hour and again thereafter some members raised the matter regarding Ayodhya issue. In response, the Minister of Home Affairs made a statement.

5. Statutory Resolution-withdrawn

Time allotted: 2 Hrs.

Time taken: 2 Hrs. 32 Mts.

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Dr. Laxminarain Pandey concluded his speech on the following motion moved by him on the 8th July, 1992:—

"That this House disapproves of the Foreign Trade (Development and Regulation) Ordinance, 1992 (Ordinance No. 11 of 1992) promulgated by the President on the 19th June, 1992."

After discussion as indicated in para 6 below, the Resolution was withdrawn by leave of the House.

6. Government Bill—Passed

The Foreign Trade (Development and Regulation) Bill, 1992

The motion for consideration of the Bill was moved by Shri Salman Khursheed.

The following members took part in the combined debate on the Resoultion (vide para 5 above) and the motion for consideration of the Bill:—

- (1) Shri Sudhir Sawant
- (2) Shri Girdhari Lal Bhargava
- (3) Shri Sharad Dighc
- (4) Dr. R. Sridharan
- (5) Shri Sriballav Panigrahi
- (6) Prof. Prem Dhumal
- (7) Shri Shravan Kumar Patel
- (8) Dr. Viswanatham Kanithi
- (9) Shri S.B. Sidnal
- (10) Shri Abraham Charles
- (11) Shri Oscar Fernandes

Shri Salman Khursheed replied to debate.

Dr. Laxminarain Pandey spoke (By way on reply to his Statutory Resoultion).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 18 were adopted.

Clauses 19 and 20 were adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Salman Khursheed.

The following members took part in the debate:-

- (1) Shri Dau Dayal Joshi
- (2) Shri Salman Khursheed

The motion was adopted and the Bill, as amended, was passed.

7. Government Bill-Under Consideration

Time taken: 0 Hrs. 57 Mts. Balance: 1 Hr. 03 Mts.

The Bhopal Gas Leak Disaster (Processing of Claims) Amendment Bill, 1992

The motion for consideration of the Bill was moved by Dr. Chinta Mohan.

Two amendments for circulation of the Bill for purpose of eliciting opinion thereon were moved by Shri Dau Dayal Joshi and Prof. Rasa Singh Rawat.

The following members took part in the debate:—

- (1) Shri Sushil Chandra Varma
- (2) Shri Digvijay Singh

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st July, 1992)

BULLETIN-PART I

[Brief Record of Proceedings]

Tucsday, July 21, 1992/Asadha 30, 1914 (Saka)

No. 130

11 A.M.

1. Starred Questions

Starred Question Nos. 186, 187 and 189—191 were orally answered. Replies to Starred Question Nos. 183—185, 188 and 192—203 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1897—1941, 1943—2041, 2043—2066 and 2068—2103 were laid on the Table.

3. *Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University (Volume I and II) for the year 1989-90 together with Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University for the year 1989-90.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indira Gandhi National Open University for the year 1989-90.

^{*} Laid at 2.22 P.M.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University for the year 1990-91.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indira Gandhi National Open University for the year 1990-91.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1989-90 together with Audit Report thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati (Shantiniketan) for the year 1989-90 together with Audit Report thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1989-90.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the North-Eastern Hill University, Shillong, for the year 1989-90.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University for the year 1989-90 together with Audit Report thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University for the year 1990-91 together with Audit Report thereon (Volume I and II).

- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Social Science Research for the year 1989-90.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhawan Society (India), New Delhi, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Bal Bhavan Society (India), New Delhi, for the year 1989-90 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bal Bhavan Society (India), New Delhi, for the year 1989-90.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Chandigarh, for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Chandigarh, for the year 1989-90.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1989-90.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Maulana Azad College of Technology, Bhopal, for the year 1989-90.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1989-90, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Rourkela, for the year 1989-90.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Durgapur, for the year 1990-91.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1989-90 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Karnataka Regional Engineering College, Surathkal, for the year 1989-90.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1989-90 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Institute of Technology, Jamshedpur, for the year 1989-90.
- (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1990-91 together with Audit Report thereon.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1988-89 together with Audit Report thereon.
- (35) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Shantinekatan, for the year 1989-90.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Shantiniketan, for the year 1989-90.
- (37) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University for the year 1989-90.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru University for the year 1989-90.
- (39) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1989-90.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Aligarh Muslim University, Aligarh, for the year 1989-90.
- (41) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1989-90.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pondicherry University, Pondicherry, for the year 1989-90.
- (43) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1990-91.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pondicherry University, Pondicherry, for the year 1990-91.
- (45) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1990-91 together with Audit Report thereon.
- (47) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharti, Santiniketan, for the year 1990-91 together with Audit Report thereon.
- (49) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Chandigarh, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Chandigarh, for the year 1990-91.
- (51) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A statement (Hindi and English versions) correcting the reply given on the 17th December, 1991 to Unstarred Question No. 4288 by Shri Mohan Singh pertaining to Documents regarding Independence Struggle and Jawahar Lal Nehru and giving reasons for delay in correcting the reply.
- (53) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the University of Delhi for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.

- (54) A Copy of the Environment (Protection) Fourth Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 636(E) in Gazette of India dated the 25th June, 1992 under section 26 of the Environment (Protection) Act, 1986.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1990-91.
- (56) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) A copy of the National Conservation Strategy and Policy Statement on Environment and Development (Hindi and English versions).
- (58) A statement (Hindi and English versions) correcting the reply given on the 14th July, 1992 to Starred Question No. 84 by Shri Subhash Chandra Naik, M.P. regarding Forest Cover.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1990-91.
- (60) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.

- (61) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India) for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Academy of Medical Sciences (India) for the year 1990-91.
- (62) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) A copy of the Union Government Appropriation Accounts of the (Postal Services) for the year 1990-91 (Hindi and English versions).
- (64) A copy of the Union Government Appropriation Accounts (Telecommunication Services) for the year 1990-91 (Hindi and English versions).
- (65) A copy of the Union Government Appropriation Accounts of the Defence Services for the year 1990-91 (Hindi and English versions).

4. Message from Rajya Sabha

Sccretary-General reported a message from Rajya Sabha that at its sitting held on the 16th July, 1992, Rajya Sabha passed the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1992.

5. Bill Passed by Rajya Sabha-Laid on the Table

The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1992.

6. Supplementary Demands for Grants (Railways)-1992-93

On behalf of Shri C.K. Jaffer Sharief, Shri Ghulam Nabi Azad presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) 1992-93.

7. Demands for Excess Grants (Railways)-1988-89

On behalf of Shri C.K. Jaffer Sharief, Shri Ghulam Nabi Azad presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 1988-89.

8. Matters under Rule 377

- (1) Prof. K.V. Thomas raised a matter regarding need to safeguard the interests of caprolactum producing company, FACT, Kerala.
- (2) Shri Gopi Nath Gajapathi raised a matter regarding need to check the growing menace of filarisis in the country.
- (3) Shri Kashiram Rana raised a matter regarding need to link Ahmedabad and Rajkot T.V. stations with other Kendras by microwave.
- (4) Shri Dwarka Nath Das raised a matter regarding need to harness natural gas of Adomitila for generation of power in Assam.
- (5) Shri P.C. Thomas raised a matter regarding need to ensure that the decisions taken by the Central Government regarding demands of Food Corporation Employees Union are implemented in toto.
- (6) Shri Sarat Chandra Pattanayak raised a matter regarding need to draw an Action-plan for employment to rural people through various anti-poverty programmes in Balangir, Orissa,

(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.22 P.M.)

9. Government Bills-Passed

Time allotted: 2 Hrs.

Time taken: 2 Hrs. 12 Mts.

(1) The Bhopal Gas Leak Disaster (Processing of Claims) Amendment Bill, 1992

Discussion on the motion for consideration of the Bill moved by Dr. Chinta Mohan and amendments thereto moved on 20th July, 1992, continued.

The following members took part in the debate:—

- (1) Shri Shravan Kumar Patcl
- (2) Smt. Sumitra Mahajan
- (3) Shri Sriballav Panigrahi
- (4) Shri Girdhari Lal Bhargava
- (5) Shri Sharad Dighe
- (6) Shri Dilcepsingh Bhuria
- (7) Shri Chandulal Chandrakar
- (8) Dr. (Smt.) K.S. Soundaram

Dr. Chinta Mohan replied to the debate.

The amendment moved by Shri Dau Dayal Joshi was negatived.

The amendment moved by Prof. Rasa Singh Rawat was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Chinta Mohan.

The motion was adopted and the Bill was passed.

(2) The Indian Ports (Amendment) Bill, 1992 us passed by Rajya Sabha

Time allotted: 2 Hrs.

Time taken: 1 Hr. 13 Mts.

The motion for consideration of the Bill was moved by Shri Jagdish Tytler.

The following members took part in the debate:—

- (1) Prof. Rasa Singh Rawat
- (2) Shri Manoranjan Bhakta
- (3) Shri Ram Kapsc
- (4) Shri Gopi Nath Gajapathi

Shri Jagdish Tytler replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jagdish Tytler.

The motion was adopted and the Bill, as amended, was passed.

10. Government Bill-Under Consideration

Time allotted: 1 Hr.

Time taken: 0 Hr. 38 Mts. Balance: 0 Hr. 22 Mts.

The National Waterway (Kollam-Kottapuram Stretch of West Coast Canal and Champakara and Udyogmandal Canals) Bill, 1992

The motion for consideration of the Bill was moved by Shri Jagdish Tytler.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Prof. Rasa Singh Rawat.

The following members took part in the debate:—

- (1) Shri Ram Naik
- (2) Shri Abraham Charles
- (3) Shri Girdhari Lal Bhargava
- (4) Shri N. Dennis
- (5) Shri Oscar Fernandes

The discussion was not concluded.

5.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd July, 1992)

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 22, 1992/Asadha 31, 1914 (Saka)

No. 131

11 A.M.

OUESTIONS

Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ Nos. 204—223 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 2104—2117, 2119—2130, 2132—2152, 2154—2224, 2226—2294 and 2296—2336 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.02 P.M.) (Lok Sabha adjourned at 12.04 P.M. and re-assembled at 2 P.M.) 2.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd July, 1992)

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 23, 1992/Sravana 1, 1914 (Saka)

No. 132

11 A.M.

QUESTIONS

Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ. Nos. 224—244 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 2337—2463, 2465—2468, 2470—2504 and 2506—2526 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.04 A.M. and re-assembled at 2 P.M.) 2.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th July, 1992)

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 24, 1992/Sravana 2, 1914 (Saka)

No. 133

11 A.M.

QUESTIONS

Due to interruptions and adjournment of the House for the day, Starred Questions could not be called for oral answer. SQ. Nos. 245—250, 252—259, 261, 263 and 264 put down in th Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 2527—2586, 2588—2594, 2596—2620, 2622—2627, 2629—2666 and 2668—2713 will be printed in the Official Report for the day.

Starred Question No. 251 was postponed to 31.7.1992.

11.03 A.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th July, 1992)

BULLETIN—PART I [Brief Record of Proceedings]

Monday, July 27, 1992/Sravana 5, 1914 (Saka)

No. 134

11 A.M.

1. Starred Questions

Starred Question Nos. 265—268 were orally answered. Replies to Starred Ouestions Nos. 269—284 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2714—2946 were laid on the Table.

3. Statement by Prime Minister

The Prime Minister made a statement regarding Ram Janma Bhoomi—Babri Masjid dispute.

4. Papers laid on the Table:—

The following Papers were laid on the Table:—

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Oil and Natural Gas Commission and the Ministry of Petroleum and Natural Gas for the year 1992-93.
- (2) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year

^{*} Laid at 2.48 P.M.

- 1990-91 along with Audited Accounts.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) The Indian Telegraph (Amendment) Rules, 1992 published in Notification No. G.S.R. 543(E) in Gazette of India dated the 21st May, 1992.
 - (ii) The Indian Telegraph (Second Amendment) Rules, 1992 published in Notification No. G.S.R. 560(E) in Gazette of India dated the 27th May, 1992.
 - (iii) The Indian Telegraph (Third Amendment) Rules, 1992 published in Notification No. G.S.R. 587(E) in Gazette of India dated the 10th June, 1992.
- (5) A copy of the Second Supplementary Agreement (Hindi and English versions) entered into between the President of India and the Governor of Assam to partially amend the Principal Agreement dated the 14th June, 1978 regarding maintenance and development of Urban Links of National Highways under section 10 of the National Highways Act, 1956.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Inland Water Transport Corporation Limited and the Ministry of Surface Transport for the year 1992-93.
- (7) A copy of the Merchant Shipping (Radio) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 161 in Gazette of India dated the 4th April, 1992 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (8) A copy of the Lakshadweep Consumer Protection Rules, 1989 (Hindi and English versions) published in Notification No. F.No. 15/7/88-WM in the Lakshadweep Gazette dated the

- 25th November, 1991 under sub-section (1) of section 31 of the Consumer Protection Act, 1986.
- (9) A copy of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Pulses, Edible Oil-seeds and Edible Oils (Storage Control) Amendment Order, 1992 published in Notification No. S.O. 298(E) in Gazette of India dated the 27th April, 1992.
 - (ii) The Pulses, Edible Oil-seeds and Edible Oils (Storage Control) Amendment Order, 1992 published in Notification No. S.O. 332(E) in Gazette of India dated the 14th May, 1992.
- (10) A copy of the Regulations for Licensing and Controlling Places of Public Amusement (other than Cinemas) and performance of Public Amusement (Amendment), 1991 (Hindi and English versions) published in Notification No. 645/Spl. Cell/PHQ in Delhi Gazette dated the 26th September, 1991 under subsection (2) of section 148 of the Delhi Police Act, 1978.
- (11) A statement (Hindi and English versions) (i) correcting the reply given on the 7th May, 1992 to Unstarred Question No. 9488 by Shri Madan Lal Khurana regarding escape of dreaded criminals from police lock-up in Delhi and (ii) giving reasons for delay in correcting the reply.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Fourth Amendment) Rules, 1992 published in Notification No. G.S.R. 495(E) in Gazette of India dated the 14th May, 1992.
 - (ii) G.S.R. 496(E) published in Gazette of India dated the 14th May 1992 rescinding certain Notifications mentioned in the Table annexed thereto.
 - (iii) G.S.R. 497(E) published in Gazette of India dated the

- 14th May, 1992 regarding exemption from the operation of rule 174 of the Central Excise Rules, 1944, persons who manufacture goods specified in the Schedule to the Central Excise Tariff Act, 1985 so long as the said goods are chargeable to nil rate of duty or remain exempt from the whole of the duty of excise leviable thereon.
- (iv) G.S.R. 498(E) published in Gazette of India dated the 14th May, 1992 regarding exemption from the operation of rule 174 of the Central Excise Rules, 1944, persons engaged in processing cotton fabrics without the aid of the power or steam exempted from the whole of the duty of excise leviable thereon.
- (v) G.S.R. 499(E) published in Gazette of India dated the 14th May, 1992 regarding exemption from the operation of rule 174 of the Central Excise Rules, 1944 all persons manufacturing exciseable goods subject to certain conditions.
- (vi) G.S.R. 549(E) published in Gazette of India dated the 22nd May, 1992 together with an explanatory memorandum making certain amendments to Notification No. 175/86-CE, dated the 1st March, 1986.
- (vii) G.S.R. 590(E) published in Gazette of India dated the 11th June, 1992 together with an explanatory memorandum regarding exemption to specified goods such as jigs and fixtures manufactured in a factory and used captively, to such goods even when these are in another factory of the same manufacturer subject to observance of Chapter X of the Central Excise Rules, 1944 from the whole of the excise duty leviable thereon.
- (viii) G.S.R. 594(E) published in Gazette of India dated the 17th June, 1992 together with an explanatory memorandum making certain amendments to Notification No. 162/86CE, dated the 1st March, 1986.
 - (ix) G.S.R. 595(E) published in Gazette of India dated the 17th June, 1992 together, with an explanatory

memorandum seeking to exempt from the payment of excise duty the goods manufactured by job workers on behalf of specified Public Sector Undertakings for supplies to be made by these undertakings to Ministry of Defence for official purpose.

- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 623(E) published in Gazette of India dated the 22nd June, 1992 together with an explanatory memorandum making certain amendments to Notification No. 45-79-Cus., dated the 1st March, 1979 so as to extend full exemption from Customs duty to salts and esters of the bulk drug 'Clindamycin'.
 - (ii) G.S.R. 624(E) published in Gazette of India dated the 22nd June, 1992 together with an explanatory memorandum making certain amendments to Notification No. 64/90-Cus., dated the 20th March, 1990 so as to fully exempt from import duty single paper coated with Meta-bi-sulphite used as grape guard paper.
 - (iii) G.S.R. 625(E) published in Gazette of India dated the 22nd June, 1992 together with an explanatory memorandum making certain amendments to Notification No. 271/86-Cus., dated the 20th April, 1986 so as to reduce the basic customs duty on specified drug intermediates from 55 percent ad valorem to 35 percent ad valorem.
 - (iv) G.S.R. 638(E) published in Gazette of India dated the 26th June, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of 40 percent basic customs duty on components imported for the manufacture of motor vehicles of engine capacity less than 1000 cc.
 - (v) G.S.R. 639(E) published in Gazette of India dated the 26th June, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of

- 40 percent basic customs duty on goods (other than raw materials) imported for the manufacture of specified components of motor vehicles of engine capacity less than 1000 cc.
- (vi) G.S.R. 640(E) published in Gazette of India dated the 26th June, 1992 together with an explanatory memorandum making certain amendments to Notification No. 194/92-Cus., dated the 14th May, 1992:
- (vii) G.S.R. 641(E) published in Gazette of India dated the 26th June, 1992 together with an explanatory memorandum providing full exemption from Customs duty for imports for Light Combat Aircraft Programme of Ministry of Defence upto the 31st December, 1992.
- (viii) G.S.R. 654(E) published in Gazette of India dated the 1st July, 1992 together with an explanatory memorandum making certain amendments to Notification No. 158/86-Cus., dated the 1st March, 1986.
 - (ix) G.S.R. 656(E) published in Gazette of India dated the 2nd July, 1992 together with an explanatory memorandum allowing import of spares for electronic projects.
 - (x) G.S.R. 657(E) and G.S.R. 658(E) published in Gazette of India dated the 2nd July, 1992 together with an explanatory memorandum seeking to prescribe basic customs duty at the rate of 25 percent and auxiliary duty at the rate of 5 percent ad valorem on project imports for manufacture of glass shells and glass parts for television picture tubes.
 - (xi) G.S.R. 659(E) published in Gazette of India dated the 2nd July, 1992 together with an explanatory memorandum allowing import of specified raw materials and parts for manufacture of gas discharge tube at the concessional basic duty at 35 percent ad valorem.
- (xii) G.S.R. 664(E) published in Gazette of India dated the 3rd July, 1992 together with an explanatory memorandum

- making certain amendments to Notification No. 219/89-Cus., dated the 1st August, 1989:
- (xiii) G.S.R. 665(E) and G.S.R. 666(E) published in Gazette of India dated the 3rd July, 1992 together with an explanatory memorandum regarding exemption to wood pulp of a specified variety from the whole of the basic, additional and auxiliary duties of customs if the same is intended for use of manufacture of newsprint for newspapers, books and periodicals.
- (14) A copy of the Lakshadweep Khadi and Village Industries Board Rules, 1991 (Hindi and English versions) published in Notification No. 1/10/91-Genl. in the Lakshadweep Gazette dated the 14th August, 1991 under section 40 of the Lakshadweep Khadi and Village Industries Board Regulations, 1990.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1989-90 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1989-90.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Milk and Milk Product Order, 1992 published in Notification No. S.O. 405(E) in Gazette of India dated the 9th June, 1992.

- (ii) S.O. 406(E) published in Gazette of India dated the 9th June, 1992 authorising Assistant Commissioner-I and Assistant Commissioner-II in the Dairy Division of the Department of Animal Husbandary and Dairying, Ministry of Agriculture, to discharge the functions of registering authority.
- (iii) The Delhi (Milk and Milk Product) Control Order, 1992 published in Notification No. S.O. 407(E) in Gazette of India dated the 9th June. 1992.
- (iv) The Rajasthan (Milk Export) Control Order, 1992 published in Notification No. S.O. 408(E) in Gazette of India dated the 9th June, 1992.
- (v) The Gujarat (Milk Export) Control Order, 1992 published in Notification No. S.O. 409(E) in Gazette of India dated the 9th June, 1992.
- (vi) The Madhya Pradesh (Milk and Milk Product) Control Order, 1992 published in Notification No. S.O. 410(E) in Gazette of India dated the 9th June, 1992.
- (vii) S.O. 411(E) published in Gazette of India dated the 9th June, 1992 authorising the Joint Secretary to the Government of India, in charge of the Dairy Development in the Department of Animal Husbandary and Dairying to perform the functions of the Controller for a period of six months w.e.f. the 9th June, 1992 or till the date of appointment of a Controller whichever is earlier.
- (viii) The Gujarat (Milk Export) Control Amendment Order, 1992 published in Notification No. S.O. 469(E) in Gazette of India dated the 26th June, 1992.
 - (ix) The Haryana (Milk Export) Control Order, 1992 published in Notification No. S.O. 470(E) in Gazette of India dated the 26th June, 1992.
 - (x) The Haryana (Milk Product) Control Order, 1992 published in Notification No. S.O. 471(E) in Gazette of India dated the 26th June, 1992.

- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. 376(E) published in Gazette of India dated the 29th May, 1992 making certain amendments to Notification No. S.O. 259(E) dated the 16th April, 1991.
 - (ii) The Fertiliser (Control) (Amendment) Order, 1992 published in Notification No. S.O. 377(E) in Gazette of India dated the 29th May, 1992.
 - (iii) S.O. 967 published in Gazette of India dated the 27th March, 1992 appointing Smt. Santha Sheela Nair, Joint Secretary, Ministry of Agriculture as Controller of Fertilisers vice Shri R.M. Sethi with effect from the 28th January, 1992.
- (19) A copy of the Coinage (Standard Weight and Remedy of the One Rupec coins containing Copper 75 per cent and Nickel 25 Per cent) coined (in commemoration of Shri Rajiv Gandhi), Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 317(E) in Gazette of India dated the 7th May, 1992 under sub-section (3) of section 21 of the Coinage Act, 1906.
- (20) A copy each of the following Reports (Hindi and English versions):—
 - (i) Report of the Sangameshwara Grameen Bank, Mahbubnagar, for the year 1990-91 together with Accounts and Auditor's Report thereon.
 - (ii) Report of the Kalahandi Anchalika Gramya Bank, Bhawanipatna (Orissa) for the year 1990-91 together with Accounts and Auditor's Report thereon.
 - (iii) Report of the Kamrai Rural Bank, Sopore (J&K) for the year 1990-91 together with Accounts and Auditor's Report thereon.
 - (iv) Report of the Chitradurga Gramin Bank, Chitradurga (Karnataka) for the year 1991-92 together with Accounts and Auditor's Report thereon.

- (v) Report of the Rajgarh Schore Kshetriya Gramin Bank, Schore (M.P.) for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (vi) Report of the Indore Ujjain Kshetriya Gramin Bank, Ujjain (M.P.) for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (vii) Report of the Etah Gramin Bank, Etah (U.P.), for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (viii) Report of the Gurgaon Gramin Bank, Gurgaon (Haryana), for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (ix) Report of the Sri Sathavahana Grameena Bank, Karimnagar (A.P.) for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (x) Report of the Surat Bharuch Gramin Bank, Bharuch (Gujarat) for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (xi) Report of the Murshidabad Gramin Bank, Berhampore, Distt. Murshidabad (W.B.) for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xii) Report of the Shivpuri Guna Kshetriya Gramin Bank, Shivpuri (M.P.) for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xiii) Report of the Solapur Gramin Bank, Solapur (Maharashtra), for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xiv) Report of the Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur (U.P.) for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xv) Report of the Saryu Gramin Bank, Lakhimpur Kheri (U.P.) for the year 1991-92 together with Accounts and Auditor's Report thereon.

- (xvi) Report of the Panchmahal Vadodara Gramin Bank, Godhra (Gujarat) for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xvii) Report of the Ballia Kshetriya Gramin Bank, Ballia (U.P.) for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xviii) Report of the Rewa Sidhi Gramin Bank, Rewa (M.P.) for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (xix) Report of the Muzaffarnagar Kshetriya Gramin Bank, Muzaffarnagar (U.P.) for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (xx) Report of the Sri Saraswathi Grameena Bank, Adilabad (A.P.) for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (xxi) Report of the Vindhyavasini Gramin Bank, Mirzapur (U.P.) for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xxii) Report of the Sabarkantha Gandhinagar Gramin Bank, Himatnagar (Gujarat) for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xxiii) Report of the Gurdaspur Amritsar Kshetriya Gramin Vikas Bank, Gurdaspur (Pb.) for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987:—
 - (i) The Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Second Amendment Act, 1991 (President Act No. 4 of 1991) published in Gazette of India dated the 11th July, 1991.
 - (ii) The Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Act, 1992

(President Act No. 1 of 1992) published in Gazette of India dated the 9th January, 1992.

- (22) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Industry for the year 1992-93.
- (23) A copy of the Patents (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 468(E) in Gazette of India dated the 26th June, 1992 under section 160 of the Patents Act. 1970.
- (24) A statement (Hindi and English versions) (i) correcting the reply given on the 13th December, 1991 to Starred Question No. 328 by Shri Gangadhara Sanipalli regarding export of rice and other cereals and a supplementary thereon by Dr. Parshuram Gangwar and (ii) giving reasons for delay in correcting the reply.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 16th July, 1992, Rajya Sabha passed the Indo-Tibetan Border Police Force Bill, 1992.
- (2) That at its sitting held on the 21st July, 1992, Rajya Sabha passed the Rehabilitation Council of India Bill, 1992.
 - (3) That at its sitting held on the 21st July, 1992, Rajya Sabha passed the Coal Mines (Nationalisation) Amendment Bill, 1992.

6. Bills passed by Rajya Sabha-Laid on the Table

- (1) The Indo-Tibetan Border Police Force Bill, 1992
- (2) The Rehabilitation Council of India Bill, 1992
- (3) The Coal Mines (Nationalisation) Amendment Bill, 1992.

7. Report of Business Advisory Committee

Shri P.R. Kumaramangalam presented the Seventeenth Report of the Business Advisory Committee.

8. Matters Under Rule 377

- (1) Shri Subash Chandra Nayak raised a matter regarding need to extend Sambalpur Express upto Kesinga in Kalahandi district, Orissa.
- (2) Shri Jagmeet Singh Brar raised a matter regarding need to look into the incidents of harassment by police of the Management of 'Daily Ajit' published from Jalandhar.
- (3) Shri Rajendra Agnihotri raised matter regarding need to open more cooking gas agencies in Jhansi-Lalitpur district, Uttar Pradesh.
- (4) Smt. Krishnendra Kaur (Deepa) raised a matter regarding need to ensure supply of its share of Ganga Yamuna water to Rajasthan.
- (5) Shri Simon Marandi raised a matter regarding need for an immediate survey by Central Government of the flood affected areas in Rajmahal, Bihar.
- (6) Shri Ram Prasad Singh raised a matter regarding need for early completion of Dihari Hydro power plant in Rohtas district, Bihar.
- (7) Shri Sivaji Patnaik raised a matter regarding need for continuous exploratory activities in Orissa.

(Lok Sabha adjourned at 1.43 and re-assembled at 2.48 P.M.)

9. Government Bill - Passed

Time allotted: 1 Hr. Time taken: 1 Hr. 43 Mts.

The National Waterway (Kollam-Kottapuram Stretch of West Coast Canal and Champakara and Udyogmandal Canals) Bill, 1992

Discussion on the motion for consideration of the Bill moved by Shri Jagdish Tytler and an amendment thereto moved on the 21st July, 1992, continued.

The following members took part in the debate:-

- (1) Shri Ramesh Chennithala
- (2) Shri V. Dhananjaya Kumar
- (3) Smt. Suscela Gopalan
- (4) Shri P.C. Chacko
- (5) Shri Bhogendra Jha

Shri Jagdish Tytler replied to the debate.

The amendment moved by Prof. Rasa Singh Rawat was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagdish Tytler.

Shri Nitish Kumar took part in the debate.

The motion was adopted and the Bill was passed.

10. Discussion Under Rule 193

Time allotted: 2 Hrs. Time taken: 1 Hrs. 53 Mts. Balance: 0 Hrs. 07 Mts.

Dr. Laxminarain Pandey raised a discussion on the prevailing drought situation in various parts of the country.

The following members took part in the debate:—

- (1) Shri Chandulal Chandrakar
- (2) Shri Surya Narain Yadav
- (3) Shri Bhogendra Jha
- (4) Shri E. Ahmed
- (5) Shri V.S. Vijayaraghavan
- (6) Prof. Susanta Chakraborty
- (7) Shri Sobhanadreeswara Rao Vadde
- (8) Shri Rajvir Singh (Speech unfinished)

The discussion was not concluded.

**11. Statement by Minister

The Minister of Agriculture made a statement regarding the Minimum Support Price of Jute for 1992-93 season.

6 P:M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th July, 1992)

C. K. JAIN, Secretary-General.

^{**}At 5 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, July 28, 1992/Sravana 6, 1914 (Saka)

No. 135

11 A.M.

1. Starred Questions

Starred Question Nos. 285, 286, 289 and 290 were orally answered. Replies to Starred Question Nos. 287, 288, 291—304 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2947—3016, 3018—3061, 3063, 3064 and 3066—3119 were laid on the Table.

*3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Salar Jung Museum Board for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Salar Jung Museum Board for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

^{*}Laid at 2.06 P.M.

- (3) A copy of the Air (Prevention and Control of Pollution) (Union Territories) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 379(E) in Gazette of India dated the 31st March, 1992 under sub-section (2) of section 53 of the Air (Prevention and Control of Pollution) Act, 1981.
- (4) A copy of the Hazardous Wastes (Management and Handling) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 380(E) in Gazette of India dated the 31st March, 1992, under section 26 of the Environment (Protection) Act, 1986.
- (5) A copy of the Notification No. S.O. 227(E) (Hindi and English versions) published in Gazette of India dated the 24th March, 1992 specifying the quantities for which or exceeding which every owner handling the hazardous substance as mentioned in the Table annexed with the notification shall take out insurance policy as per the provisions of the Public Liability Insurance Act, 1991, issued under section 2 of the said act.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Social Welfare Board, New Delhi, for the year 1990-91.
 - (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
 - (8) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 16 of 1991) (Commercial)—Hindustan Latex Limited under article 151(1) of the Constitution.
 - (9) A copy of the Copyright (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 435(E) in Gazette of India dated the 27th April, 1992 under sub-section (3) of section 78 of the Copyright Act, 1957.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1990-91.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

4. Presentation of Petition

Shri Mohan Singh presented a petition signed by Shri Shyam Bihari Lal, Convenor, Railway Shramik Sangharsha Samiti (Moradabad Division) Moradabad, Northern Railway, regarding problems and demands of workers of Railway Shramik Sangharsha Samiti, Moradabad.

5. Motion Regarding Joint Committee on Offices of Profit

Shri Chiranji Lal Sharma moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote to the Joint Committee on Offices of Profit in the vacancies caused by the resignation of Shrimati Kailashpati and Shri Santosh Kumar Sahu from the membership of the Committee and do communicate to this House the names of members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

6. Motion Regarding Seventeenth Report of the Business Advisory Committee

Shri P.R. Kumaramangalam moved the following motion:—

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on the 27th July, 1992."

The motion was adopted.

7. Matters Under Rule 377

- (1) Dr. C. Silvera raised a matter regarding need to setup a Central University in Mizoram.
- (2) Shri Sharad Dighe raised a matter regarding need to take steps to stop further deterioration of NTC mills.
- (3) Shri V. Dhananjay Kumar raised a matter regarding need to clear all pending power projects of Karnataka.
- (4) Smt. Vasundhara Raje raised a matter regarding need for early approval to the construction of a bridge on river Ujhar on Highway No. 19 in Jhalawar district, Rajasthan.
- (5) Shri Manjay Lal raised a matter regarding need to increase the quota of kerosene oil to Bihar.
- (6) Shri P.G. Narayanan raised a matter regarding need to introduce Value added tax pattern for cigarette industry.
- (7) Shri Probin Deka raised a matter regarding need for construction of a flyover at Changsari railway gate on National Highway No. 31, Assam.

8. Discussions Under Rule 193

Time allotted: 2 Hrs.

Time taken : 3 Hrs. 52 Mts.

(1) Discussion on the prevailing drought situation in various parts of the country, raised by Dr. Laxminarain Pandey on the 27th July, 1992, continued.

The following members took part in the debate:—

- (1) Shri Rajvir Singh
- (2) Dr. Ravi Mallu
- (3) Shri Chitta Basu
- (4) Shri Hari Kewal Prasad

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.06 P.M.)

- (5) Shri Sivaji Patnaik
- (6) Shri Sarat Chandra Patnayak
- (7) Shri Vijay Kumar Yadav
- (8) Dr. (Smt.) K.S. Soundaram
- (9) Shri Anna Joshi

- (10) Smt. Saroj Dubey
- (11) Shri Sriballav Panigrahi
- (12) Shri Y. Yaima Singh
- (13) Shri Ramchandra Veerappa

The discussion was not concluded.

Time allotted: 2 Hrs.

Time taken : 2 Hrs. 18 Mts.

(2) Shri Saifuddin Choudhury raised a discussion on the statement made by the Prime Minister in the House on the 27th July, 1992 regarding Ram Janam Bhoomi-Babri Masjid dispute.

The following members took part in the debate:—

- (1) Shri A. Charles
- (2) Shri Sharad Yadav
- (3) Shri Chinmaya Nand Swami
- (4) Shri P.M. Sayeed
- (5) Shri Ebrahim Sulaiman Sait
- (6) Shri Sultan Salahuddin Owaisi
- (7) Shri Shrish Chandra Dikshit

The discussion was not concluded.

**9. Statements by Minister

The Minister of State in the Ministry of Home Affairs made statements regarding:—

- (i) Communal incidents that took place in Kerala from 19 July, 1992; and
- (ii) Communal violence in Malegaon, District Nasik, Maharashtra, on 19 July, 1992.

5.59 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th July, 1992)

C.K. JAIN, Secretary-General.

^{**}At 3.20 P.M.

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 29, 1992/Sravana 7, 1914 (Saka)

No. 136

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Kalyan Singh Kalvi, a member of Ninth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Ouestions

Starred Question Nos. 305—309 were orally answered. Replies to Starred Question Nos. 310—315 and 317—324 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3120—3242, 3244—3274, 3276—3293 and 3295—3355 were laid on the Table.

*4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1990-91, together with Audit Report thereon.

^{*}Laid at 2.02 P.M.

- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Council of Scientific and Industrial Research, New Deshi, for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Fertilizers Limited for the year 1990-91.
 - (ii) Annual Report of the National Fertilizers Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Blended Edible Vegetable Oils Grading and Marketing (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 422(E) in Gazette of India dated the 20th April, 1992 under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marketing) Act, 1937.
- (6) A copy of each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the National Industrial Development Corporation Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1992-93.
 - (ii) Mcmorandum of Understanding between the Bharat Yantra Nigam Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1992-93.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 1992-93.

Reports of the Committee on Private Members' Bills and Resolutions

SHRI S. MALLIKARJUNAIAH presented the Twelfth and Thirteenth Reports (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

Time permissible : 2 Hrs.
Time taken : 8 Hrs. 30

Mts.

6. Discussion Under Rule 193

Discussion on the statement made by the Prime Minister in the House on the 27th July, 1992 regarding Ram Janma Bhoomi-Babri Masjid dispute, raised by Shri Saifuddin Choudhury on the 28th July, 1992, continued.

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri A.R. Antulay
- (3) Shri Chandra Shekhar

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.02 P.M.)

- (4) Shri Syed Shahabuddin
- (5) Shri Kamaluddin Ahmed
- (6) Shri Avaidya Nath Mahant
- (7) Shri Mani Shankar Aiyar
- (8) Shri P.G. Narayanan
- (9) Shri Chitta Basu
- (10) Shri Sobhanadreeswara Rao Vadde
- (11) Shri Inder Jit
- (12) Shri Suraj Mandal
- (13) Shri Imchalemba
- (14) Shri Guman Mal Lodha
- (15) Prof. Malini Bhattacharya
- (16) Shri Era Anbarasu
- (17) Shri Y. Yaima Singh
- (18) Shri Vishwanath Das Shastri
- (19) Shri Somnath Chatterjee
- (20) Shri Rabi Ray
- (21) Shri Vishwanath Pratap Singh
- (22) Shri Lal Krishna Advani

Shri P.V. Narasimha Rao replied to the discussion.

The discussion was concluded.

7. Statements by Ministers

- (1) The Minister of State in the Ministry of Finance made a statement regarding an important concession under the Income-tax Act.
- (2) The Minister of State in the Ministry of Home Affairs made a statement regarding attacks in Srinagar and situation in Doda Town.

8. Matters under Rule 377

- (1) Shri Mohan Lal Jhikram raised a matter regarding need to try tea and coffee plantation in Amarkantak region of Madhya Pradesh.
- (2) Prof. K. V. Thomas raised a matter regarding need to enhance the supply of rice to Kerala.
- (3) Shri Mangal Ram Premi raised a matter regarding need for proper implementation of schemes launched for the welfare of scavengers.
- (4) Shri Rameshwar Patidar raised a matter regarding need to write off loans given to the farmers settled on the bank of Narmada river in Madhya Pradesh.
- (5) Shri Keshri Lal raised a matter regarding need to ensure that Kanpur city and Dehat are pollution free.
- (6) Shri Sriballav Panigrahi raised a matter regarding need to set up a full-fledged Doordarshan studio at Sambalpur in Orissa.
- (7) Shri Vishwa Nath Shastri raised a matter regarding need to establish a Railway Coach factory at Gajipur (Uttar Pradesh).
- (8) Shri Sohbanadreeswara Rao Vadde raised a matter regarding need to clear the Pulichintala Balancing Reservoir Project and provide financial assistance for its completion.

7.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th July, 1992).

C. K. JAIN, Secretary-General.

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, July 30, 1992/Sravana 8, 1914 (Saka)

No. 137

11 A.M.

1. Starred Questions

Starred Question Nos. 325 and 327—329 were orally answered. Starred Question No. 326 was postponed to 6.8.1992. Replies to Starred Question Nos. 330—346 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3356—3420, 3422—3434, 3436—3453, 3455—3516, 3518—3537, 3539—3542, 3544—3550, 3552—3569 and 3571—3588 were laid on the Table.

3. *Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):
 - (i) Memorandum of Understanding between the Madras Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1992-93.
 - (ii) Memorandum of Understanding between the Cochin Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1992-93.

^{*}Laid at 2.46 P.M.

- (iii) Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 1992-93.
- (iv) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1992-93.
- (v) Memorandum of Understanding between the IBP Company Limited and the Ministry of Petroleum and Natural Gas for the year 1992-93.
- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1988-89.
 - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

4. Statement by Minister

The Minister of Civil Aviation and Tourism made a statement regarding the location of the Indian Institute of Tourism and Travel Management at Gwalior.

5. Matters Under Rule 377

- (1) Shri R. Surender Reddy raised a matter regarding need to delete Azam Jahi mill, Warangal town (A.P.) from the category of nonviable mills and allocate funds for its modernisation.
- (2) Shri Gopi Nath Gajapathi raised a matter regarding need to fix minimum wages for cashew workers at par with other plantation workers.
- (3) Shri Girdhari Lal Bhargava raised a matter regarding need to allow lapsing of provisions of Essential Commodities (Special Provisions) Act, 1981.
- (4) Shri Ram Narain Berwa riased a matter regarding need to give clearance and financial assistance for Bisalpur Irrigation scheme.

- (5) Shri Nawal Kishore Rai raised a matter regarding need to grant licence for setting up sugar mill at Aurai Block in Muzaffarpur district, Bihar.
- (6) Dr. Asim Bala raised a matter regarding need to formulate suitable schemes to check erosion caused by the river Ganga in Nabadwip, West Bengal.
- (7) Shri V.S. Vijayraghavan raised a matter regarding need to improve the functioning of Passport Office at Calicut, Kerala.

(Lok Sabha adjourned at 1.39 P.M. and re-assembled at 2.46 P.M.)

6. Discussion Under Rule 193

Time permissible : 2 Hrs.

Time taken : 6 Hrs. 58 Mts.

Discussion on the prevailing drought situation in various parts of the country, raised by Dr. Laxminarain Pandey on the 27th July, 1992, continued.

The following members took part in the debate:-

- (1) Shri Nirmal Kanti Chatterjee
- (2) Shri Gopi Nath Gajapathi
- (3) Shri V. Dhananjaya Kumar
- (4) Shri Nitish Kumar
- (5) Shri Sharad Dighe
- (6) Shri Shailendra Mahto
- (7) Shri Lokanath Choudhury
- (8) Shri Rajendra Agnihotri
- (9) Shri K.P. Reddaiah Yadav
- (10) Shri Ram Prasad Singh
- (11) Shri Harchand Singh
- (12) Shri Kamla Mishra Madhukar
- (13) Shri Ratilal Kalidas Varma
- (14) Shri Premchand Ram
- (15) Shri Subash Chandra Nayak
- (16) Shri Ram Sharan Yadav
- (17) Shri Tej Narayan Singh
- (18) Shri A. Venkata Reddy
- (19) Shri Girdhari Lal Bhargava
- (20) Shri Buta Singh
- (21) Shri H.D. Devegowda

Shri Balram Jakhar replied to the discussion.

The discussion was concluded.

7. Report of Business Advisory Committee

Shri Saifuddin Choudhury presented the Eighteenth Report of the Business Advisory Committee.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31st July, 1992)

C.K. JAIN, Secretary-General.

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 31, 1992/Sravana 9, 1914 (Saka)

No. 138

11 A.M.

1. Questions

Due to interruption in the House, Starred Questions could not be called for oral answer. Sq. Nos. 347, 348, 350—366 and 251 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 3589—3603, 3605—3620, 3622—3676, 3679—3699, 3701—3775 will be printed in the Official Report for the day.

*2. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Electronics Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1992-93.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1991-92.

^{*} Laid at 2.37 P.M.

- (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Inland Waterways Authority of India (Amendment) Rule, 1992 (Hindi and English versions) published in Notification No. G.S.R. 551(E) in Gazette of India dated the 22nd May, 1992 under section 36 of the Inland Waterways Authority of India Act, 1985.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 212 of the Motor Vehicles Act, 1988:—
 - (i) S.O. 451(E) published in Gazette of India dated the 19th June, 1992 specifying the types of Transport Vchicles and Non-Transport Vchicles mentioned in the table given in the Notificiation.
 - (ii) The Overall Dimensions of Motor Vehicles (Prescription of Conditions for Exemptions) Rules, 1991 published in Notification No. G.S.R. 583(E) in Gazette of India dated the 12th September, 1991.
 - (iii) The Overall Dimensions of Motor Vehicles (Prescription of conditions for Exemptions) (Amendment) Rules, 1992 published in Notification No. G.S.R. 634(E) in Gazette of India dated the 23rd June. 1992.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) of item (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Ports Act. 1963:—
 - (i) G.S.R. 739(E) published in Gazette of India dated the 16th December, 1991, approving the New Mangalore Port Trust Employees (General Provident Fund) Regulations, 1991.
 - (ii) G.S.R. 127(E) published in Gazette of India dated the 25th February, 1992, approving the Calcutta Port Trust Employees' (Haldia Dock Complex) (Recruitment,

- Seniority and Promotion) Second Amendment Regulations, 1992.
- (iii) G.S.R. 373(E) published in Gazette of India dated the 27th March, 1992, approving the Madras Port Trust Employees' (Acceptance of Employment after Retirement) (First Amendment) Regulations, 1992.
- (iv) G.S.R. 399(E) published in Gazette of India dated the 2nd April, 1992, approving the NMPTE (GPF) (First Amendment) Regulations, 1992.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1990-91.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) The Income-tax (Certificate Proceedings) (Amendment) Rules, 1992 published in Notification No. S.O. 273(E) in Gazette of India dated the 9th April, 1992.
 - (ii) The Income-tax (Ninth Amendment) Rules, 1992 published in Notification No. S.O. 302(E) in Gazette of India dated the 28th April, 1992.
 - (iii) The Income-tax (Tenth Amendment) Rules, 1992 published in Notification No. S.O. 357(E) in Gazette of India dated the 25th May, 1992.
 - (iv) The Income-tax (Twelfth Amendment) Rules, 1992 published in Notification No. S.O. 385(E) in Gazette of India dated the 29th May, 1992.

- (v) The Income-tax (Fourteenth Amendment) Rules, 1992 published in Notification No. S.O. 492(E) in Gazette of India dated the 2nd July, 1992.
- (10) A copy of the Expenditure-tax (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 271(E) in Gazette of India dated the 8th April, 1992 under sub-section (4) of section 31 of the Expenditure-tax Act, 1987.
- (11) A copy of the Notification No. G.S.R. 674(E) (Hindi and English versions) published in Gazette of India dated the 10th July, 1992 together with an explanatory memorandum making certain amendments to Notification No. 203/90-Cus., dated the 21st June, 1990 under section 159 of the Customs Act, 1962.
- (12) A copy of the Life Insurance Corporation (Amendment) Regulations, 1991 (Hindi and English versions) published in Notification No. 3/4/35/91 in Gazette of India dated the 11th April, 1992 under sub-section (3) of section 49 of the Life-Insurance Corporation Act, 1956.
- (13) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1991-92 along with Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1989-90 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Investment Centre, New Delhi, for the year 1989-90.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Investment Centre, New Delhi, for the year 1990-91.

- (16) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
 - (i) The Imports (Control) (Second Amendment) Order, 1992 published in Notification No. S.O. 255(E) in Gazette of India dated the 1st April, 1992.
 - (ii) The Imports and Exports (Control) Order, 1992 published in Notification No. S.O. 447(E) in Gazette of India dated the 18th June, 1992.
- (17) A copy of the Notification No. 22 (N-3)/92—97 (Hindi and English versions) published in Gazette of India dated the 30th June, 1992 making certain amendments in the Export and Import Policy 1992—97 issued under paragraphs 1 and 3 of the Export and Import Policy 1992—97.
- (18) A Copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) Notification No. 79/92-Central Excises published in Gazette of India dated the 31st July, 1992 together withan explanatory memorandum making certain amendments to Notification No. 31-88-CE, dated the 1st March, 1988 so as to exempt Rifampicin from excise duty.
 - (ii) Notification No. 80/92-Central Excises published in Gazette of India dated the 31st July, 1992 together with an explanatory memorandum regarding exemption to three specified drug intermediates used in the manufacture of Rifampicin from the whole of the duty of excise leviable thereon.
- (19) **A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) Notification No. 249/92-Customs published in Gazette of India dated the 31st July, 1992 together with an explanatory memorandum making certain amendments to Notification No. 64/79-Customs dated the 6th March, 1979 so as to delete certain entires as a consequential change.

^{**} Laid at 5.59 P.M.

- (ii) Notification No. 250/92-Customs published in Gazette of India dated the 31st July, 1992 together with an explanatory memorandum regarding exemption to specified drug intermediates from the whole of the basic duty of customs leviable thereon.
- (iii) Notification No. 251/92-Customs published in Gazette of India dated the 31st July, 1992 together with an explanatory memorandum seeking to prescribe a basic customs duty of 10 per cent ad valorem on specified drug intermediates for manufacture of Rifampicin.
- (iv) Notification No. 252/92-Customs published in Gazette of India dated the 31st July, 1992 together with an explanatory memorandum seeking to amend certain Notifications, inter-alia so as to impose a basic customs duty of 35 per cent ad valorem on Rifampicin.
- (v) Notification No. 253/92-Customs published in Gazette of India dated the 31st July, 1992 together with an explanatory memorandum making certain amendments to the Notification No. 190/92-Customs dated the 14th May, 1992 so as to exempt goods covered by the Notification Nos. 250/92 and 251/92-Customs dated the 31st July, 1992 from the whole of the Auxiliary duty of Customs.

3. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 29th July, 1992, Rajya Sabha agreed to the following amendments made by the Lok Sabha at its sitting held on the 21st July, 1992, in the Indian Ports (Amendment) Bill, 1991:—

Enacting Formula

- 1. That at page 1, line 1,—
 for "Forty-second" substitute— "Forty-third".
 - 2. That at page 1, line 4,—
 for "1991" substitute "1992".

4. Personal Explanation

In response to a matter raised by Shri Ram Kapse, M.P. regarding judgement of the Bombay High Court dated 9.7.1992 on irregularities

in allotment of land to the Government Employees Co-operative Housing Societies in Maharashtra during the Chief Ministership of Shri Sharad Pawar, the Minister of Defence (Shri Sharad Pawar) made a statement in personal explanation.

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.36 P.M.)

5. Panel of Chairmen

The Deputy Speaker announced that the Speaker had nominated the following Members on the Panel of Chairmen:—

- (1) Shri Sharad Dighe
- (2) Prof. Malini Bhattacharya
- (3) Shri Tara singh
- (4) Shri P.M. Sayeed
- (5) Shri Ram Naik
- (6) Shri Peter G. Marbaniang

6. Statements by Ministers

- (1) The Minister of State in the Ministry of Home Affairs made a statement regarding recovery of huge quantity of arms and ammunition at Ahmedabad (Gujarat).
- (2) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 3rd August, 1992.
- *(3) The Minister of Information and Broadcasting made a statement regarding coverage of the 25th Olympic Games at Barcelona, Spain by Doordarshan.

7. Motion regarding Eighteenth Report of Business Advisory Committee

Shri Saifuddin Choudhury moved the following motion:—

"That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on the 30th July, 1992."

The motion was adopted.

^{*} At 2.55 P.M.

8. Demands for Excess Grants (General)-1988-89

Shri Shantaram Potdukhe presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of

the Budget (General) for 1988-89.

9. Discussion under Rule 193

Time permissible: 2 Hrs.

Time taken: 1 Hr. 30 Mts.

Balance: 30 Mts.

Discussion regarding the scam involving operations in Government Securities running into thousands of crores of rupees, raised by Shri Jaswant Singh on the 9th July, 1992, continued.

The following members took part in the debate:—

- (1) Shri Shanker Sinh Vaghela
- (2) Shri K.P. Reddaiah Yadav (Speech unfinished)

The discussion was not concluded.

10. Motion regarding Twelfth and Thirteenth Reports of the Committee on Private Members' Bills and Resolutions

Shri Amar Roy Pradhan moved the following motion:-

"That this House do agree with the Twelfth and Thirteenth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th July, 1992."

The motion was adopted.

11. Private Member's Resolution—Under Consideration

Shri Rupchand Pal concluded his speech on the following Resolution moved by him on the 17th July, 1992:—

"This House calls upon the Government to immediately undertake a comprehensive review of the disinvestment policy of the Government in respect of Public Sector undertakings."

The following members took part in the debate:—

- (1) Smt. Geeta Mukherjee
- (2) Shri Chitta Basu
- (3) Shri Sriballav Panigrahi
- (4) Shri Asht Bhuja Prasad Shukla
- (5) Prof. Malini Bhattacharya

- (6) Shri Gopi Nath Gajapathi
- (7) Shri Santosh Kumar Gangwar
- (8) Shri K.D. Sultanpuri
- (9) Shri Sudhir Giri
- (10) Prof. Rasa Singh Rawat
- (11) Shri Ramashray Prasad Singh (Speech unfinished)

The discussion was not concluded.

5.59 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd August, 1992)

C.K. JAIN, Secretary-General.

BULLETIN—PART I [Brief Record of Proceedings]

Monday, August 3, 1992/Sravana 12, 1914 (Saka)

No. 139

11.01 A.M.

1. Starred Questions

Starred Question Nos. 367—369, 372 and 373 were orally answered. Replies to starred Question Nos. 370 and 374—386 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3776—3824 and 3826—4006 were laid on the Table.

*3. Paper laid on the Table

The following paper was laid on the Table:—

 A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited and the Department of Telecommunications for the year 1992-93.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30th July, 1992, Rajya Sabha agreed without any amendment to the Foreign Trade (Development and Regulation) Bill, 1992, passed by Lok Sabha on the 20th July, 1992.

^{*}Laid at 2.35 P.m.

5. Government Bill-Introduced

The Foreign Exchange Conservation (Travel) Tax Abolition Bill, 1992.

6. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Foreign Exchange Conservation (Travel) Tax Abolition Ordinance, 1992 was laid on the Table.

7. Matters under Rule 377

- (1) Shri M. Krishnaswamy raised a matter regarding need for central assistance to the Tamil Nadu Government in checking the menace of a paddy disease in Theruvannamalai and North Arcot Ambedkar district.
- (2) Shri Nitish Kumar raised a matter regarding need to restore the special central assistance to the adivasi dominated areas of Ranchi, Bihar.
- (3) Shri Uday Pratap Singh raised a matter regarding need to revive the broadcasting of the Hindi songs from Manipur Akashvani Kendra.
- (4) Shri P.P. Kaliaperumal raised a matter regarding need to connect Thiruvannamalai and Chinnasalem in Tamil Nadu by rail.
- (5) Shri Dau Dayal Joshi raised a matter regarding need for early clearance to the pending power projects of Rajasthan.
- (6) Dr. Asim Bala raised a matter regarding need to improve the telephone system of Ranaghat in West Bengal and introduce STD facility there.

**8. Statement by Prime Minister

The Prime Minister made a statement regarding notice of premature retirement given to Government by Shri K. Madhavan, Joint Director, Central Bureau of Investigation, investigating the Security Scam.

^{**}At 1.31 P.M.

9. Discussion under Rule 193

Time allotted: 2 Hrs.

Time Taken: 5 Hrs. 53 Mts.

Discussion regarding the scam involving operations in Government Securities running into thousands of crores of rupees, raised by Shri Jaswant Singh on the 9th July, 1992, continued.

The following members took part in the debate:—

- (1) Shri K.P. Reddaiah Yadav
- (2) Shri Vishwanath Pratap Singh

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.35 P.M.)

- (3) Dr. Debi Prosad Pal
- (4) Shri Somnath Chatterjee
- (5) Shri Ram Naik
- (6) Shri Murli Deora
- (7) Shri George Fernandes (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th August, 1992)

C. K. JAIN, Secretary-General.

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, August 4, 1992/Sravana 13, 1914 (Saka)

No. 140

11 A.M.

1. Starred Questions

Starred Question Nos. 387, 389—393 were orally answered. Replies to Starred Question Nos. 394—406 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4007—4009, 4011—4075, 4077—4125, 4127—4170 and 4172—4220 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Mcmorial Museum and Library, New Delhi, for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English

Laid at 2.29 P.M.

- versions) of the Technical Teachers' Training Institute, Bhopal, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Bhopal, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1989-90 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Calcutta, for the year 1989-90.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Calcutta, for the year 1990-91.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1989-90 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Hamirpur, for the year 1989-90.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of Regional Engineering College, Hamirpur, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Hamirpur, for the year 1990-91.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by

- the Government on the working of the Regional Engineering College, Silchar, for the year 1990-91.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Calicut, for the year 1990-91.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1989-90.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jamia Millia Islamia, New Delhi, for the year 1989-90.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1990-91 together with Audit Report thereon.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Environment (Protection) Third Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G. S. R. 475(E) in Gazette of India dated the 5th May, 1992 under section 26 of the Environment (Protection) Act, 1986.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1990-91 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tibetan Schools Administration, New Delhi, for the year 1990-91.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jamia Millia Islamia, New Delhi, for the year 1988-89.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational, Planning and Administration for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Educational, Planning and Administration for the year 1990-91.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1990-91 along with

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Social Science Research, New Delhi, for the year 1990-91.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30th July, 1992, Rajya Sabha passed the Plantations Labour (Amendment) Bill, 1992.

5. Bill Passed by Rajya Sabha—Laid on the Table

The Plantations Labour (Amendment) Bill, 1992.

6. Reports and Minutes of the Committee on Papers Laid on the Table

Shri Chedi Paswan presented the Third and Fourth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes of sittings of the Committee relating thereto.

7. Motion for Election to Committee

On behalf of Shri Arjun Singh, Shri Ghulam Nabi Azad moved the following motion:—

"That in pursuance of Section 3(4)(j) of the All India Council for Technical Education Act, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Council for Technical Education for the term ending on May 11, 1993, subject to the other provisions of the said Act."

The motion was adopted.

8. Statement of Supplementary Expenditure (General)-1992-93

Shri Shantaram Potdukhe presented statements (Hindi and English versions) showing the Supplementary Expenditure (General) for 1992-93.

9. Matters Under Rule 377

- (1) Shri Subash Chandra Nayak raised a matter regarding need to effectively implement law banning child labour in the country.
- (2) Dr. Krupasindhu Bhoi raised a matter regarding need for the establishment of a full-fledged T.V. studio at Sambalpur, Orissa.
- (3) Shri Ram Pal Singh raised a matter regarding need to clear the proposals for irrigation projects submitted by Government of Uttar Pradesh.
- (4) Shri Upendra Nath Verma raised a matter regarding need for uniform pay scales and service conditions for all categories of scientists working with Indian Council for Agricultural Research.
- (5) Shri P.G. Narayanan raised a matter regarding need for construction of an over bridge on the Uthukuli main road in Periyar district, Tamil Nadu.
- (6) Shri Sanat Kumar Mandal raised a matter regarding need to supply adequate quantity of coal to Calcutta to ensure regular supply of power.
- (7) Shri Sharad Dighe raised a matter regarding need to reinstate the workers of Kohinoor Mills, Bombay.
- (8) Shri Rameshwar Patidar raised a matter regarding need to inter-link various rivers for checking the menace of flood in the country.
- (9) Shri Anna Joshi raised a matter regarding not to charge fifty per cent share in the recurring expenditure of the Central Food Technological Research Institute, Nagpur from State Government of Maharashtra.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.29 P.M.)

10. Discussion under Rule 193

Time allotted: 2 Hrs.

Time taken: 12 Hrs. 24 Mts.

Discussion regarding the scam involving operations in Government Securities running into thousands of crores of rupees, raised by Shri Jaswant Singh on the 9th July, 1992, continued.

The following members took part in the debate:-

- (1) Shri George Fernandes
- (2) Shri Mani Shankar Aiyar
- (3) Shri Indrajit Gupta
- (4) Dr. (Smt.) K.S. Soundaram
- (5) Shri Lal Jan S.M. Basha
- (6) Shri K.P. Singh Deo
- (7) Shri Nirmal Kanti Chatterjee
- (8) Shri Prithviraj D. Chavan
- (9) Shri Rabi Ray
- (10) Shri Chetan P.S. Chauhan

Dr. Manmohan Singh replied to the discussion.

The discussion was concluded.

9.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th August, 1992)

C.K. JAIN, Secretary-General.

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 5, 1992/Sravana 14, 1914 (Saka)

No. 141

11 A.M.

1. Starred Ouestions

Starred Question Nos. 407—409 and 411 were orally answered. Replies to Starred Question Nos. 410, 412—427 were laid on the Table.

2. Unstarred Questions

- (i) Replies to Unstarred Question Nos. 4221—4298, 4300—4305, 4307—4321, 4323—4366, 4368—4376, 4378—4387, 4389—4426, 4428—4433, 4435, 4437—4454 were laid on the Table.
- (ii) A statement by the Minister of State for Planning and Programme Implementation correcting the reply given on 8 July, 1992 to Unstarred Question No. 148 regarding 1992-93 as a Plan Holiday was also laid on the Table.

*3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Electronics Trade and Technology Development Corporation Limited, New Delhi and the Department of Electronics for the year 1992-93.

^{*} Laid at 2.44 P.M.

- (ii) Memorandum of Understanding between the Computer Maintenance Corporation Limited, Delhi, and the Department of Electronics for the year 1992-93.
- (2) A copy of the 'Eighth Five Year Plan 1992—97' (Volumes I and II) (English version only).
- (3) A statement (Hindi and English versions) giving reasons for not laying simultaneously the Hindi version of the 'Eighth Five Year Plan 1992—97'.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1990-91 together with Audit Report thereon under sub-section (9) of section 5A of the Employees' Provident Funds and Miscellaneous Provisions Act. 1952.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 1992-93.
- (7) A copy of the National Culture Policy—An Approach Paper (Hindi and English versions).

4. Matters Under rule 377

- (1) Dr. C. Silvera raised a matter regarding need for inclusion of Paite and Pang Tribes in Scheduled Tribe list of Mizoram.
- (2) Shri Laeta Umbrey raised a matter regarding need for deportation of Chakma refugees settled in Changlang district of Arunachal Pradesh.
- (3) Dr. Parashuram Gangwar raised a matter regarding need to set up more diesel retail outlets in Pilibhit, Uttar Pradesh.
- (4) Shri Girdhari Lal Bhargava raised a matter regarding need to repeal Urban Land Ceiling Act and to permit State Governments to enact their own laws in this regard.
- (5) Shri Bhubaneshwar Prasad Mehta raised a matter regarding need for early completion of North Karnapura Super Thermal Power Plant in Hazaribagh, Bihar.

- (6) Shri Bhim Singh Patel raised a matter regarding need to introduce a direct train between Rewa and Bhopal, Madhya Pradesh.
- (7) Shri K. Ramamurthee Tindivinam raised a matter regarding need to revamp Neyveli Lignite Corporation, Tamil Nadu.
- (8) Shri Sriballav Panigrahi raised a matter regarding need to provide more railway facilities at Jharsuguda in Orissa.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.44 P.M.)

*5. Statements by Minister

- (1) The Minister of State in the Ministry of Home Affairs made a statement regarding the incident of bomb explosion in a mosque in Rai Bareilly Uttar Pradesh on 3 August, 1992.
- (2) The Minister of State in the Ministry of Home Affairs also made a statement regarding the incident of killings by suspected militants in District Pilibhit, Uttar Pradesh.

@6. Announcement by Chairman

The Chairman made the following announcement:—

"As the members are aware, to celebrate the 50th Anniversary of "Quit India Movement" and to pay Homage to the Martyrs of the Freedom Movement; a meeting of members of both the Houses of Parliament will be held on Saturday, the 8th August, 1992 at 10.45 hours, in the Central Hall.

The meeting would be addressed by the President and Prime Minister.

The Business Advisory Committee at their sitting held today considered the matter. The Committee have recommended that to mark the solemn occasion, a special sitting of the House may also be held on Saturday, the 8th August, 1992, 15 minutes after the meeting in the Central Hall is over.

The Committee have also recommended that a Resolution may be passed by the House on the Occasion."

The House agreed.

^{*} Made at 2.45 P.M.

[@] At 3.51 P.M.

#7. Statutory Resolution - Negatived

Time allotted: 2 Hrs.

Time taken: 2 Hrs. 47 Mts.

Shri Nitish Kumar moved the following Resolution:—

"That this House disapproves of the Capital Issues (Control)
Repeal Ordinance, 1992 (Ordinance No. 9 of 1992) promulgated by the President on the 29th May, 1992."

After discussion as indicated in para 8 below, the Resolution was negatived.

#8. Government Bill — Passed

The Capital Issues (Control) Repeal Bill, 1992

The motion for consideration of the Bill was moved by Shri Rameshwar Thakur.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Girdhari Lal Bhargava and Dau Dayal Joshi.

The following members took part in the combined debate on the Resolution vide para 7 above and the motion for consideration of the Bill:—

- (1) Shri Sharavan Kumar Patel
- (2) Shri Girdhari Lal Bhargava
- (3) Shri Sudhir Giri
- (4) Shri Lokanath Choudhury
- (5) Shri Bolla Bulli Ramaiah
- (6) Shri Sriballav Panigrahi
- (7) Shri Guman Mal Lodha
- (8) Shri George Fernandes
- (9) Prof. Susanta Chakraborty
- (10) Shri Ramashray Prasad Singh

Shri Rameshwar Thakur replied to the debate.

Shri Nitish Kumar spoke (by way of reply to his Stautory Resolution)

[#] Discussed together.

Both the amendments moved were negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rameshwar Thakur.

The motion was adopted and the Bill was passed.

- 9. Report of Business Advisory Committee
- Dr. Laxminarain Pandey presented the Nineteenth Report of Business Advisory Committee.
- The Budget (Railways) Supplementary Demand for Grant (Railways) — 1992-93 and Demand for Excess Grants (Railways) — 1988-89

Time allotted: 2 Hrs.

Time taken: 0 Hrs. 13 Mts. Balance: 1 Hr. 47 Mts.

The following items of business were taken up together:—

- (i) Supplementary Demand for Grant No. 16 in respect of the Budget (Railways) for 1992-93.
- (ii) Demands for Excess Grants Nos. 10, 13 and 16 in respect of the Budget (Railways) for 1988-89.
- Dr. Laxminarain Pandey took part in the Combined debate. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th August, 1992)

C.K. JAIN, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 6, 1992/Sravana 15, 1914 (Saka)

No. 142

11 A.M.

1. Reference By Speaker

The Speaker made a reference to the 47th anniversary of the dropping of atomic bombs on the Japanese cities of Hiroshima and Nagasaki.

Thereafter, members stood in silence for a short while in memory of the victims.

2. Obituary Reference

The Speaker made a reference to the passing away of Shri Achyut Patwardhan, who was an eminent freedom fighter.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

3. Starred Questions

Starred Question Nos. 428—430 and 432 were orally answered. Replies to Starred Question Nos. 431 and 433—449 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 4455—4497, 4499—4558,. 4560—4575, 4577—4587, 4589—4613, 4615—4626, 4628—4690 and 4690-A were laid on the Table.

*5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board for the year 1991-92 under section 26 of the National Capital Region Planning Board Act, 1985.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 1990-91.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 1992-93.
 - (ii) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 1992-93.
 - (iii) Memorandum of Understanding between the Lubrizol India Limited and the Ministry of Petroleum and Natural Gas for the year 1992-93.
 - (iv) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1992-93.
 - (v) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1992-93.

^{*} Laid at 2.55 P.M.

- (vi) Memorandum of Understanding between the Bongaigaon Refinery and Petrochemicals Limited and the Ministry of Petroleum and Natural Gas for the year 1992-93.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Delhi (Milk and Milk Products) Control Order, 1992 published in Notification No. S.O. 540(E) in Gazette of India dated the 23rd July, 1992.
 - (ii) The Madhya Pradesh (Milk and Milk Products) Control Amendment Order, 1992 published in Notification No. S.O. 541(E) in Gazette of India dated the 23rd July, 1992.
 - (iii) S.O. 542(E) published in Gazette of India dated the 23rd July, 1992 specifying the manner in which the fee for registration and renewal of registration under the Milk and Milk Product Order, 1992 shall be payable.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 66 of the Indian Veterinary Council Act, 1984:—
 - (i) The Veterinary Council of India (Registration) Regulations, 1992 published in Notification No. G.S.R. 119(E) in Gazette of India dated the 24th February, 1992.
 - (ii) The Veterinary Council of India (Fees and Allowances) Regulations, 1992 published in Notification No. G.S.R. 394(E) in Gazette of India dated the 1st April, 1992.
- (7) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1988-89.
 - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Fertiliser (Control) (Second Amendment) Order, 1992 (Hindi and English versions) published in Notification No. S.O. 534(E) in Gazette of India dated the 20th July, 1992 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- 6. Motion for Appointment of a Joint Committee—Adopted
 Shri Ghulam Nabi Azad moved the following motion:—
 - "That a Joint Committee of both the Houses consisting of 30 Members, 20 from Lok Sabha and 10 from Rajya Sabha be appointed:
 - (i) to go into the irregularities and fraudulent manipulations in all its aspects and ramifications in transactions relating to securities, shares, bonds and other financial instruments and the role of the banks, stock exchanges, financial institutions and public sector undertakings in transactions relating thereto, which have or may come to light.
 - (ii) to fix responsibilities of the persons, institutions or authorities in respect of such transactions.
 - (iii) in the above context, to identify the misuse, if any, of and the failures/inadequacies in the control mechanism and the supervisory mechanism.
 - (iv) to make recommendations for safeguards and improvements in the system for elimination of such failures and occurrences in future.
 - (v) to make appropriate recommendations regarding policies and regulations to be followed in future.

That the Committee shall have the following 20 Members of the Lok Sabha as its members.

- (1) Shri Mani Shankar Aiyar
- (2) Smt. Basava Rajeswari
- (3) Shri Vijaya Kumar Raju Bhupathiraju
- (4) Shri P.C. Chacko

- (5) Shri Nirmal Kanti Chatterjee
- (6) Shri Kamal Chaudhary
- (7) Shri Murli Deora
- (8) Shri George Fernandes
- (9) Shri Jaswant Singh
- (10) Shri Ram Niwas Mirdha
- (11) Shri Ram Naik
- (12) Shri P.G. Narayanan
- (13) Dr. Debi Prosad Pal
- (14) Shri Sriballav Panigrahi
- (15) Shri Shravan Kumar Patel
- (16) Shri Harin Pathak
- (17) Shri Rabi Ray
- (18) Shri P.M. Sayeed
- (19) Shri K.P. Unnikrishnan; and
- (20) Shri Sushil Chandra Varma

That the Speaker shall nominate one of the Members of the Committee to be its Chairman.

The Committee shall start functioning from the day it is duly constituted.

That the Committee shall be provided all assistance by the Government and its agencies.

That in order to constitute a sitting of the Joint Committee the quorum shall be one third of the total number of Members of the Joint Committee.

That the Joint Committee shall make a report to this House by the end of the next Session of Parliament.

That the Rules of Procedure of the House relating to Parliamentary Committees shall apply.

That the Committee may if the need arises in certain matters adopt a different procedure with the concurrence of the Speaker.

That this House recommends to Rajya Sabha that the Rajya Sabha do join the Committee and communicate to this House the names of the members appointed from amongst the members of the Rajya Sabha to the Committee as mentioned above."

The following members took part in the debate:—

- (1) Shri Lal Krishna Advani
- (2) Shri Somnath Chatterjee
- (3) Shri Chandrajeet Yadav
- (4) Shri Nitish Kumar
- (5) Shri Vijay Kumar Yadav
- (6) Shri K.P. Reddaiah Yadav
- (7) Shri Sobhanadreeswara Rao Vadde
- (8) Shri Chitta Basu

Shri Ghulam Nabi Azad replied to the debate.

The motion was adopted.

7. Motion Regarding Nineteenth Report of Business Advisory Committee

Dr. Laxminarain Pandey moved the following motion:—

"That this House do agree with the Nineteenth Report of the Business Advisory Committee presented to the House on the 5th August, 1992."

The motion was adopted.

(Lok Sabha adjourned at 1.50 P.M. and re-assembled at 2.55 P.M.)

8. Matters Under Rule 377

- (1) Kum. Pushpa Devi Singh raised a matter regarding need to set up industrial units in Raigarh district, Madhya Pradesh.
- (2) Shri Vilas Muttemwar raised a matter regarding need to develop Sonegaon airport in Maharashtra as an International Airport.
- (3) Shri K.M. Mathew raised a matter regarding need for an integrated development programme for Idukki district, Kerala.
- (4) Shri Rajendra Agnihotri raised a matter regarding need to open post offices in rural areas of Lalitpur and Jhansi districts of Uttar Pradesh.
- (5) Dr. Lal Bahadur Rawal raised a matter regarding need to look into the demands of teachers of Kendriya Vidyalayas.
 - (6) Shri Ram Badan raised a matter regarding need to open silk depots at headquarters of Azamgarh-Mau districts, Uttar Pradesh.

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- (7) Prof. Susanta Chakraborty raised a matter regarding need to permit Government of West Bengal to develop Railway Centenary Sanctuary, Santrugachi Railway Station, West Bengal.
- (8) Prof. Prem Dhumal raised a matter regarding need to rehabilitate the people displaced by Bhankhara and Pong dams, Himachal Pradesh.
- (9) Shri G.M.C. Balayogi raised a matter regarding need to restore Kikinada-Kotipalli railway line, Andhra Pradesh.
- 9. The Budget (Railways)—Supplementary Demand for Grant (Railways)—1992-93 and Demands for Excess Grants (Raflways)—1988-89

Time allotted: 2 Hrs.

Time taken: 4 Hrs. 06 Mts.

Discussion on the following items of business continued:—

- (i) Supplementary Demand for Grant No. 16 in respect of the Budget (Railways) for 1992-93.
- (ii) Demands for Excess Grants Nos. 10, 13 and 16 in respect of the Budget (Railways) for 1988-89.

The following members took part in the combined debate:-

- (1) Dr. Laxminarain Pandey
- (2) Shri Harish Narayan Prabhu Zantyc
- (3) Shri Rabi Ray
- (4) Shri Sharad Dighe
- (5) Shri Basudcb Acharia
- (6) Shri Vishwa Nath Shastri
- Shri Bijoy Krishna Handique
- (8) Dr. R. Sridharan
- (9) Shri Rajesh Kumar
- (10) Shri Satyanarayan Jatiya
- (11) Shri K.V. Thangka Balu
- (12) Shri Tarit Baran Topdar
- (13) Dr. Kartikeswar Patra
- (14) Prof. (Dr.) Sripal Singh Yadav
- (15) Shri G.M.C. Balayogi
- (16) Shri E. Ahamed
- (17) Shri R. Jeevarathinam
- (18) Shri Y. Yaima Singh

- (19) Shri V. Dhanajaya Kumar
- (20) Shri Chitta Basu

The discussion was not concluded.

7.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th August, 1992)

C.K. JAIN, Secretary General.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 7, 1992/Sravana 16, 1914 (Saka)

No. 143

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri M. Gulam Mohideen, a Member of Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 450-453 were orally answered. Replies to Starred Question Nos. 454-470 were laid on the Table.

3. Unstarred Questions

- (i) Replies to Unstarred Question Nos. 4691–4835, 4837–4848, 4850–4854, 4856, 4858–4880, 4882–4913 and 4913-A were laid on the Table.
- (ii) A statement by the Minister of State for Finance correcting the reply given on 24th July, 1992 to Unstarred Question No. 2620 regarding collection of taxes was also laid on the Table.

*4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Merchant Shipping (Tonnage Measurement of Ships) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 479(E) in Gazette of India dated the 6th May, 1992 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy of the Notification No. S.O: 144(E) (Hindi and English versions) published in Gazette of India dated the 21st February, 1992 directing that the rates of fee mentioned in the Notification shall not apply to all permanent bridges on the National Highways costing more than Rs. 25 lakhs and upto Rs. 100 lakhs and completed and opened to traffic on or after the 1st April, 1976 with effect from the 1st May, 1992, under section 10 of the National Highways Act, 1956.
- (3) A copy of the National Highways (Fees for Use of Permanent Bridges) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 145(E) in Gazette of India dated the 21st February, 1992 under sub-section (3) of section 9 of the National Highways Act, 1956.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act. 1963:—
 - (i) G.S.R. 372(E) published in Gazette of India dated the 27th March, 1992 approving the Calcutta Port Trust Employees' (Classification, Control and Appeal) Second Amendment Regulations, 1992.
 - (ii) G.S.R. 412(E) published in Gazette of India dated the 8th April, 1992 approving the Calcutta Port Trust Class I Employees (Acceptance of Employment after Retirement) First Amendment Regulations, 1992.
 - (iii) G.S.R. 426(E) published in Gazette of India dated the 20th April, 1992 approving the Jawaharlal Nehru Port

^{*} Laid at 3.04 P.M.

- Trust (Grant of Advance in connection with Festivals) Regulations, 1992.
- (iv) G.S.R. 437(E) published in Gazette of India dated the 27th April, 1992 approving the Mormugao Port Employees (Allotment of Residences) (Second Amendment) Regulations, 1992.
- (v) G.S.R. 472(E) published in Gazette of India dated the 4th May, 1992 approving the Calcutta Port Trust Employees' (Pension) First Amendment Regulations, 1992.
- (vi) G.S.R. 485(E) published in Gazette of India dated the 11th May, 1992 containing corrigendum to the Calcutta Pilot Service (other than Haldia Dock Complex) (Training, Grading and Seniority) First Amendment Regulations, 1991.
- (vii) G.S.R. 552(E) published in Gazette of India dated the 25th May, 1992 approving the Visakhapatnam Port Employees' (Festival Advance) Amendment Regulations, 1992.
- (viii) G.S.R. 569(E) published in Gazette of India dated the 1st June, 1992 approving the Mormugao Port Employees (Allotment of Residences) (First Amendment) Regulations, 1992.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1990-91.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) A copy of the Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 484(E) in Gazette of India dated the 11th May, 1992 under sub-section (3) of section 642 of the Companies Act, 1956.
- (8) A copy of the Conduct of Elections (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 230(E) in Gazette of India dated the 24th March, 1992 under sub-section (3) of section 169 of the Representation of the People Act, 1951 together with an errata thereto published in Notification No. S.O. 530(E) dated the 17th July, 1992.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) The Customs House Agents Licensing (Amendment) Regulations, 1992 published in Notification No. G.S.R. 448(E) in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum.
 - (ii) G.S.R. 450(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum making certain amendments to Notification No. 26/92-Cus., dated the 1st March, 1992 so as to exclude ball bearings from the purview of the notification.
 - (iii) G.S.R. 451(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum seeking to prescribe concessional rate of basic customs duty on Ethyl Benzene, Styrene, Butene-I and Pure Octene.
 - (iv) G.S.R. 452(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum making certain amendments to certain notifications so as to *inter-alia* provide full exemption from import duty on certain specified drugs and drug intermediates.
 - (v) G.S.R. 453(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum seeking to prescribe a basic customs duty of 50 per

- cent ad valorem on specified drug intermediates required for the manufacture of bulk drugs.
- (vi) G.S.R. 454(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum making certain amendments to Notification No. 208/81-Cus., dated the 22nd September, 1981 so as to extend full customs duty exemption to specified life saving medicines/drugs/formulations.
- (vii) G.S.R. 455(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum prescribing effective rates of basic customs duty on ball and roller bearings and parts thereof.
- (viii) G.S.R. 456(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum prescribing a basic customs duty of 35 per cent ad valorem on asceptic form fill seal machines for Pharmaceutical industry.
- (ix) G.S.R. 457(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum regarding exemption to specified capital goods for the manufacture of flyash and phospho-gypsum bricks from the whole of the duty of customs leviable thereon.
- (x) G.S.R. 458(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum prescribing a basic customs duty of 35 per cent ad valorem on certain specified raw materials for the manufacture of specified electronics goods subject to certain conditions.
- (xi) G.S.R. 459(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum prescribing a basic customs duty of 35 per cent ad valorem on certain specified raw materials for the manufacture of specified electronic goods subject to certain conditions.
- (xii) G.S.R. 460(E) published in Gazette of India dated the

- 30th April, 1992 together with an explanatory memorandum prescribing a basic customs duty of 55 per cent ad valorem on certain specified piece parts for the manufacture of electronic goods subject to certain conditions.
- (xiii) G.S.R. 461(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum prescribing a basic customs duty of 55 per cent on certain specified piece parts for the manufacture of electronic goods subject to certain conditions.
- (xiv) G.S.R. 462(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum reducing the basic duty on 6 more items of trimmings and embellishments for ready-made garments industry to 40 per cent ad valorem.
- (xv) G.S.R. 463(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum making certain amendments to Notification No. 117/92-Cus., dated the 1st March, 1992.
- (xvi) G.S.R. 464(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum rescinding Notification Nos. 93/92-Cus., and 94/92-Cus., dated the 1st March. 1992.
- (xvii) G.S.R. 465(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum making certain amendments to Notification No. 122/92-Cus., dated the 1st March, 1992.
- (xviii) G.S.R. 466(E) published in Gazette of India dated the 30th April 1992 together with an explanatory memorandum making certain amendments to Notification No. 124/92-Cus., dated the 1st March, 1992.
 - (xix) G.S.R. 467(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum making certain amendments to Notification No. 136/92-Cus., dated the 1st March, 1992.
 - (xx) G.S.R. 468(E) published in Gazette of India dated the

- 30th April, 1992 together with an explanatory memorandum making certain amendments to Notification No. 137/92-Cus., dated the 1st March, 1992.
- (xxi) S.O. 474(E) published in Gazette of India dated the 26th June, 1992 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice versa.
- (xxii) S.O. 475(E) published in Gazette of India dated the 26th June, 1992 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice versa.
- (xxiii) G.S.R. 541(E) published in Gazette of India dated the 20th May, 1992 together with an explanatory memorandum making certain amendments to Notification No. 159/92-Customs dated the 8th April, 1992.
- (xxiv) The Baggage (Second Amendment) Rules, 1992 published in Notification No. G.S.R. 602(E) in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum.
- (xxv) The Transfer of Residence (Second Amendment) Rules, 1992 published in Notification No. G.S.R. 603(E) in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum.
- (xxvi) The Tourist Baggage (Amendment) Rules, 1992 published in Notification No. G.S.R. 604(E) in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum.
- (xxvii) G.S.R. 605(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum making certain amendments to Notification No. 137/90-Cus., dated the 20th March, 1990.
- (xxviii) The Baggage (Third Amendment) Rules, 1992 published in Notification No. G.S.R. 633(E) in Gazette of

- India dated the 23rd June, 1992 together with an explanatory memorandum.
- (xxix) G.S.R. 668(E) published in Gazette of India dated the 6th July, 1992 together with an explanatory memorandum making certain amendments to Notification Nos. 172/92-Cus. and 174/92-Cus., dated the 30th April, 1992.
- (xxx) G.S.R. 669(E) published in Gazette of India dated the 6th July, 1992 together with an explanatory memorandum making certain amendments to Notification No. 290/90-Cus., dated the 17th December, 1990.
- (10) A copy of the Income-tax (Fifteenth Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 529(E) in Gazette of India dated the 17th July, 1992 under section 296 of the Income-tax Act, 1961.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 653(E) published in Gazette of India dated the 1st July, 1992 together with an explanatory memorandum making certain amendments to Notification No. 27/90-CE, dated the 20th March, 1990 so as to fully exempt sticker kumkum from excise duty.
 - (ii) G.S.R. 670(E) published in Gazette of India dated the 7th July, 1992 together with an explanatory memorandum making certain amendments to Notification No. 177/86-CE, dated the 1st March, 1986 so as to raise the ceiling limit for taking credit of excise duty under the MODVAT scheme from Rs. 660 to Rs. 920 per tonne.
- (12) A copy each of the Deposit Insurance and Credit Guarantee Corporation (Amendment) Regulations, 1991 (Hindi and English versions) published in Notification No. DICGC/309/BS-17/91 in Gazette of India dated the 23rd February, 1991 under sub-section (4) of section 50 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

- (13) A statement (Hindi and English versions) showing reasons for delay in laying the *Annual Reports and Audited Accounts of the Indian Investment Centre for the years 1989-90 and 1990-91.
- (14) A copy each of the following Reports (Hindi and English versions):—
 - (i) Report of the Aligarh Gramin Bank, Aligarh for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (ii) Report of the Hisar Sirsa Kshetriya Gramin Bank, Hisar for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (iii) Report of the Yavatmal Gramin Bank, Yavatmal for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (iv) Report of the Etawah Kshetriya Gramin Bank, Etawah for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (v) Report of the Valsad Dangs Gramin Bank, Valsad for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (vi) Report of the Jamuna Gramin Bank, Agra for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (vii) Report of the Barabanki Gramin Bank, Barabanki for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (viii) Report of the Ambala Kurukshetra Gramin Bank, Ambala City for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (ix) Report of the Thane Gramin Bank, Thane for the year

The Annual Reports and Audited Accounts were laid on the Table on the 31st July, 1992.

1991-92 together with Accounts and Auditor's Report thereon.

- (x) Report of the Gwalior Datia Kshetriya Gramin Bank for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xi) Report of the Sultanpur Kshetriya Gramin Bank, Sultanpur for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xii) Report of the Varada Grameen Bank, Kumta for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xiii) Report of the Sri Rama Grameena Bank, Nizamabad for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xiv) Report of the Faizabad Kshetriya Gramin Bank, Faizabad, for the year 1991-92 together with Accounts and Auditor's Report thereon.

5. Message from Rajya Sabha

Sccretary-General reported a message from Rajya Sabha that at its sitting held on the 5th August, 1992, Rajya Sabha agreed without any amendment to the Bhopal Gas Leak Disaster (Processing of Claims) Amendment Bill, 1992, passed by Lok Sabha on the 21st July, 1992.

6. Minute of Dissent to the Report of the Joint Committee on the Constitution (Seventy-Second Amendment) Bill, 1991

Sccretary-General, laid on the Table a copy of the Minute of Dissent (Hindi and English versions) to the Report of the Joint Committee on the Constitution (Seventy-second Amendment) Bill, 1991 given by Shri Bhogendra Jha, M.P.

7. Minute of Committee on Private Members' Bills and Resolutions

Shri P.P. Kaliaperumal laid on the table the Minutes (Hindi and English versions) of the Eleventh to Thirteenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

8. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 10th August, 1992.

9. Government Bill-Introduced

The Central Agricultural University Bill, 1992

(Lok Sabha adjourned at 1.54 P.M. and re-assembled at 3.04 P.M.)

10. Private Members' Bills-Introduced

- (1) The Working Children Welfare Bill, 1992, by Shrimati Basawa Rajeshwari.
- (2) The Prevention of Influx of Foreign Nationals in the Country Bill, 1992, by Shrimati Basava Rajeshwari.
- (3) The Small Family Norm (Promotion and Motivation) Bill, 1992, by Shri R. Surender Reddy.
- (4) The Constitution (Amendment) Bill, 1992 (Amendment of article 371), by Shri Dileepbhai Sanghani.
- (5) The Parliament (Quorum of House) Bill, 1992, by Shri Dilcepbhai Sanghani.
- (6) The Universities and Colleges (Reservation of Vacancies in Posts for Scheduled Castes and Scheduled Tribes) Bill, 1992, by Shri Mohan Singh (Deoria).
- (7) The Constitution (Amendment) Bill, 1992 (Insertion of new article 330A. etc.), by Shri Mohan Singh (Deoria).
- (8) The Representation of the People (Amendment) Bill, 1992 (Insertion of new Part IVAA), by Shri Chitta Basu.
- (9) The Constitution (Amendment) Bill, 1992 (Amendment of article 22), by Shri Chitta Basu.
- (10) The Personal Liberties (Protection) Bill, 1992, by Shri Chitta Basu.
- (11) The Constitution (Amendment) Bill, 1992 (Amendment of article 124. etc.), by Shri R. Surender Reddy.
- (12) The Constitution (Amendment) Bill, 1992 (Insertion of new articles 330A and 330B. etc.) by Shri K.P. Reddaiah Yadav.

- (13) The Constitution (Amendment) Bill, 1992, (Insertion of new article 31, etc.), by Shri Bhagwan Shankar Rawat.
- (14) The Constitution (Amendment) Bill, 1992 (Insertion of new article 46A), by Shri Syed Shahabuddin.
- (15) The Promotion of Secularism Bill, 1992, by Shri Syed Shahabuddin.
- (16) The Constituent Assembly Bill, 1992, by Shri Mohan Singh (Deoria).
- (17) The Marriage with Foreign Nationals (Regulation and Registration) Bill, 1992, by Shri Syed Shahabuddin.
- (18) The Indian Nationals Abroad (Representation in Parliament) bill, 1992, by Shri Syed Shahabuddin.
- (19) The Participation of Workers in Management Bill, 1992, by Shri Vishwanath Pratap Singh.

11. Private Member's Bill - Withdrawn

The Constitution (Amendment) Bill, 1992 (Amendment of Eighth Schedule) by Shrimati Dil Kumari Bhandari

Further discussion on the motion for consideration of the Bill moved on the 10th April, 1992, continued.

Shri M.M. Jacob took part in the debate.

Shrimati Dil Kumari Bhandari replied to the debate.

The Bill was withdrawn by leave of the House.

12. Private Member's Bill - Under Consideration

The Constitution (Scheduled Tribes) (Unttar Pradesh) Order (Amendment) Bill, 1992 (Amendment of the Schedule), by Shri Bhagwan Shankar Rawat.

The motion for consideration of the Bill was moved by Shri Bhagwan Shankar Rawat.

The following members took part in the debate:-

- (1) Shri Mohan Singh
- (2) Shri Sycd Masudal Hossain
- (3) Prof. Prem Dhumal
- (4) Shri Harchand Singh

- (5) Shri Rajesh Kumar
- (6) Shri Santosh Kumar Gangwar
- (7) Shri S.B. Sidnal
- (8) Shri Lal Jan S.M. Basha
- (9) Shri Premchand Ram
- (10) Shri D.D. Khanoria
- (11) Shri Manikrao Hodalya Gavit
- (12) Shri Virender Singh
- (13) Shri P.C. Chacko
- (14) Shri Chhedi Paswan
- (15) Shri Ram Tahal Choudhary (Speed unfinished)

The discussion was not concluded.

13. Half-an-Hour Discussion

Shri Rabi Ray raised a discussion on the points arising out of the answer given by the Minister of State for Labour on July, 29, 1992 to Starred Question No. 307 regarding smuggling of children to Arab countries.

SHRI R.L. Bhatia replied to the discussion.

6.26 P.M.

(Lok Sabha adjourned till fifteen minutes after the meeting in the Central Hall is over on the 8th August, 1992)

C.K. JAIN, Secretary-General.

BULLETIN—PART I [Brief Record of Proceedings]

Saturday, August 8, 1992/Sravana 17, 1914 (Saka)

No. 144

12.15 P.M.

Resolution—Adopted

The Speaker placed the following Resolution before the House which was adopted unanimously:—

"This House, on this solemn occasion of the 50th Anniversary of the 'Quit India Movement' led by Mahatma Gandhi, Father of the Nation.

RECALLS the clarion all he gave to his countrymen to unite and struggle with resolute determination and fearlessness, courage and sacrifice, to achieve freedom from Foreign rule,

REMINDS us of our duty to complete his unfinished task of wiping out the tears of the poor, weak and down-trodden,

REMEMBERS with deep gratitude the sufferings and sacrifices made by millions from all walks of life irrespective of age, caste, creed and religion, in pursuit of the one and single goal of achieving freedom for the Motherland, and whose supreme endeavours gave us liberty and dignity.

PAYS deep and respecful homage to them,

RESOLVES to preserve the integrity of the country and REDEDICATES itself to the service of people to build a peaceful, prosperous, vibrant and modern India, inspired by her ancient ethos of tolerance, harmony and non-violence, playing a positive and effective role for global peace, unity, cooperation and solidarity, and working for a world free from hatred, strife, hostility, oppression and exploitation."

Thereafter, members stood in silence for a short while to pay homage to the memory of the martyrs of the Freedom Movement. 12.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th August, 1992)

C.K. JAIN, Secretary-General.

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 10, 1992/Sravana 19, 1914 (Saka)

No. 145

11 A.M.

1. Starred Questions

Starred Question Nos. 471, 472, 474 and 475 were orally answered. Replies to Starred Question Nos. 473 and 476—490 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4914—4981, 4983—5146 and 5146A were laid on the Table.

*3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Inter-State Water Disputes (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 1432 in Gazette of India dated the 6th June, 1992 under sub-section (3) of section 13 of the Inter-State Water Disputes Act, 1956.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Water and Power Consultancy Services (India) Limited and the Ministry of Water Resources for the year 1992-93.
- (3) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority for the year 1990-91 along with Audited Accounts.

^{*}Laid at 2.55 P.M.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1991-92.
 - (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Sponge Iron India Limited, Hyderabad, for the year 1991-92.
 - (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Electric Power Corporation Limited, Shillong and the Department of Power for the year 1992-93.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Projects and Equipment Corporation of India Limited and the Ministry of Commerce for the year 1992-93.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the State Trading Corporation of India Limited and the Ministry of Commerce for the year 1992-93.

4. Statements by Ministers

(1) The Minister of Welfare made a statement on the Status of Implementation of Mandal Commission Recommendation regarding reservations.

*2. The Minister of State for Communications made a statement regarding special facilities to freedom fighters in the matter of provision of telephone connections.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 6th August, 1992, Rajya Sabha agreed without any amendment to the National Waterway (Kollam-Kottapuram Stretch of West Coast Canal and Champakara and Udyogmandal Canals) Bill, 1992, passed by Lok Sabha on the 27th July, 1992.
- (2) That at its sitting held on the 7th August, 1992, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint ten members of the Rajya Sabha to the Joint Committee of the Houses to go into the irregularities and fraudulent manipulations in transactions relating to securities, shares, bonds and other financial instruments etc., and also communicated the names of the following members of Rajya Sabha who had been appointed to the said committee:—
 - (1) Shri S. S. Ahluwalia
 - (2) Shri Triloki Nath Chaturvedi
 - (3) Shri Jagesh Desai
 - (4) Shri Dipen Ghosh
 - (5) Shri Gurudas Das Gupta
 - (6) Shri H. Hanumanthappa
 - (7) Shri Murasoli Maran
 - (8) Shri S. Jaipal Reddy
 - (9) Shri Yashwant Sinha
 - (10) Shri Ram Naresh Yadav

6. Financial Committees—A Reivew

Secretary-General laid on the Table a copy each of the Hindi and English versions of the "Financial Committees (1991-92)—A Review".

^{*}At 4.42 P.M.

7. Matters under Rules 377

- (1) Shri N. Dennis raised a matter regarding need to safeguard the interests of fishermen of coastal villages of Kanyakumari district. Tamil Nadu.
- (2) Shri Kodikkunnil Suresh raised a matter regarding need for reconstruction of Nylom and Nedumpayikulam railway over bridges, Kerala.
- (3) Shri Birbal raised a matter regarding need for early sanction of funds for construction of Siddhamukh and Nohar feeder, Rajasthan.
- (4) Shri Santosh Kumar Gangwar raised a matter regarding need to set up an electronic telephone exchange at Bareilly, Uttar Pradesh.
- (5) Dr. Lal Bahadur Rawal raised a matter regarding need for early commissioning of J.K. Petro-Chemicals Project, Hathras, Uttar Pradesh.
- (6) Shri Syed Shahabuddin raised a matter regarding need to safeguard the interests of Linguistic Minorities.
- (7) Shri Jitendra Nath Das raised a matter regarding need to strengthen jute industries in the country particularly in West Bengal.
- (8) Smt. Dil Kumari Bhandari raised a matter regarding need to introduce a new train "Kanchenjunga Express" between New Jalpaiguri and Sikkim.

(Lok Sabha Adjourned at 1.48 P.M. and re-assembled at 2.55 p.m.)

The Budget (Railways) Supplementary Demand for grant (Railways) — 1992-93 and Demands for excess Grants (Railways) — 1988-89

Time allotted: 2 Hrs.

Time taken: 7 Hrs. 11 mts.

Discussion on the following items continued:

- (i) Supplementary Demand for Grant No. 16 in respect of the Budget (Railways) for 1992-93.
- (ii) Demands for Excess Grants Nos. 10, 13 and 16 in respect of the Budget (Railways) for 1988-89.

The following members took part in the combined debate:

- (1) Shri Vijay Kumar Yadav
- (2) Shri Kirip Chaliya
- (3) Shri Virender Singh
- (4) Shri P.C. Thomas
- (5) Shri K.P. Singh Dco
- (6) Shri Syed Masudal Hossain
- (7) Shri K.D. Sultanpuri
- (8) Shri Rajvir Singh
- (9) Shri Sarat Chandra Pattanayak
- (10) Dr. Asim Bala
- (11) Shri Pius Tirkcy
- (12) Shri Mrutyunjaya Nayak
- (13) Prof. Malini Bhattacharya
- (14) Shri Harchand Singh
- (15) Shri Arvind Trivedi
- (16) Shri Subash Chandra Navak
- (17) Shri Kewal Singh
- (18) Shri Manjay Lal
- (19) Dr. Jayanta Rongpi
- (20) Shri K.H. Muniyappa
- (21) Shri Lokanath Choudhury
- (22) Shri Ayub Khan
- (23) Smt. Sheela Gautam
- (24) Shri Bolla Bulli Ramaiah
- (25) Shri Govinda Chandra Munda
- (26) Shri Mohan Singh (Deoria)
- (27) Shri Ramashray Prasad Singh
- (28) Shri Birsingh Mahato
- (29) Shri Manikrao Hodalya Gavit
- (30) Shri G.L. Kanaujia
- (31) Shri Sudarsan Ray Choudhury
- (32) Smt. Saroj Dubcy

Shri C.K. Jaffar Sharief replied to the debate.

The Supplementary Demand for Grant (No. 16) for the Amounts shown under column 3 of the Printed List of Supplementary Demand for Grant (Railways) for 1992-93 was voted in full.

All the Demands for Excess Grants (No. 10, 13 and 16) for the amounts shown under column 3 of the Printed List of the Demands for Excess Grants (Railways) for 1988-89 were voted in full.

9. Government Bill-Introduced

The Appropriation (Railways) No. 3 Bill, 1992

10. Government Bill-Passed

The Appropriation (Railways) No. 3 Bill, 1992

The motion for consideration moved by Shri C.K. Jaffer Sharief was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The motion was adopted and the Bill was passed.

11. Government Bill-Introduced

The Appropriation (Railways) No. 4 Bill, 1992

12. Government Bill-Passed

The Appropriation (Railways) No. 4 Bill, 1992

The motion for consideration moved by Shri C.K. Jaffer Sharief was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The motion was adopted and the Bill was passed.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th August, 1992)

C.K. JAIN, Secretary-General.

MGIP(PLU)MRND-3202LS-10-08-92.

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 11, 1992/Sravana 20, 1914 (Saka)

No. 146

11 A.M.

1. Starred Questions

Starred Question Nos. 491-492 were orally answered. Replies to Starred Question Nos. 495-510 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5147—5340 and 5340 A were laid on the Table.

*3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Manav Sangrahalaya, Bhopal, for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rashtriya Manav Sangrahalaya, Bhopal, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1989-90.

^{*}Laid at 2.37 P.M.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1989-90 together with an Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Tiruchirapalli, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 45 of the Food Corporations Act, 1964:—
 - (i) The Food Corporation of India (Staff) (First Amendment) Regulations, 1992 published in Notification No. E.P. 16-1/92 in Gazette of India dated the 18th May, 1992.
 - (ii) The Food Corporation of India (Staff) (Second Amendment) Regulations, 1992 published in Notification No. E.P. 36(1)/89 in Gazette of India dated the 16th July, 1992.
 - (iii) The Food Corporation of India (Staff) (Third Amendment) Regulations, 1992 published in Notification No. E.P. 2-6/91 in Gazette of India dated the 16th July, 1992.
- (6) A statement (Hindi and English versions) correcting the reply given on the 6th August, 1992 to Unstarred Question No. 4662 by Shri Devi Bux Singh and Dr. Ramesh Chand Tomar regarding Government accommodation to employees of Political Parties.
- (7) A copy of the Notification No. U-14011/160/89-Delhi (Hindi and English versions) published in Gazette of India dated the 4th June, 1992 making certain amendments to Notification No. U-14011/160/89-Delhi (i), dated the 6th January, 1990 under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957.

- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Container Corporation of India and the Ministry of Railways for the year 1992-93.
- (9) A copy of the Prevention of Food Adulteration (Fourth Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 281(E) in Gazette of India dated the 29th May, 1991 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954 together with a corrigendum thereto published in Notification No. G.S.R. 648(E) dated the 25th October, 1991.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 1990-91.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1990-91 together with Audit Report thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, Varanasi, for the year 1990-91.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, Varanasi, for the year 1990-91 together with an Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Higher Tibetan Studies, Sarnath, Varanasi, for the year 1990-91.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1990-91, under section 18 of the University Grants Commission Act, 1956.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission, New Delhi, for the year 1990-91.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 10th August, 1992, Rajya Sabha agreed without any amendment to the Capital Issues (Control) Repeal Bill, 1992, passed by Lok Sabha on the 5th August, 1992.

5. Report of Committee of Privileges

Shri Shiv Charan Mathur presented the First Report (Hindi and English versions) of the Committee of Privileges.

6. Report of the Committee on Government Assurances

Dr. Laxminarain Pandey presented the Sixth Report (Hindi and English versions) of the Committee on Government Assurances.

7. Report of Committee on Absence of Members from the Sittings of the House

Shri Probin Deka presented the Third Report (Hindi and English versions of the Committee on Absence of Members from the Sittings of the House.

8. Matters Under Rules 377

- (1) Shri Anantrao Deshmukh raised a matter regarding need to clear the proposals of Maharashtra Government for financing Cooperative Spinning Mills of that State.
- (2) Shri Sarat Chandra Pattanayak raised a matter regarding need to ensure employment opportunities for the educated youth of Balangir, Orissa.
- (3) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need to strengthen the Public Distribution System in hilly areas of Uttar Pradesh.
- (4) Shri Nitish Kumar raised a matter regarding need to set up training centre for cottage industries in adivasi dominated area of Bihar.
- (5) Shri K.P. Singh Doo raised a matter regarding need to protect and conserve ancient temples at Barasuaalo in Dhenkanal district, Orissa.
- (6) Shri Jagatvir Singh Drona raised a matter regarding need to ensure that workers engaged in cotton mills in Kanpur are not retrenched.

(Lok Sabha adjourned at 1.26 P.M. and re-assembled at 2.37 P.M.)

*9. Statutory Resolution—Negatived

Time allotted: 2 Hrs. Time taken: 1 Hrs. 40 Mts.

Shri Sobhanadreeswara Rao Vadde moved the following Resolution:—

"That this House disapproves of the Foreign Exchange Conservation (Travel) Tax Abolition Ordinance, 1992 (Ordinance No. 8 of 1992) promulgated by the President on the 29th May, 1992."

After discussion as indicated in para 10 below, the Resolution was negatived.

*10. Government Bill-Passed

The Foreign Exchange Conservation (Travel) Tax Abolition Bill, 1992

The motion for consideration of the Bill was moved by Shri Rameshwar Thakur.

^{*}Discussed together.

An amendment for circulation of the Bill for the purpose of cliciting opinion thereon was moved by Shri Girdhari Lal Bhargava.

The following members took part in the combined debate on the Resolution (vide para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Prithviraj D. Chavan
- (2) Shri Girdhari Lal Bhargava
- (3) Shri Mohan Singh (Deoria)
- (4) Shri Sudhir Giri
- (5) Shri Anna Joshi

Shri Rameshwar Thakur replied to the debate.

The amendment moved by Shri Girdhari Lal Bhargava was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rameshwar Thakur.

The following members took part in the debate:—

- (1) Shri George Fernandes
- (2) Mohammed Ali Ashraf Fatmi
- (3) Shri Rameshwar Thakur

The motion was adopted and the Bill was passed.

11. Statement by Minister

The Minister of State for Textiles made a statement regarding turn around strategy for the National Textile Corporation and the British India Corporation.

^{**}At 5 P.M.

#12. Statutory Resolution - Adopted

Time allotted: 2 Hrs. Time taken: 3 Hrs. 11 Mts.

Shri S.B. Chavan moved the following Resolution:—

"That this House approves the continuance in force of the Proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 3rd September, 1992."

After combined debate (vide para 13 below), the Resolution was adopted.

#13. The Jammu and Kashmir Budget

Discussion on the Demands for Grants No. 1 to 27 in respect of the Budget for the State of Jammu and Kashmir for 1992-93, commenced.

The following members took part in the combined debate:—

- (1) Shri Madan Lal Khurana
- (2) Shri Ramesh Channithala

(Lok Sabha adjourned at 5.21 P.M. and re-assembled at 5.40 P.M.)

- (3) Shri Mumtaz Ansari
- (4) Shri Syed Masudal Hossain
- (5) Shri Lokanath Choudhary
- (6) Shri Ayub Khan
- (7) Prof. Prem Dhumal
- (8) Shri B. Raja Raviverma
- (9) Shri Sobhanadreeswara Rao Vadde
- (10) Shri Pius Tirkey
- (11) Shri E. Ahamed
- (12) Shri Chitta Basu
- (13) Shri Chhedi Paswan
- (14) Shri Ramashray Prasad Singh

Shri S.B. Chavan spoke (by way of reply to the Statutory Resolution).

Shri Shantaram Potdukhe spoke (by way of reply to the Jammu and Kashmir Budget).

[#]Discussed together.

All the Demands for Grants Nos. 1 to 27 (both Revenue Account and Capital Account) in respect of the Budget for the State of Jammu and Kashmir for 1992-93 for the amounts shown in the Fourth column of the printed list of Demands for Grants were voted in full.

14. Government Bill - Introduced

The Jammu and Kashmir Appropriation (No. 2) Bill, 1992

15. Government Bill - Passed

The Jammu and Kashmir Appropriation (No. 2) Bill, 1992

The motion for consideration moved by Shri Shantaram Potdukhe was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clasue 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shantaram Potdukhe.

The motion was adopted and the Bill was passed.

**16. Government Bill - Introduced

The Special Court (Trial of Offences Relating to Transactions in Securities) Bill, 1992

***17. Statement Regarding Ordinance — Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Special Court (Trial of Offences Relating to Transactions in Securities) Ordinance, 1992 was laid on the Table.

8.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12 August, 1992)

C.K. JAIN, Secretary-General.

^{**} At 6.58 P.M.

^{***} At 6.59 P.M.

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 12, 1992/Sravana 21, 1914 (Saka)

No. 147

11 A.M.

1. Starred Questions

Starred Question Nos. 511—515 were orally answered. Replies to Starred Question Nos. 516—531 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5341—5581 were laid on the Table.

*3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1990-91 along with Audited Accounts and of its subsidiary viz. ONGC Videsh Limited for the year 1990-91 under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act. 1959.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1990-91 and of its subsidiary viz. ONGC Videsh Limited for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

^{*}Laid at 2.45 P.M.

- (3) A copy of the Standards of Weights and Measures (General) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 681(E) in Gazette of India dated the 20th July, 1992 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Vegetable Oils Corporation Limited and the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1992-93.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act. 1951:—
 - (i) The Indian Police Service (Fixation of Cadre Strength)
 Fourth Amendment Regulations, 1992 published in
 Notification No. G.S.R. 221 in Gazette of India dated
 the 16th May, 1992.
 - (ii) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1992 published in Notification No. G.S.R. 222 in Gazette of India dated the 16th May, 1992.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1992 published in Notification No. G.S.R. 223 in Gazette of India dated the 16th May, 1992.
 - (iv) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1992 published in Notification No. G.S.R. 224 in Gazette of India dated the 16th May, 1992.
 - (v) G.S.R. 225 published in Gazette of India dated the 16th May, 1992 containing corrigendum to the Notification No. G.S.R. 105 dated the 7th March, 1992.
 - (vi) G.S.R. 226 published in Gazette of India dated the 16th May, 1992 containing corrigendum to the Notification No. G.S.R. 106 dated the 7th March, 1992.
 - (vii) G.S.R. 236 published in Gazette of India dated the 23rd May, 1992 containing corrigendum to the Notification No. G.S.R. 33 dated the 25th January, 1992.

- (viii) G.S.R. 237 published in Gazette of India dated the 23rd May, 1992 containing corrigendum to the Notification No. G.S.R. 34 dated the 25th February, 1992.
 - (ix) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1992 published in Notification No. G.S.R. 238 in Gazette of India dated the 23rd May, 1992.
 - (x) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1992 published in Notification No. G.S.R. 239 in Gazette of India dated the 23rd May, 1992.
 - (xi) The Indian Police Service (Pay) Third Amendment Rules, 1992 published in Notification No. G.S.R. 249 in Gazette of India dated the 30th May, 1992.
- (xii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1992 published in Notification No. G.S.R. 250 in Gazette of India dated the 30th May, 1992.
- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1992 published in Notification No. G.S.R. 271 in Gazette of India dated the 6th June, 1992.
- (6) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
 - (i) Forty-first Report of the Union Public Service Commission for the year 1990-91.
 - (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission referred to in Chapter VIII of the above Report.
- (7) A copy of the General Central Services, Group 'B' posts (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 214 in Gazette of India dated the 9th May, 1992 issued under proviso to article 309 of the Constitution.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1990-91.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Background Note on Review of Drug Policy, 1986 (Hindi and English versions).
- (12) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Industry for the year 1992-93.
 - (ii) Memorandum of Understanding between the Hindustan Newsprint Limited and the Department of Heavy Industry, Ministry of Industry for the year 1992-93.
 - (iii) Memorandum of Understanding between the Nepa Limited and the Department of Heavy Industry, Ministry of Industry for the year 1992-93.
 - (iv) Memorandum of Understanding between the Hindustan Photo Films Manufacturing Company Limited and the Department of Heavy Industry, Ministry of Industry for the year 1992-93.
 - (v) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry for the year 1992-93.
 - (vi) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Industry for the year 1992-93.

- (13) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India Union Government (No. 17 of 1991) (Commercial) Hindustan Photo Films Manufacturing Company Limited under article 151(1) of the Constitution.
- (14) A copy of the Petroleum (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 929(E) in Gazette of India dated the 30th November, 1990 under sub-section (4) of section 29 of the Petroleum Act, 1934 together with a corrigendum thereto (in English version only) published in Notification No. G.S.R. 236(E) in Gazette of India dated the 24th April, 1991.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

4. Leave of Absence

The following members were granted leave of Absence from the sittings of the House for the period mentioned against each:—

- (1) Shri Nani Bhattacharya 8 July to 20 August, 1992.
- (2) Shri Rajaram Shankarrao Mane 28 July to 20 August, 1992.

5. Report and Minutes of Estimates Committee

Shri Manoranjan Bhakta presented the Eighteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Information and Broadcasting — Newsprint Policy and Minutes of the sittings of the Committee relating thereto.

6. Report and Minutes of the Committee on Agriculture

Shri J. Chokka Rao presented the Third Report (Hindi and English versions) of the Committee on Agriculture on the Ministry of Rural Development — New Strategy for Integrated Rural Development and Minutes of the Sittings of the Committee relating thereto.

7. Statements by Ministers

- (1) On behalf of the Minister of State for Food, the Minister of State in the Ministry of Civil Supplies and Public Distribution made a statement regarding import and export of wheat.
- (2) The Minister of State in the Ministry of Science and Technology made a statement relating to INSAT-2A.

- (3) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the remaining period of Session.
- **(4) The Minister of State in the Ministry of Home Affairs made a statement regarding encounter between the Police and the Terrorists on 11 August, 1992 in Paschim Vihar, New Delhi.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.45 P.M.)

Time allotted: 2 Hrs.
Time taken: 1 Hrs. 31 Mts.

8. Demands for Excess Grants (General) — 1988-89 and Statement of Supplementary Expenditure (General) — 1992-93

The following items were taken up together:-

- (1) Demands for Excess Grants Nos. 12, 13, 14, 26, 52, 68, 74, 75, 92, 93 and 94 in respect of the Budget (General) for 1988-89.
- (2) Statement of Supplementary Expenditure (General) for 1992-93.

The following members took part in the combined debate:—

- (1) Dr. Parshuram Gangwar
- (2) Shri Sriballav Panigrahi
- (3) Shri Ram Pujan Patel
- (4) Shri Tarit Baran Topdar
- (5) Shri Bhogendra Jha
- (6) Prof. Rasa Singh Rawat
- (7) Shri Tej Narayan Singh
- (8) Dr. Jayanta Rongpi
- (9) Shri Y. Yaima Singh

Shri Shantaram Potdukhe replied to the combined debate.

All the Demands for Excess Grants Nos. 12, 13, 14, 26, 52, 68, 74, 75, 92, 93 and 94 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the Printed List of Demands for Excess Grants (General) for 1988-89, were voted in full.

^{°°}At 2.46 P.M.

9. Government Bill-Introduced

The Appropriation (No. 3) Bill, 1992.

10. Government Bill—Passed

The Appropriation (No. 3) Bill, 1992.

The motion for consideration moved by Shri Shantaram Potdukhe was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shantaram Potdukhe.

The motion was adopted and the Bill was passed.

11. Government Bill-Introduced

The Appropriation (No. 4) Bill, 1992.

12. Government Bill-Passed

The Appripriation (No. 4) Bill, 1992.

The motion for consideration moved by Shri Shantaram Potdukhe was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Ling Title were also adopted.

The motion that the Bill be passed was moved by Shri Shantaram Potdukhe.

The motion was adopted and the Bill was passed.

@13. Statement by Prime Minister

The Prime Minister made a statement regarding enhancement in pension of freedom fighters.

1 4

14. Government Bill-Passed

Time allotted: 2 Hrs.

Time taken: 0 Hrs. 46 Mts.

The Special Court (Trial of Offences Relating to Transactions in Securities) Bill, 1992.

The motion for consideration of the Bill was moved by Dr. Manmohan Singh.

An amendment for circulation of the Bill for the purpose of cliciting opinion thereon was moved by Prof. Rasa Singh Rawat.

The following members took part in the debate:

- (1) Prof. Rasa Singh Rawat
- (2) Shri Syed Masudal Hossain
- (3) Shri Pawan Kumar Bansal
- (4) Shri Somnath Chatterjee
- (5) Shri Tej Narayan Singh
- (6) Shri Satvanarain Jativa
- (7) Shri Sobhanadreeswara Rao Vadde

Dr. Manohan Singh replied to the debate.

The amendment moved by Prof. Rasa Singh Rawat was withdrawn by leave of the House.

The motion for consideration was adopted and clause by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Manmohan Singh.

The motion was adopted and the Bill was passed.

15. Statutory Resolution-Adopted

Time allotted: 2 Hrs.

Time taken: 0 Hrs. 46 Mts.

On behalf of Shri S.B. Chavan, Shri Ghulam Nabi Azad moved the following Resolution:

"That this House approves the continuance in force of the Proclamation, dated the 2nd April, 1992 in respect of Nagaland,

issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 2nd October, 1992."

The following members took part in the debate:

- (1) Shri Uddhab Barman
- (2) Prof. Rasa Singh Rawat
- (3) Shri Hari Kishore Singh
- (4) Shri Tej Narain Singh
- (5) Shri Y. Yaima Singh
- (6) Dr. Jayanta Rongpi
- (7) Shri Girdhari Lal Bhargava

Shri M.M. Jacob replied to the debate.

The Resolution was adopted.

£16. Report of Business Advisory Committee

Shri P.R. Kumaramangalam presented the Twentieth Report of the Business Advisory Committee.

17. Half-an-Hour Discussion

Prof. K.V. Thomas raised a discussion on the points arising out of the answer given by the Minister of State for Civil Supplies, Consumer Affairs and Public Distribution on August 5, 1992 to Starred Question No. 408 regarding prices and availability of essential commodities.

Shri Kamal-Uddin Ahmed replied to the discussion.

7.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th August, 1992)

C.K. JAIN, Secretary-General.

£At 5.47 P.M.

MGIP(PLU)MRND-3263LS-12.8.1992.

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 17, 1992/Sravana 26, 1914 (Saka)

No. 148

11 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.05 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

12.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th August, 1992)

C.K. JAIN, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Tucsday, August 18, 1992/Sravana 27, 1914 (Saka)

No. 149

11 A.M.

1. Observation by Speaker

In response to the matter raised by several Members regarding his interim order allocating separate seats to 20 Members, the Speaker observed that—

- (a) the interim order shall from part of the record of the House;
- (b) he shall hear all the Leaders of the Parties in the matter who should put forth their points of view at the time of hearing;
- (c) all the points made in the House shall be considered as the points in arguments made before him;
- (d) the decision in the matter shall be given without delay but not in hurry; and
- (c) the Anti-Defection Law needs to be amended expeditiously.

². Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Memorandum (Hindi and English versions) outlining the detailed Action Taken on the Recommendations contained in the Seventh Annual Report of the Commission for Scheduled Castes and Scheduled Tribes for the year 1984-85.
- (2) A copy of the Memorandum (Hindi and English versions) outlining the detailed Action Taken on the Recommendations contained in the Eighth Annual Report of the Commission for Scheduled Castes and Scheduled Tribes for the year 1985-86.
- (3) A copy of the Forest (Conservation) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 563(E) in Gazette of India dated the 28th May, 1992 under sub-section (2) of section 4 of the Forest (Conservation) Act. 1980
- (4) A copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Department of Telecommunications for the year 1990-91 (Hindi and English versions).
- (5) A copy of the 'Eighth Five Year Plan 1992-97' (Volume I and II) (Hindi version only).
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act. 1955:—
 - (i) The Sugar (Price Determination of 1991-92 Production) Second Amendment Order, 1992 published in Notification No. G.S.R. 671(E) in Gazette of India dated the 7th July, 1992.
 - (ii) The Sugar (Price Determination for 1991-92 Production) Third Amendment Order, 1992 published in Notification No. G.S.R. 692(E) in Gazette of India dated the 28th July, 1992.
- (7) A copy of the Delhi (Milk and Milk Product) Control

^{*} Laid at 3.01 P.M.

- Amendment Order, 1992 (Hindi and English versions) published in Notification No. S.O. 605(E) in Gazette of India dated the 6th August, 1992 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Goa Meat Complex Limited, Goa, for the year 1990-91.
 - (ii) Annual Report of the Goa Meat Complex Limited, Goa, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1982-83.
 - (ii) Annual Report of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1982-83 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
 - (i) Report on the working and activities of the Bank of Baroda for the year 1991-92 along with Accounts and Auditors' Report thereon.
 - (ii) Report on the working and activities of the Bank of India

- for the year 1991-92 along with Accounts and Auditors' Report thereon.
- (iii) Report on the working and activities of the Bank of Maharashtra for the year 1991-92 along with Accounts and Auditors' Report thereon.
- (iv) Report on the working and activities of the Canara Bank for the year 1991-92 along with Accounts and Auditors' Report thereon.
- (v) Report on the working and activities of the Central Bank of India for the year 1991-92 along with Accounts and Auditors' Report thereon.
- (vi) Report on the working and activities of the Indian Bank for the year 1991-92 along with Accounts and Auditors' Report thereon.
- (vii) Report on the working and activities of the Syndicate Bank for the year 1991-92 along with Accounts and Auditors' Report thereon.
- (viii) Report on the working and activities of the Union Bank of India for the year 1991-92 along with Accounts and Auditors' Report thereon.
 - (ix) Report on the working and activities of the United Bank of India for the year 1991-92 along with Accounts and Auditors' Report thereon.
 - (x) Report on the working and activities of the UCO Bank for the year 1991-92 along with Accounts and Auditors' Report thereon.
 - (xi) Report on the working and activities of the Dena Bank for the year 1991-92 along with Accounts and Auditors' Report thereon.
- 13) A copy of the Annual Report (Hindi and English versions) on the working and activities of the Andhra Bank for the year 1991-92 along with Accounts and Auditors' Report thereon under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

- (14) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its subsidiary Banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala and State Bank of Travancore for the year 1991-92 along with Accounts and Auditor's Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (15) A copy each of the following Reports (Hindi and English versions):—
 - (i) Report of the Gorakhpur Kshetriya Gramin Bank, Gorakhpur for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (ii) Report of the Begusarai Kshetriya Gramin Bank, Begusarai for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (iii) Report of the Sri Visakha Grameena Bank, Srikakulam for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (iv) Report of the Prathama Bank, Moradabad for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (v) Report of the Mithila Kshetriya Gramin Bank, Laheriasarai for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (vi) Report of the Banaskantha Mehsana Gramin Bank, Patan, for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (vii) Report of the Sahyadri Gramin Bank, Shimoga for the year 1991-92 together with Accounts and Auditor's Report thereon.
 - (viii) Report of the Godavari Grameena Bank, Rajahmundry for the year 1991-92 together with Accounts and Auditor's Report thereon.

- (ix) Report of the Aravali Kshetriya Gramin Bank, Sawai Madhopur for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (x) Report of the Chaitanya Grameena Bank, Tenali for the year 1991-92 together with Accounts and Auditors Report thereon.
- (xi) Report of the Chandrapur Gadchiroli Gramin Bank, Chandrapur for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xii) Report of the Damoh Panna Sagar Kshetriya Gramin Bank, Damoh for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xiii) Report of the Bundi Chittorgarh Kshetriya Gramin Bank, Bundi for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xiv) Report of the Junagadh Amreli Gramin Bank, Junagadh for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xv) Report of the Bhagirath Gramin Bank, Sitapur for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xvi) Report of the Vidur Gramin Bank, Bijnor for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (xvii) Report of the Manjira Grameena Bank, Sangareddy for the year 1991-92 together with Accounts and Auditor's Report thereon.
- (16) A copy of the Bank of Maharashtra Officer Employees' (Conduct) (Amendment) Regulations. 1988 (Hindi and English versions) published in Notification No. AX-1/ST/5672/88 in Gazette of India dated the 23rd May, 1992 under subsection (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (17) A copy of the Memorandum of Understanding (Hindi and

English versions) between the Minerals and Metals Trading Corporation of India Limited and the Ministry of Commerce for the year 1992-93.

(18) A copy of the Memorandum of Understanding (Hindi and English versions) between the Videsh Sanchar Nigam Limited and the Department of Telecommunications, Ministry of Communications for the year 1992-93.

3. Message from Rajya Sabha

Secretary-Genreal reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1992, passed by Lok Sabha on the 10th August, 1992.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1992, passed by Lok Sabha on the 10th August, 1992.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Foreign Exchange Conservation (Travel) Tax Abolition Bill, 1992, passed by Lok Sabha on the 11th August, 1992.
- (4) That at its sitting held on the 17th August, 1992, Rajya Sabha agreed without any amendment to the Special Court (Trial of Offences Relating to Transactions in Securities) Bill, 1992, passed by Lok Sabha on the 12th August, 1992.

4. Parliamentary Committees - Summary of Work

Secretary-General laid on the Table a copy of the 'Parliamentary Committees (Other than Financial Committees) — Summary of Work' (Hindi and English versions) pertaining to the period 20 June, 1991 to 31 May, 1992.

(Lok Sabha adjourned at 1.51 P.M. and re-assembled at 2.52 P.M.)

@5. Reports of Public Accounts Comittee

Shri Girdhari Lal Bhargava presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Thirty-first Report on Slum Clearance and Improvement of Slums and Economically Weaker Sections Housing Programme.
- (2) Thirty-second Report on Assessment of Small Scale Industrial Undertakings.

6. Report of the Committee on Government Assurances

Dr. Laxminarain Pandey presented the Seventh Report (Hindi and English versions) of the Committee on Government Assurances.

7. Presentation of Petition

Shri Basudeb Acharia presented a petition signed by Shri J.N. Kar Chowdhury and other workmen etc., Indian Iron & Steel Co., Burnpur, West Bengal, for early modernisation of the Indian Iron and Steel Co. of Burnpur.

8. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding the incidents of killings of policemen's families in Punjab.

9. Motion Regarding Twentieth Report of Business Advisory Committee

Shri P.R. Kumaramangalam moved the following motion:-

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 12th August, 1992."

The motion was adopted.

10. Intimation Regarding Arrest of Members

The Chairman informed the House that the tollowing teleprinter message dated 17 August, 1992 was received

[@] At 3.14 P.M.

from the Superintendent of Police, Dhar, Madhya Pradesh:—

"Sarvashri Surajbhanu Solanki and Digvijaya Singh, Membersof Parliament, have been arrested on 17 August, 1992 at Dhamnod, District Dhar, Madhya Pradesh, under section 151 Cr. P.C. for organising chakka jam on Agra-Bombay National Highway alongwith other 306 persons. They are kept at Special Jail, Dharampuri, Dhat."

11. Government Bill-Introduced

The National Environment Tribunal Bill. 1992

12. Matters Under Rule 377

- (1) Shri Sriballav Panigrahi raised a matter regarding need to clear the proposal of Orissa Government for setting up District Centres for English language teaching at Sambalpur and Baripeda.
- (2) Kum. Frida Topno raised a matter regarding need to take adequate anti-air pollution measures at Rourkela Steel Plant and Fertilizer Plant, Orissa.
- (3) Dr. C. Silvera raised a matter regarding need to look into the deaths due to Malaria in Mizoram.
- (4) Shri Mankuram Sodhi raised a matter regarding need for a review of family planning programme in Bastar district, Madhya Pradesh.
- (5) Shri Dau Dayal Joshi raised a matter regarding need to connect Kota, Rajasthan by air.
- (6) Dr. Lal Bahadur Rawal raised a matter regarding need for early completion of electrification of railway track between Hathras Fort and Hathras Junction, Uttar Pradesh.
- (7) Shri Ram Pujan Patel raised a matter regarding need to ensure that Hindi is given due recognition.
- (8) Shri Subrata Mukherjee raised a matter regarding need to improve the telecommunication services of Uttar Dinajpur district, West Bengal.

13. Government Bills—Passed

(1) The Indo-Tibetan Border Police Force Bill, 1992, as passed by Rajya Sabha.

Time allotted: 1 Hr.

Time taken: 1 Hr. 23 Mts.

The motion for consideration of the Bill was moved by Shri M.M. Jacob.

The following members took part in the debate:—

- (1) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri
- (2) Shri Sudhir Sawant
- (3) Shri Sudhir Giri
- (4) Shri Sobhanadreeswara Rao Vadde
- (5) Shri Rameshray Prasad Singh
- (6) Shri Dau Dayal Joshi

Shri M.M. Jacob replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 157 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.M. Jacob.

The motion was adopted and the Bill was passed.

(2) The Army (Amendment) Bill, 1992

Time allotted: 3 Hrs.

Time taken: 3 Hrs. 10 Mts.

The motion for consideration of the Bill was moved by Shri S. Krishna Kumar.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Girdhari Lal Bhargava and Dau Dayal Joshi.

The following members took part in the debate:—

- (1) Maj. Gcn. (Rctd.) Bhuwan Chandra Khanduri
- (2) Shri K.P. Singh Deo
- (3) Shri Hannan Mollah
- (4) Shri Anna Joshi
- (5) Shri Sudhir Sawant
- (6) Shri S.S.R. Rajendrakumar
- (7) Shri Y. Yaima Singh
- (8) Shri Bhogendra Jha
- (9) Shri Girdhari Lal Bhargava
- (10) Shri Ramesh Chennithala

Shri S. Krishna Kumar replied to the debate.

The amendment moved by Shri Girdhari Lal Bhargava was withdrawn by leave of the House.

The amendment moved by Shri Dau Dayal Joshi was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 19 were adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. Krishna Kumar.

The motion was adopted and the Bill was passed.

8.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th August, 1992)

C.K. JAIN, Secretary-General.

MGIP(PLU)MRND-3347LS-18.08.92.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 19, 1992/Sravana 28, 1914 (Saka)

No. 150

11 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1989-90.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1989-90.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1989-90.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Madras, for the year 1989-90.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1989-90.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1989-90.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1990-91.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Delhi, for the year 1990-91.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1990-91.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1990-91.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1989-90.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1989-90.
- (7) A copy each of the following Papers (Hindi and English versions) under sub-section (4) of section 23 of the Institute of Technology Act, 1961:—
 - (i) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1989-90 together with Audit Report thereon.
 - (ii) Annual Accounts of the Indian Institute of Technology, Madras, for the year 1989-90 together with Audit Report thereon.
 - (iii) Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1989-90 together with Audit Report thereon.
 - (iv) Annual Accounts of the Indian Institute of Technology, Delhi, for the year 1990-91 together with Audit Report thereon.

- (v) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year !990-91 together with Audit Report thereon.
- (vi) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1989-90 together with Audit Report thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) to (7) above.
- (9) A copy of the National Policy on Education, 1986—Programme of Action-1992 (Hindi and English versions).
- (10) A statement (Hindi and English versions) (i) correcting the reply given on the 13th March, 1992 to Unstarred Question No. 2920 by Shri Syed Shahabuddin regarding Production of Cotton and Textiles by various sectors and (ii) giving reasons for delay in correcting the reply.
- (11) A copy of the Programme of Action, August, 1992 National Sports Policy (Hindi and English versions).
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 3 of the Jammu and Kashmir State Legislature (Delegation of Powers) Act, 1992:—
 - (i) The Jammu and Kashmir Laws (Amendment) Act, 1992 (President Act No. 3 of 1992) published in Gazette of India dated the 17th July, 1992.
 - (ii) The Jammu and Kashmir Disturbed Areas Act, 1992 (President Act No. 4 of 1992) published in Gazette of India dated the 17th July, 1992.
- (13) A copy of the Union Territory of Delhi Swimming Pools (Licensing and Controlling), (Amendment), Regulations, 1991 (Hindi and English versions) published in Notification No. 570/Spl./Cell(PHQ) in Delhi Gazette dated the 23rd October, 1991 under section (2) of section 148 of the Delhi Police Act, 1978.

(14) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—

(i)	Statement	No.	XXX	_	Ninth Session, 1987	
(ii)	Statement	No.	XXV	_	Eleventh Session, 1988	Eighth
(iii)	Statement	No.	XXII	_	Twelfth Session, 1988	Lok
(iv)	Statement	No.	XXII	_	Thirteenth Session, 1989	Sabha
(v)	Statement	No.	xv	_	First Session, 1989	
(vi)	Statement	No.	XVI	_	Second Session, 1990	Ninth
(vii)	Statement	No.	XII	_	Third Session, 1990	Lok
(viii)	Statement	No.	X	_	Sixth Session, 1990	Sabha
(ix)	Statement	No.	IX	-	Seventh Session, 1991	
(x)	Statement	No.	VIII	_	First Session, 1991	
(xi)	Statement	No.	V	_	Second Session, 1991	Tenth
(xii)	Statement	No.	111	_	Third Session, 1992	Lok
(xiii)	Statement	No.	1		Fourth Session, 1992	Sabha

- (15) A copy of the Coir Board (Services) Amendment Bye-laws, 1990 (Hindi and English versions) published in Notification No. S.O. 385(E) in Gazette of India dated the 5th June, 1991 under sub-section (4) of section 27 of the Coir Industry Act, 1953 together with corrigenda thereto published in Notification Nos. S.O. 307(E) dated the 30th April, 1992 (in Hindi and English versions) and S.O. 570(E) dated the 30th July, 1992 (in Hindi version only).
- (16) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Ministry of Chemicals and Fertilizers for the year 1992-93.
 - (ii) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1992-93.
 - (iii) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1992-93.

- (iv) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1992-93.
- (v) Memorandum of Understanding between the Pyrites, Phosphates and Chemicals Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1992-93.
- (vi) Memorandum of Understanding between the Paradeep Phosphates Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1992-93.
- (vii) Memorandum of Understanding between the Fertilizers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1992-93.
- (17) A copy of the consolidated Report (Hindi and English versions) on the working of the Regional Rural Banks for the year ended the 31st March, 1991.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India for the year 1991-92 along with Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export-Import Bank of India for the year 1991-92.
- (19) A copy of the Employees' Provident Funds (Amendment) Scheme, 1992 (Hindi and English versions) published in Notification No. G.S.R. 293 in Gazette of India dated the 20th June, 1992 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Jammu and Kashmir Appropriation (No. 2) Bill, 1992, passed by Lok Sabha on the 11th August, 1992.
- (2) That at its sitting held on the 12th August, 1992, Rajya Sabha concurred in the recommendation of Lok Sabha to elect three members of the Rajya Sabha to the Joint Committee on Offices of Profit and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri S.K.T. Ramachandran
 - (2) Shri Shiv Pratap Mishra
 - (3) Shri Som Pal

3. Report and minutes of Committee on Public Undertakings

SHRI BASUDEB ACHARIA presented the Eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Bringing of Reserve Bank of India, nationalised banks including State Bank of India and its subsidiaries and other financial institutions within the purview of Committee on Public Undertakings and Minutes of the sittings of the Committee relating thereto.

4. Report and minutes of the Committee on Agriculture

SHRI J. CHOKKA RAO presented the Fourth Report (Hindi and English versions) of the Committee on Agriculture on the Ministry of Agriculture (Department of Agriculture and Cooperation) — Agricultural Productivity in Eastern India with reference to Sen Committee Report and Minutes of the Sittings of the Committee relating thereto.

5. Report of the Committee on Subordinate Legislation

SHRI SOMNATH CHATTERJEE presented the Fifth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

6. Minutes of Committee on absence of Members from the Sittings of the House

SHRI PROBIN DEKA laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the sittings of the House held on the 10th August, 1992.

7. Motion regarding Joint Committee

SMT. D.K. THARADEVI SIDDHARTHA moved the following motion:—

"That this House do recommend the Rajya Sabha that Rajya Sabha do appoint one member of Rajya Sabha to the Joint Committee on Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Bill, 1991 in the vacancy caused by the retirement of Shri Bhaskar Annaji Masodhkar from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Comittee."

The motion was adopted.

8. Motion regarding Report of Joint Committee—Extension of Time SMT. D.K. THARADEVI SIDDHARTHA moved the following motion:—

"That this House do further extend upto the end of the Winter Session, 1992, the time for presentation of the Report of the Joint Committee on the Bill to provide for the regulation of the use of Pre-Natal Diagnostic Techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations or sex-linked disorders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female foeticide; and for matters connected therewith or incidental thereto."

The motion was adopted.

9. Matters under Rule 377

(1) Shri Shravan Kumar Patel raised a matter regarding need for upgradation of technologies of the Ordnance factories, Jabalpur, Madhva Pradesh.

- (2) Shri Uttamrao D. Patil raised a matter regarding need for early installation of electronic telephone exchanges at Yavatmal, Wani and Jawala, Maharashtra.
- (3) Shri Probin Deka raised a matter regarding need to firmly deal with Bodo Security Force, Assam.
- (4) Shri Rameshwar Patidar raised a matter regarding need to review the decision regarding sale of iodised salt in the country.
- (5) Shri Ram Naik raised a matter regarding need to fill up the vacant posts of judges in Mumbai (Bombay) High Court.
- (6) Shri Ram Prasad Singh raised a matter regarding need to set up industries in Vikramganj area, Bihar.
- (7) Shri N.J. Rathwa raised a matter regarding need to supply natural gas to the firms given licences for production of Methyl alcohol in Gujarat.
- (8) Shri Anantrao Deshmukh raised a matter regarding need for early completion of work for providing STD facility in Akola district, Maharashtra.

(Lok Sabha adjourned at 2.06 P.M. and re-assembled at 3.04 P.M.)

10. Government Bill-Passed

The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1992

Time allotted: 2 Hrs.

Time taken: 2 Hrs. 46 Mts.

The motion for consideration of the Bill was moved by Dr. Manmohan Singh.

Two amendments for circulation of the Bill for the purpose of cliciting opinion thereon were moved by Sarvashri Girdhari Lal Bhargava and Dau Dayal Joshi.

The following members took part in the debate:-

- (1) Shri Chetan P.S. Chauhan
- (2) Shri Prithviraj D. Chavan
- (3) Shri Sycd Shahabuddin
- (4) Shri Girdhari Lal Bhargava

- (5) Prof. Susanta Chakraborty
- (6) Shri A. Charles
- (7) Shri R. Ramasamy
- (8) Shri J.B. Thorat
- (9) Shri Bhogendra Jha
- (10) Shri Mumtaz Ansari
- (11) Shri Bhagwan Shankar Rawat
- (12) Shri Bolla Bulli Ramaiah
 - Dr. Manmohan Singh replied to the debate.

Both the amendments moved by Sarvashri Girdhari Lal Bhargava and Dau Dayal Joshi were negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Manmohan Singh.

The motion was adopted and the Bill was passed.

*11. Government Bill — Motion for reference to Joint Committee — adopted

The Copyright (Second Amendment) Bill, 1992.

The following motion for reference of the Bill to a Joint Committee was moved by Shri Arjun Singh:—

"That the Bill further to amend the Copyright Act, 1957 be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- 1. Shri E. Ahamed
- 2. Shri Anand Ahirwar
- 3. Dr. F. Azam
- 4. Shri Avatar Singh Bhadana
- 5. Smt. Dil Kumari Bhandari
- 6. Shri Gurcharan Singh Dadahoor

^{*}At 4.21 P.M.

- 7. Shri Probin Dcka
- 8. Shri Sharad Dighc
- 9. Mohammad Ali Ashraf Fatmi
- 10. Shri Imchalemba
- 11. Shri Jai Prakash
- 12. Shri Shyam Lal Kamal
- 13. Smt. Krishnandra Kaur (Decpa)
- 14. Shri M. Krishnaswamy
- 15. Kum. Padmasree Kudumula
- 16. Shri V. Dhananjaya Kumar
- 17. Prof. (Smt.) Savithiri Lakshmanan
- 18. Shri Birsingh Mahato
- 19. Shri Simon Marandi
- 20. Shri Janardan Prasad Misra
- 21. Smt. Gecta Mukherjee
- 22. Shri Rupchand Pal
- 23. Shri Harpal Panwar
- 24. Shri Rameshwar Patidar
- 25. Dr. R.K.G. Rajulu
- 26. Shri Naranbhai Jamlabhai Rathava
- 27. Shri Bhagwan Shankar Rawat
- 28. Shri Kodakani Eduodana Shivappa
- 29. Shri P.C. Thomas
- Shri Sobhanadreeswara Rao Vadde and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee:

that the Committee shall make a report to this House by the last day of the first week of the Winter Session, 1992;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabna that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

**12. Statement by Minister

The Minister of State in the Ministry of External Affairs made a statement regarding Foreign Secretary level talks between India and Pakistan.

He also laid on the Table a copy of Agreed Press Statement (Hindi and English versions) on the subject.

13. Government Bill — under consideration

The National Highways (Amendment) Bill, 1992.

Time allotted

: 3 Hrs.

Time taken

: 1 Hr. 31 Mts.

Balance

1 Hr. 29 Mts.

The motion for consideration of the Bill was moved by Shri Jagdish Tytler.

Two amendments for circulation of the Bill or the purpose of eliciting opinion thereon were moved by Prof. Rasa Singh Rawat and Shri Dau Dayal Joshi.

The following members took part in the debate:—

- (1) Shri Kashiram Rana
- (2) Shri Anantrao Deshmukh
- (3) Shri Subrata Mukherjee
- (4) Mohammad Ali Ashraf Fatmi
- (5) Shri Gopi Nath Gajapathi
- (6) Shri Lokanath Choudhury
- (7) Smt. Sumitra Mahajan
- (8) Shri G.M.C. Balayogi
- (9) Shri Tejsingh Rao Bhosle (Speech unfinished)

The discussion was not concluded.

14. Half-an-hour discussion

Dr. Laxminarain Pandey raised a discussion on the points arising out of the answer given by the Minister of State for Coal on July 8, 1992 to Starred Question No. 5 regarding Fires in Coalfields.

Shri P.A. Sangma replied to the discussion.

[&]quot;"At 5.11 P.M.

@15. Report of Business Advisory Committee

Shri Saifuddin Choudhury presented the Twenty-first Report of the Business Advisory Committee.

8.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th August, 1992)

C. K. JAIN, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 20, 1992/Sravana 29, 1914 (Saka)

No. 151

11 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) (i) correcting the reply given on the 20th July, 1992 to Unstarred Question No. 1726 by S/Shri Lal Babu Rai and Sudhir Sawant, M.Ps. regarding reservoir schemes submitted by States; and (ii) the reasons for delay in correcting the reply.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1990-91 under section 12(A) of the Central Silk Board Act, 1948.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1990-91 together with Audit Report thereon under subsection (4) of section 12 of the Central Silk Board Act, 1948.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1990-91.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[&]quot; Laid at 2.16 P.M.

- (4) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Food Corporation of India and the Ministry of Food for the year 1992-93.
 - (ii) Memorandum of Understanding between the Central Warehousing Corporation Limited and the Ministry of Food for the year 1992-93.
 - (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1990-91.
 - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
 - (7) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1990-91.
 - (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
 - (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the Pawan Hans Limited, New Delhi, for the year 1990-91.

- (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 1990-91 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the National Airports Authority (Gratuity) Regulations, 1992 (Hindi and English versions) published in Notification No. Sec. 9.2.8 in Gazette of India dated the 8th May, 1992 under section 40 of the National Airports Authority Act, 1985.
- (12) A copy of the International Airports Authority of India Employees (Conduct, Discipline and Appeal) Amendment Regulations 1992 (Hindi and English versions) published in Notification No. Pers./SC/13/73-Vol. IV (pt.) in Gazette of India dated the 18th May, 1992 together with an explanatory note under sub-section (4) of section 37 of the International Airports Authority Act, 1971.
- (13) A copy of the Air India Employees' Service (Amendment) Regulations, 1992 (Hindi and English vesions) published in Notification No. HQ/65-1 in Gazette of India dated the 14th March, 1992 together with an explanatory note under subsection (4) of section 45 of the Air Corporations Act, 1953.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Airports Authority for the year 1988-89 along with Audited Accounts under subsection (4) of section 24 and section 25 of the National Airports Authority Act, 1985.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Airports Authority for the year 1988-89.
- (16) A statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (15) above.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi for the year 1985-86 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indira Gandhi Rashtriya Uran Akademi, for the year 1985-86.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indira Gandhi Rashtriya Uran Akademi for the year 1986-87.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indira Gandhi Rashtriya Uran Akademi, for the year 1987-88.
 - (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
 - (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the

Indira Gandhi Rashtriya Uran Akademi for the year 1988-89.

- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 610(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum prescribing a concessional rate of basic customs duty of 35 per cent ad valorem on specified intermediates imported for the manufacture of bulk drugs subject to certain conditions.
 - (ii) G.S.R. 611(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum prescribing a concessional rate of basic customs duty of 35 per cent ad valorem on specified bulk drugs.
 - (iii) G.S.R. 612(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to reduce the basic customs duty on specified intermediates from 50 per cent to 25 per cent ad valorem.
 - (iv) G.S.R. 613(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to reduce the basic customs duty on homoeopathic medicines from 20 per cent ad valorem to 10 per cent ad valorem.
 - (v) G.S.R. 614(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum regarding exemption to television sets imported into India from the whole of the additional duty of customs leviable thereon under section 44(1) of the Finance Act, 1985.
 - (vi) G.S.R. 615(E) published in Gazette of India dated the

- 19th June, 1992 together with an explanatory memorandum seeking to rescind Notification No. 83/85-Cus, dated the 17th March, 1985.
- (vii) G.S.R. 616(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of 40 percent basic customs duty on components imported for the manufacture of fuel efficient motor cars of engine capacity exceeding 1000cc.
- (viii) G.S.R. 617(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of 40 per cent basic customs duty on components imported for the manufacture of fuel efficient motor cars of engine capacity not exceeding 1000 cc.
 - (ix) G.S.R. 618(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of 40 percent basic customs duty on components imported for the manufacture of fuel efficient cross country motor vehicles.
 - (x) G.S.R. 619(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of 40 per cent basic customs duty on goods (other than raw materials) imported for the manufacture of certain specified components of fuel efficient motor cars.
 - (xi) G.S.R. 620(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of 40 per cent basic customs duty on goods (other than raw materials) imported for the manufacture of certain specified components of fuel efficient cross country' motor vehicles.
 - (xii) G.S.R. 621(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memoran-

- dum seeking to prescribe a concessional rate of 30 percent auxilliary duty of customs on items covered by notification Nos. 221/92-Cus. to 225/92-Cus., dated the 19th June, 1992.
- (xiii) G.S.R. 687(E) published in Gazette of India dated the 23rd July, 1992 together with an explanatory memorandum making certain amendments to Notification No. 204/92-Cus., dated the 19th May, 1992
- (xiv) G.S.R. 706(E) published in Gazette of India dated the 31st July, 1992 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the Notification so as to inter alia fully exempt lohexol Injection and three specified bulk drugs from the Customs duty.
- (26) A copy cach of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act. 1944:—
 - (i) G.S.R. 606(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum regarding exemption to all television sets manufactured in India from the whole of the additional duty of excise leviable thereon.
 - (ii) G.S.R. 607(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum making certain amendments to Notification No. 87/89-CE, dated the 1st March, 1989.
 - (iii) G.S.R. 608(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum making certain amendments to Notification No. 121/89-CE, dated the 27th April, 1989.
 - (iv) G.S.R 609(E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum making certain amendments to certain Notifications mentioned in the Notification.
 - (v) G.S.R. 652(E) published in Gazette of India dated the

- 1st July, 1992 together with an explanatory memorandum seeking to fully exempt from excise duty tows of polyester consumed within the factory of production in the manufacture of polyester staple fibre.
- (vi) G.S.R. 677(E) published in Gazette of India dated the 14th July, 1992 together with an explanatory memorandum making certain amendments to Notification No. 178/83-CE, dated the 1st July, 1983.
- (27) A copy of the Income-tax (Eleventh Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 386(E) in Gazette of India dated the 29th May, 1992 under section 296 of the Income-tax Act, 1961.
 - (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1990-91.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Ayurveda, Jaipur, for the year 1990-91.
 - (29) A statement (Hindi and English versions) (i) showing reasons for delay in laying the papers mentioned at (28) above and (ii) explaining the reasons for not laying the Audited Accounts of the National Institute of Ayurveda, Jaipur, for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year.
 - (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Naturopathy, Pune, for the year 1990-91.
 - (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
 - (32) (i) A copy of the Annual Report (Hindi and English

- versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta for the year 1990-91 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chittaranjan National Cancer Institute, Calcutta, for the year 1990-91.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1990-91 under section 19 of the All India Institute of Medical Sciences Act, 1956.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Medical Sciences, New Delhi, for the year 1990-91.
- (35) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1990-91.
- (37) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Edu-

- cation and Research, Chandigarh, for the year 1990-91 under section 19 of the Postgraduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1990-91 together with Audit Report thereon under section 18 of the Postgraduate Institute of Medical Education and Research, Chandigarh Act, 1966.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1990-91.
- (39) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy cach of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
 - (i) The Syndicate Bank (Officers') Service (Amendment) Regulations, 1991 published in Notification No. 1046/S/0090/PD: IRD(O) in Gazette of India dated the 11th January, 1992.
 - (ii) The Union Bank of India (Officers') Service Regulations, 1979 published in Notification No. OSR/6 in Gazette of India dated the 11th January, 1992.
 - (iii) The Syndicate Bank (Officers') Service (Amendment) Regulations, 1992 published in Notification No. 392/S/0090/PD: IRD(O) in Gazette of India dated the 6th June. 1992.
 - (iv) The Dena Bank (Officers') Service (Amendment) Regulations, 1992 published in Gazette of India dated the 4th April, 1992.
 - (v) The Oriental Bank of Commerce (Officers') Service Amendment Regulations, 1992 published in Notifica-

- tion No. 3913 in Gazette of India dated the 4th April, 1992.
- (vi) The Vijaya Bank Officer Employees' (Discipline and Appeal) First Amendment Regulations, 1992 published in Notification No. 282 in Gazette of India dated the 21st March, 1992.
- (vii) The Punjab National Bank (Officers') Service (Amendment) Regulations, 1979 published in Notification No. F. 17/2/84-IR in Gazette of India dated the 21st March, 1992.
- (41) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act, 1959:—
 - (i) Notification No. 16/1991 published in Gazette of India dated the 9th November, 1991 approving the amendment in Sub-Regulation 8(1) of the State Bank of Bikaner and Jaipur, Hyderabad, Indore, Mysore, Patiala, Saurashtra, Travancore Employees' Provident Fund Regulations.
 - (ii) Notification No. 18/1991 published in Gazette of India dated the 9th November, 1991 approving the amendment in Regulation 15 of the State Bank of Bikaner and Jaipur, Hyderabad, Indore, Mysore, Patiala, Saurashtra and Travancore Employees' Provident Fund Regulations.
 - (iii) Notification No. 7/1991 published in Gazette of India dated the 10th August, 1991 approving the amendments in Regulation 16 of State Bank of Mysore Employees' Gratuity Regulations and Regulation 13 of the State Bank of Bikaner and Jaipur, Indore, Patiala, Saurashtra and Travancore Employees' Gratuity Regulations.
 - (iv) Notification No. 17/1991 published in Gazette of India dated the 9th November, 1991 approving the amendment in Sub-Regulation 17(2) of the Employees' Provident Fund Regulations of State Bank of Bikaner and

- Jaipur, Hyderabad, Indore, Mysore, Patiala, Saurashtra and Travancore.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with Audited Accounts of the General Fund for the year 1991-92 under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India for the year 1991-92.
- (43) A copy of the Annual Report (Hindi and English versions) on the working and activities of the Allahabad Bank for the year 1991-92 along with Accounts and Auditor's Report thereon under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (44) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
 - (i) Report on the working and activities of the Oriental Bank of Commerce for the year 1991-92 along with Accounts and Auditor's Report thereon.
 - (ii) Report on the working and activities of the Vijaya Bank for the year 1991-92 along with Accounts and Auditor's Report thereon.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1990-91.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Madras, for the year 1990-91.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1990-91.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1990-91.
- (47) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institute of Technology Act, 1961:—
 - (i) Annual Accounts of the Indian Institute of Technology, Madras, for the year 1990-91 together with Audit Report thereon.
 - (ii) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1990-91 together with Audit Report thereon.
- (48) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) to (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1990-91 together with Audit thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Karnataka Regional Engineering College, Surathkal, for the year 1990-91.
- (50) A statement (Hindi and English versions) showing reasons for delay in laying the papers mention at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1990-91 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Rourkela, for the year 1990-91.
- (52) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1989-90.
- (54) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1990-91 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding review by the Government on the working of the Navodaya Vidyalaya Samiti, New Delhi for the year 1990-91.
- (56) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1990-91 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1990-91.
- (58) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Tiruchirapalli, for the year 1990-91.
- (60) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1990-91 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1990-91.
- (62) A statement (Hindi and English versions) showing reasons for

- delay in laying the papers mentioned at (61) above.
- (63) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Regional Engineering College, Warangal, for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1990-91 along with Audited Accounts under section 21 of the Khuda Bakhsh Oriental Public Library Act, 1969.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1990-91.
- (65) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1990-91.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan, for the year 1990-91.
- (67) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1990-91.
- (69) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.

2. Government Bill-Introduced

The Constitution (Seventy-eighth Amendment) Bill, 1992.

3. Government Bill-Passed

The Constitution (Seventy-eighth Amendment) Bill, 1992.

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

On the motion for consideration of the Bill, the House divided, Ayes *321; Noes*1. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-Clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2 the House divided, Ayes 306; Noes 1.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, was adopted as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S.B. Chavan.

On the motion, the House divided, Ayes "343; Noes "Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of Article 368 of the Constitution.

4. Government Bills - Introduced

- (1) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1992.
 - **(2) The Passports (Amendment) Bill, 1992.

[&]quot; Subject to correction

^{**} At 2.28 P.M.

5. Government Bill - Debate Adjourned

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1992.

Time recommended by BAC: 30 Mts. Time taken: 1 Hr. 24 Mts.

The motion for consideration of the Bill was moved by Shri Ghulam Nabi Azad.

The following members took part in the debate:—

- (1) Shri Nitish Kumar
- (2) Shri Somnath Chatterjee
- (3) Shri Chandra Shekar
- (4) Shri Indrajit Gupta
- (5) Prof. Prem Dhumal
- (6) Shri Vadde Sobhanadreeswara Rao
- (7) Shri Ram Nagina Mishra
- (8) Shri Suraj Mandal
- (9) Shri Kadambur Janardhanan
- (10) Shri Chitta Basu
- (11) Shri Ebrahim Sulaiman Sait
- (12) Shri Vishwanath Pratap Singh
- (13) Shri A. Charles
- (14) Shri Krip Chaliha
- (15) Shri Chiranji Lal Sharma
- (16) Shri Harchand Singh
- (17) Shri Madan Lal Khurana
- (18) Shri E. Ahmed
- (19) Shri Mohammad Ali Ashraf Fatimi
- (20) Shri Syed Masudal Hossain
- (21) Shri Bhogendra Jha
- (22) Shri Y. Yaima Singh

- (23) Shri Nirmal Kanti Chatterjee
- (24) Shri Vijay Naval Patil

Shri P.R. Kumaramangalam moved the following motion:—

"That the debate on the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1992, be adjourned till the next session."

The motion was adopted.

6. Government Bill-Passed

The National Highways (Amendment) Bill, 1992

Time allotted: 3 Hrs. Time taken: 1 Hr. 51 Mts.

Discussion on the motion for consideration of the Bill moved by Shri Jagdish Tytler and Amendments thereto moved on the 19th August, 1992, continued.

Shri Jagdish Tytler replied to the debate.

Both the amendments moved by Prof. Rasa Singh Rawat and Shri Dau Dayal Joshi were withdrawn by Leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagdish Tytler.

The following members took part in the debate:-

- (1) Dr. Asim Bala
- (2) Shri Jagdish Tytler

The motion was adopted and the Bill was passed.

7. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in the regard to the Appropriation (No. 3) Bill, 1992, passed by Lok Sabha on the 12th August, 1992.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1992, passed by Lok Sabha on the 12th August, 1992.

8. Assent to Bill

Secretary-General laid on the Table the Foreign Exchange Conservation (Travel) Tax Abolition Bill, 1992 passed by the Houses of Parliament during the current session and assented to.

9. Report of Rules Committee

SHRI P. R. KUMARAMANGALAM laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the First Report (Hindi and English versions) of the Rules Committee.

10. Reports and Minutes of the Estimates Committee

SHRI MANORANJAN BHAKTA presented the following Reports (Hindi and English versions) of the Estimates Committee:

- (i) Nineteenth Report on the Ministry of Defence—Defence Force Levels, Manpower, Management and Policy and Minutes of the sittings of the Committee relating thereto.
- (ii) Twentieth Report on Action Taken by Government on the recommendations contained in the Twelfth Report of Estimates Committee (Ninth Lok Sabha) on the Ministry of Industry (Department of Industrial Development)—Sickness in Heavy Engineering Industry.

11. Reports of Public Accounts Committee

SHRI GIRDHARI LAL BHARGAVA presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

(1) Thirty-third Report on action taken on 151st Report (8th Lok Sabha) on Customs Receipts—Adoption of Irregular procedure

- in recovery of duty on vacation of stay order—Loss of revenue by way of interest on payment of duty in instalments.
- (2) Thirty-Fourth Report on action taken on 143rd Report (8th Lok Sabha) on Crash Housing Programme for construction of general pool accommodation.
- (3) Thirty-fifth Report on action taken on 157th Report (8th Lok Sabha) on Calcutta Port Trust.
- (4) Thirty-sixth Report on action taken on 22nd Report (9th Lok Sabha) on Refunds of Central Excise Duties.

12. Report and Minutes of Committee on Public Undertakings

SHRI BASUDEB ACHARIA presented the Ninth Report (Hindi and English versions) of the Committee on Public Undertakings on Litigations pending for settlement in Public Undertakings and Minutes of the sittings of the Committee relating thereto.

13. Report and Minutes of Joint Committee on Fertilizer Pricing SHRI PRATAPRAO BHOSALE presented the Report and minutes of sittings (Hindi and English versions) of the Joint Committee on Fertilizer Pricing.

14. Presentation of petition

Shri Rup Chand Pal presented petition signed by Shri Amulya Chandra Saha of Mahatama Gandhi Hindi Vidyalaya, Bandel, District, Hooghly and other residents of Hooghly District seeking action to check Water-logging in Bandel sub-way (Bazarpara) by its renovation and for construction of foot over-bridge connecting all the platforms of Bandel Railway Junction.

15. Statement by Ministers

- (1) On behalf of the Minister of State in the Ministry of Civil Aviation and Tourism, the Minister of State in the Ministry of Parliamentary Affairs made statement (i) correcting the reply given on 27 July, 1992 to Starred Question No. 270 by Prof. Ram Kapse and Shri Balraj Passi regarding loss in Vayudoot and (ii) the reasons for delay in correcting the reply.
- (2) The Minister of Home Affairs made a statement regarding enhancement in pension of the freedom fighters in the Union Territories of Delhi and Pondicherry.

16. Motion Regarding Twenthy-first Report of Business Advisory Committee

Shri P.R. Kumaramangalam moved the following motion:—

"That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House on the 19th August, 1992."

The motion was adopted.

17. Matters under rule 377

- (1) Shri Bhagwan Shankar Rawat raised a matter regarding need to allow U.P. Government to set up an Agricultural University in Bichpuri, Agra.
- (2) Smt. Kersharbhai Somajirao Kshirasagar raised matter regarding need to lay new rail line in Beed district, Maharashtra.
- (3) Shri Janardan Prasad Mishra raised a matter regarding need to improve the telephone service in the country particularly in Sitapur district. U.P.
- (4) Shri Braja Kishore Tripathy raised a matter regarding need to expedite the work of various power projects in Orissa.
- (5) Shri Santosh Kumar Gangwar raised a matter regarding need to introduce direct trains from Bareilly to Bombay and South India
- (6) Shri K.P. Singh Deo raised a matter regarding need for early clearance to thermal power stations at Kharagprasad and Durgapur in Dhenkanal district, Orissa.
- (7) Shri V. Dhananjaya Kumar raised a matter regarding need to repair the bridge on NH 17 across Sharavati at Honnavar expeditiously and to instal weigh bridges to regulate transit of vehicles.
- (8) Shri Bheru Lal Meena raised a matter regarding need to set up more LPG outlets in Salumber parliamentary constituency, Rajasthan.
- (9) Prof. Rasa Singh Rawat raised a matter regarding need to formulate a comprehensive plan for the development of Pushkar Sarovar, Rajasthan.
- (10) Shri Nitish Kumar raised a matter regarding need to formulate a scheme for the farmers of Bihar to enable them to cope with the natural calamities.

UIL

18. Government Bills - Passed

Time allotted: 2 Hrs. Time taken: 2 Hrs. 06 Mts.

(1) The Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Bill, 1992

The motion for consideration of the Bill was moved by Kum. Mamta Banerjee.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Prof. Rasa Singh Rawat.

The following members took part in the debate:—

- (1) Shri Ram Naik
- (2) Smt. Girija Devi
- (3) Prof. Malini Bhattacharya
- (4) Shri G.L. Kanaujia
- (5) Smt. Gecta Mukherjee
- (6) Shri Anantrao Deshmukh
- (7) Smt. Saroj Dubey
- (8) Shri Sobhanadreeswara Rao Vadde
- (9) Dr. Laxminarain Pandey
- (10) Shri P.C. Thomas
- (11) Smt. Sumitra Mahajan

Kum. Mamta Banerjee replied to the debate.

The amendment moved by Prof. Rasa Singh Rawat was negatived.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 26 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kum. Mamta Banerjee.

The motion was adopted and the Bill was passed.

(2) The Rehabilitation Council of India Bill, 1992, as passed by Rajya Sabha

Time allotted: 2 Hrs. Time taken: 35 Mts.

The motion for consideration of the Bill was moved by Smt. K. Kamla Kumari.

The following members took part in the debate:—

- (1) Shri Girdhari Lal Bhargava
- (2) Dr. Sudhir Ray
- (3) Prof. Rasa Singh Rawat
- (4) Shri Nitish Kumar
- (5) Shri Dattatray Bandaru

Shri Sitaram Kesri replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 30 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sitaram Kesri.

The following members took part in the debate:-

- (1) Shri Sobhanadreeswara Rao Vadde
- (2) Shri Sitaram Kesri

The motion was adopted and the Bill was passed.

19. Valedictory Reference

The Prime Minister, the Leader of Opposition, Sarvashri Nitish Kumar, Saifuddin Choudhury, Bhogendra Jha, Sobhanadreeswara Rao Vadde and the Speaker made valedictory reference on the conclusion of the Fourth Session of Tenth Lok Sabha.

(Lok Sabha adjourned sine die at 8.10 P.M.)

C.K. JAIN, Secretary-General.

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